

**1 BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 413/2021

IN THE MATTER OF:

BIKRAMJEET SINGH SHERGILL

..... Applicant

V/s

STATE OF PUNJAB & Ors.

..... Respondent

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Filed by



Counsel for the Concessionaire
S&A Law Offices
S&A Tower,
Plot Number 5, 6, 7, Udyog Vihar,
Phase IV, Sector 18,
Gurugram, Haryana

Date: 24.10.2024

Place: Gurugram

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**RESPONSE/REPLY ON BEHALF OF M/S JITF URBAN
WASTE MANAGEMENT (BATHINDA) LIMITED TO THE
REPORT OF LOCAL COMMISSIONER DATED 13.09.2024
AND MUNICIPAL CORPORATION OF BATHINDA'S REPLY
DATED 08.10.2024**

Most Respectfully Showeth:

1. The present reply is being filed on behalf of the M/s JITF Urban Waste Management (Bathinda) Ltd. ("the



Concessionaire"), which is the Concessionaire of the Municipal Solid Waste Processing Facility at Bathinda. The present reply is being filed through Mr. Ramesh Chandra, who is authorized on behalf of the Concessionaire via board resolution dated 25.07.2018. A copy of the Board resolution dated 25.07.2018 is attached herewith and marked as **Annexure R-1**.

2. That the Hon'ble NGT, via order dated 15.10.2024, directed the Concessionaire to file a reply/response to the Report of Local Commissioner dated 13.09.2024 and Municipal Corporation, Bathinda dated 08.10.2024. As a result, the Concessionaire is filing the present reply/response.
3. It is humbly submitted that the contents of the Concessionaire's Reply dated 22.05.2023 and 18.12.2023 may be read along with and treated as part and parcel of the present reply, which is not being reiterated to avoid prolixity.



Processing of Legacy Waste is the obligation of MC Bathinda:

4. The Court Commissioner, in its report, has given the following suggestion:

"1. The remaining Legacy Waste which lying in lower portion of site should be processed in a time bound manner and in accordance with the Solid Waste Management Rules 2016 and CPCB Guidelines 2019."

5. In this regard, it is most humbly submitted that treatment of Legacy Waste is the obligation of Municipal Corporation, Bathinda only and the Concessionaire is not responsible for the same in any manner whatsoever.
6. Further, the Municipal Corporation, Bathinda in its reply dated 08.10.2024 admitted to its obligation to processing the legacy waste and has responded to the aforementioned suggestion of the Local Commissioner as follows:



"Regarding the Bioremediation of Legacy waste, it is submitted that Municipal Corporation Bathinda has successfully remediated 2,54,000 cum out of 3,53,000 cum of Legacy waste in 10 acres of land. Municipal Corporation Bathinda has further taken up the work in the remaining portion of approximately 5 Acre land which is likely to be completed by November 2024"

Collection and Transportation along with Segregation of MSW is being done by MC Bathinda:

7. The Court Commissioner has given the following suggestion:

"2. That households and the public should be made aware for segregating the waste at source into dry waste, hazardous waste, etc. And the MC Bathinda to make efforts so that no mixed waste reaches the SWT Facility."



8. In this regard, it is most humbly submitted that the above-mentioned suggestion relates to the collection and transportation of MSW which is being undertaken by Municipal Corporation, Bathinda and therefore, the same is to be complied by Municipal Corporation, Bathinda.
9. Pertinently, Municipal Corporation, Bathinda in its reply dated 08.10.2024 has also admitted the same by stating the following:

"2. It is submitted that Municipal Corporation Bathinda has been making sincere efforts for source segregation so that no mixed waste reaches the Solid Waste Processing Facility. About 80% source segregation of waste has been achieved as per observation of the Ld. Court Commissioner. The MSW processing facility established by JITF in 2015 and is capable of handling mix municipal waste. The Rules for 100% source segregation of Municipal Solid Waste were notified in year 2016 by the Govt.



Municipal Corporation, Bathinda has engaged a team of 2 Community Facilitators, 12 motivators and one IEC & one Capacity Building Expert for public awareness regarding source segregation, reducing plastic use & implementation of MSW Rules, 2016"

10. It is further submitted that Municipal Corporation, Bathinda has also admitted in its reply dated 23.07.2024 that:

"6. Municipal Corporation, Bathinda in Compliance to MSW Rules, 2016 has been managing waste in Bathinda. The activities carried out by Municipal Corporation, Bathinda in compliance to these Rules are as below:

- a. **Segregated door to door waste collection on daily basis.** *The segregation of waste is done in 5 categories viz. dry, wet, domestic hazardous waste, Construction & demolition*



waste and horticulture waste. 72 Tippers and 328 workers are deployed for collection of dry, wet and domestic hazardous waste whereas 6 trolleys and 24 workers are deployed for collection of Construction & demolition waste and horticulture waste. 48 routes have been carved out in the city for ensuring that each of the property is accessed for waste collection on daily basis. These 72 Tippers work in two shifts and their movement is tracked through GPS system centrally."

"7. Municipal Corporation Bathinda took over the work of door-to-door waste collection by engaging 72 compartmentalized tippers (Tata Ace) for Door-to- Door Collection which are GPS enabled. These tippers are working in two shift in a day (i.e., 6 AM to 2 PM and 2 PM to 10 PM) as directed by Hon'ble National Green Tribunal in



Appeal No. 70 of 2012 titled as Capt. Mal Singh versus State of Punjab."

11. Further, the Report of the Local Commissioner dated 13.09.2024 also states that the Collection and Transportation of the MSW is being undertaken by Municipal Corporation, Bathinda as follows:

"B. The daily generation and collection of MSW waste reaching the facility as stated to be around 110 TPD."

*"C. The Facility has a weigh bridge at the gate before entering into covered facility, which measures **weight carried by Tippers of MC Bhatinda.**"*

12. Thus, it is evident that the Collection and Transportation of MSW in Bathinda Cluster is being undertaken by Municipal Corporation, Bathinda only and the same has never been disputed by Municipal Corporation, Bathinda



rather the same is an admitted fact as explained hereinabove.

13. Without Prejudice and in addition to the above, it is further submitted that from December 2011 till 30.04.2018, the Collection and Transportation of MSW was being done by the Concessionaire against the payment of tipping fee at Rs. 367.50/MT which was required to be paid by Municipal Corporation, Bathinda and other ULBs of Bathinda cluster within 30 days as per the provisions of the Concession Agreement. A copy of the Concession Agreement is annexed by the Concessionaire as **Annexure-2** in the Reply dated 22.05.2023 filed before the Hon'ble NGT.

14. However, the Municipal Corporation, Bathinda and other ULBs were not regular in payment of the Tipping Fees and delayed the payment of Tipping Fees to the extent that the till date Tipping Fees amounting to Rs. 2.24 Crores along with the interest remains outstanding.



15. That the issue of non-payment/delayed payment of Tipping Fees was also raised before the Hon'ble NGT in the proceedings of **Capt. Mall Singh vs State of Punjab & Ors.** and the obligation of Municipal Corporation, Bathinda to timely pay the Tipping Fees was further reinforced by the directions passed by the Hon'ble NGT:

- i. Vide Order dated 04.08.2017, the Hon'ble NGT directed the Municipal Corporation, Bathinda to pay an amount of Rs. 2.50 Crores (which was outstanding as on 30.06.2017). In compliance of the said Order, Municipal Corporation, Bathinda made the payment of outstanding Tipping Fees of Rs. 2.50 Crores. A copy of the Order dated 04.08.2017 of Hon'ble NGT is annexed herewith and marked as **Annexure R-2.**
- ii. Vide Order dated 16.01.2018, the Hon'ble NGT directed the Municipal Corporation, Bathinda to pay 50% of the outstanding amount (i.e., Rs. 1.48 Crores) within a week and remaining upon the reconciliation which was to be completed within 30 days. However,



Municipal Corporation, Bathinda made payment of only Rs. 15.35 lakhs on 29.01.2018 and the remaining amount remains outstanding even till date. A copy of the Order dated 16.01.2018 of Hon'ble NGT is annexed by the Concessionaire as **Annexure R2/6** in its Reply dated 18.12.2023 filed before the Hon'ble NGT.

16. That due to repeated non-compliance by the Municipal Corporation, Bathinda regarding the payment of the Tipping Fees to the Concessionaire, the Hon'ble NGT vide Order dated 01.12.2017 directed the State Government and the Municipal Corporation, Bathinda to deliver 300 MT of MSW to the Concessionaire without payment of any Tipping Fee. A copy of the Order dated 01.12.2017 of Hon'ble NGT is annexed by the Concessionaire as **Annexure 12** in its Reply dated 22.05.2023 filed before the Hon'ble NGT.

17. That in furtherance of the directions of the Hon'ble NGT in its Order dated 01.12.2017, the Concessionaire



apprised the Municipal Corporation, Bathinda that the responsibility to collect and transport 300 MT of MSW to the Processing Plant lies with the Municipal Corporation, Bathinda as per direction of Hon'ble NGT and Concessionaire shall cease its operations of Collection and Transportation of MSW from primary as well as Secondary Collection Points in the entire Bhatinda Cluster from 31.12.2017.

18. That the Municipal Corporation, Bathinda preferred an application before the Hon'ble NGT stating its difficulty in mobilization of resources, finances and arrangement for door-to-door collection of MSW within short time. Therefore, the Hon'ble NGT considering the undertaking given by the Municipal Corporation, Bathinda for payment of 30 lakhs approx. per months to the Concessionaire for continuing the operations of Collection and Transportation of MSW, directed the Concessionaire to continue the operations till 31.01.2018. A copy of the Order dated 21.12.2017 of Hon'ble NGT is annexed herewith and marked as **Annexure R-3.**



19. That the Municipal Corporation, Bathinda once again filed review/modification application before the Hon'ble NGT seeking six months' time to arrange and finalise the modalities for taking over the Collection and Transportation Operations of MSW. The Hon'ble NGT vide its Order dated 16.01.2018 granted another three months' time to the State Government and the Municipal Corporation, Bathinda to mobilize their resources for undertaking the obligation of the Collection and Transportation of the MSW and till that time Concessionaire was directed to continue its operations of Collection and Transportation of MSW.

20. That pursuant to the directions of the Hon'ble NGT in its Order dated 16.01.2018, Municipal Corporation, Bathinda vide its letter dt. 13.02.2018, informed the Concessionaire that Municipal Corporation, Bathinda is in process of taking over the MSW C&T operations and requested Concessionaire to provide a list of vehicles which Municipal Corporation, Bathinda can hire. A copy of the letter of Municipal Corporation, Bathinda dated



13.02.2018 is attached herewith and marked as **Annexure R-4.**

21. In addition, Municipal Corporation, Bathinda also conducted a meeting on 05.03.2018 with all the ULBs of Bathinda Cluster and advised the EOs of all ULBs to prepare a plan for door-to-door collection & transportation as per their available and planned resources to be deployed for these activities. Municipal Corporation, Bathinda further directed the ULBs to submit their plan of taking over the C&T operations of MSW by 09.03.2018. A copy of the minutes of meeting dated 05.03.2018 is attached herewith and marked as **Annexure R-5.**

22. Further, on 17.04.2018, various ULBs of Municipal Corporation, Bathinda undertook, vide their letters to send the daily MSW collected to the Bathinda Processing Facility from 01.05.2018 onwards. Copies of the letters dated 17.04.2018 along with their true translation is



attached herewith and marked as **Annexure R-6 (Colly)**.

23. Also, an MOU was executed on 23.10.2018 between the Concessionaire and Municipal Corporation, Bathinda regarding hiring of vehicles for C&T operations. A copy of the MOU dated 23.10.2018 is attached herewith and marked as **Annexure R-7**.

24. That pursuant to the directions of the Hon'ble NGT in its Order dated 16.01.2018, the Concessionaire vide its letter dated 30.04.2018 apprised the Municipal Corporation, Bathinda about the directions passed by the Hon'ble NGT vide Orders dated 01.12.2017, 21.12.2017 and 16.01.2018 and requested the Municipal Corporation, Bathinda to take-over the operations of Collection and Transportation of MSW w.e.f. 01.05.2018 and supply 300 MT of MSW to the Concessionaire for processing in terms of the directions of the Hon'ble NGT. A copy of the Concessionaire's letter dated 30.04.2018 is annexed herewith and marked as **Annexure R-8**.



25. Since 01.05.2018 till date, Municipal Corporation, Bathinda is undertaking the Operations of Collection and Transportation of MSW, and which is being supplied by the Concessionaire at the Processing Facility. The same is an admitted position as explained hereinabove.

26. Thus, in view of the above, the respective obligations of JITF and MC Bathinda were as follows:

- a. Collection and Transportation of MSW – Municipal Corporation, Bathinda
- b. Processing of MSW – Concessionaire

27. That the Concessionaire being aggrieved from the acts and omissions of Municipal Corporation, Bathinda terminated the Concession Agreement, w.e.f. 19.01.2019 vide its letter dated 05.12.2018. A copy of the Termination Notice dated 05.12.2018 is annexed by the Concessionaire as **Annexure 3** in its Reply dated 22.05.2023 filed before the Hon'ble NGT.



28. That the Concessionaire vide letter dated 18.01.2019 requested Municipal Corporation, Bathinda to take over the possession of Project Facilities, in the light of termination notice served. However, instead of taking over the possession, Municipal Corporation, Bathinda filed an application dated 14.01.2019 under section 9 of Arbitration and Conciliation Act, 1996 before the Ld. District Court, Bathinda.
29. The Ld. District Court, Bathinda vide its order dated 04.12.2019 read with its interim order dated 15.01.2019, directed both the parties to continue to perform their respective obligations until further directions or until arbitral award is published. The Copies of the orders dated 15.01.2019 and 04.12.2019 are annexed by the Concessionaire as **Annexure 4** and **Annexure 5** in its Reply dated 22.05.2023 filed before the Hon'ble NGT.
30. Therefore, in compliance of the orders of Ld. District Court, both the parties, i.e. Municipal Corporation, Bathinda and the Concessionaire are continuing their



respective obligations of collection and transportation of MSW (by Municipal Corporation, Bathinda) and Processing of MSW (by JITF) and no dispute was ever raised by Municipal Corporation, Bathinda in this regard with the Concessionaire.

RDF is being supplied to biomass plants:

31. The Court Commissioner has given the following suggestion:

"3. The undisposed of RDF, Compost, semi-finished RDF, Semi-finished Compost and inert lying at the MSW Facility should be disposed of in a time bound manner as per the guidelines."

32. In this regard, it is most humbly submitted that PPCB, vide its order dt. 05.09.2024, directed 9 Biomass and other plants to make an agreement with the concerned ULB (in the present case Municipal Corporation, Bathinda)



and ensure replacement of 5% of solid fuel used with the RDF and send action taken report to PPCB. A copy of the PPCB order dt. 05.09.2024 is annexed herewith and marked as **Annexure R-9.**

33. In this regard, the Concessionaire vide its letters dated 16.09.2024 and 08.10.2024 amongst others (which were also marked to PPCB) requested various biomass plants to comply with the above said Rule 18 and the directions of the PPCB and ensure replacement of 5% of solid fuel used with the RDF. Copies of Concessionaire's letters dt. 16.09.2024 and 08.10.2024 are annexed herewith and marked as **Annexure R-10 (Colly).**

34. Further, to the best of the knowledge of the Concessionaire, the above said biomass plants have not entered into any agreement with Municipal Corporation, Bathinda to utilize the RDF in their plants.

35. Also, the Concessionaire vide its letter dt. 09.10.2024 has requested Municipal Corporation, Bathinda to approach



the biomass plants as mentioned in the order dt. 05.09.2024 of the PPCB and enter into agreement with them and let the Concessionaire know so that the RDF can be supplied to them and the inventory of the RDF can be cleared from the site. A copy of the letter dt. 09.10.2024 is annexed herewith and marked as **Annexure R-11.**

36. Further, a few plants have refused to take RDF as their 5% fuel, citing technical reasons. A copy of the letters dt. 14.05.2024, 04.10.2024, 07.10.2024, 08.10.2024 are annexed herewith and marked as **Annexure R-12 (Colly).**

37. It is also pertinent to mention here that on 17.10.2024, the Concessionaire once again requested various biomass and other plants to purchase RDF from the Concessionaire. Copies of the letters dt. 17.10.2024 is annexed herewith and marked as **Annexure R-13 (Colly).**



38. Moreover, the Concessionaire on 21.10.2024 updated the PPCB regarding the status of compliance with its directions dated 05.09.2024 and the response of Industrial Units on the utilization of the RDF produced by the Concessionaire. A copy of the Concessionaire's email dated 21.10.2024 is annexed herewith and marked as **Annexure R-14**

39. Thus, it is evident from the above that JITF is taking all steps to approach biomass and other plants. However, it is the biomass plants who are making one or other excuses to not utilize RDF.

40. That despite continuous efforts of the Concessionaire to dispose the RDF, the Concessionaire is facing challenges due to non-compliance of the Rule 18 of the Solid Waste Management Rules, 2016 by the various Industrial Units by not utilizing the RDF produced by the Concessionaire.

41. That there has been no action by the State Government, Municipal Corporation, Bathinda and PPCB against Industrial Units for non-compliance of Rule 18 of the Solid



Waste Management Rules, 2016 for not utilizing the RDF despite clear directions.

42. That despite repeated requests from the Concessionaire, the State Government as well as Municipal Corporation, Bathinda failed to ensure the implementation of the directions of Hon'ble NGT dated 01.12.2017, PPCB and has failed to ensure that the RDF produced by the Concessionaire is purchased by the Industrial Units. The Concessionaire reiterates the contents of its replies dated 22.05.2023 and 18.12.2023 which are not reproduced hereunder for the sake of brevity.
43. Thus, the RDF, Compost, and inert lying at the site is not attributable to the Concessionaire.
44. **Access to the Leachate Collection point has been provided:** That Municipal Corporation, Bathinda in reply dated 08.10.2024 filed before the Hon'ble NGT has stated that:



"JITF has constructed a leachate collection tank for collection of leachates from the Compost pits in the MSW Processing Facility which is further connected with Pumps & pipes system used for removing and draining into the nearby Sewage Treatment Plant. Therefore, need for its proper access was not felt and provided. A narrow access to the tank for maintenance purposes has been provided."

45. However, in order to comply with the suggestions provided in the Report of Local Commissioner, the Concessionaire vide its letter dated 09.10.2024 has informed the Municipal Corporation, Bhatinda that it is taking steps to provide the access and is constructing a staircase for the access to the leachate collection tank which has been completed. A copy of the Concessionaire's letter dated 09.10.2024 is annexed hereinabove **Annexure R-11**. Photograph of the Staircase



constructed by the Concessionaire are attached herewith and marked as **Annexure R-15.**

46. **Concessionaire is operating the Project Facilities in compliance with the Solid Waste Management Rules, 2016:** That the Concessionaire had performed its obligations towards Collection and Transportation as per the provisions of the Concession Agreement. Moreover, the Municipal Corporation, Bathinda, had itself certified the performance of the Concessionaire as satisfactory. Copies of the Performance Certificate dated 09.01.2014 and 07.10.2015 issued to Concessionaire by Municipal Corporation, Bathinda are annexed herewith and marked as **Annexure R-16 and Annexure R-17.**

47. That the Concessionaire established the Processing Facilities in terms of the Concession Agreement and has been operating the same since 2015. Moreover, the Municipal Corporation of Bathinda and the State Government admitted before the Hon'ble NGT that the Processing Plant is functioning satisfactorily. A copy of the



Order dated 06.09.2017 of the Hon'ble NGT is annexed herewith and marked as **Annexure R-18.**

48. That when the Concessionaire was undertaking the operations of Collection and Transportation of the MSW in the Bathinda Cluster (which was subsequently handed over to Municipal Corporation, Bathinda as per directions of Hon'ble NGT), Bathinda city was ranked among the top clean cities in the State of Punjab by the survey conducted by the Government of India under the Swacch Bharat Mission. A copy of the Press Reports of 2017, which confirms that Bathinda was ranked number 2 in Punjab in the index of cleanliness is attached herewith and marked as **Annexure R-19.**

49. That the Municipal Corporation, Bathinda in its reply dated 23.07.2024 admitted that:

M/s JITF has established a waste processing facility at Mansa Road, Bathinda of 350 TPD. It is operational since Oct. 2015. At present, approximately 110 Ton per Day of solid



waste is being processed by MIs JITF Urban Waste Management (Bathinda) Ltd., Bathinda.

50. That the performance of the Concessionaire is in compliance with the Solid Waste Management Rules, 2016 and neither any penalty/Environmental compensation till date has been levied upon the Concessionaire nor any adverse action has been taken by any statutory authorities against the functioning of the Concessionaire.

51. **MC Bathinda is the project proponent and is responsible for the compliance of MSW Rules and directions thereunder:** That the Article 243W read with 12th Schedule of the Constitution of India provides that the Municipalities are obliged to undertake the work of solid waste management in the State.

52. That the Solid Waste Management Rules 2016, in Rule 15 also states that the management of solid waste is the duty



and responsibility of local authorities i.e., Municipal Corporations.

53. That Punjab Pollution Control Board ("PPCB") in the meeting dated 12.07.2024 observed that the prime responsibility w.r.t. management of the Solid Waste is with the Municipal Corporation, Bathinda as per Rule No. 15 of the Solid Waste Management Rule, 2016. Further, PPCB observed that the Municipal Corporation, Bathinda is responsible for the violation of the Solid Waste Management Rule, 2016 and imposed penalties for the same. A copy of the Minutes of Meeting dated 12.07.2024 is annexed herewith and marked as **Annexure R-20**.

54. That the Hon'ble NGT in the present matter in its Order dated 05.07.2024 has also observed that the primary responsibility of the w.r.t. management of the Solid Waste is with the Municipal Corporation, Bathinda as per Rule No. 15 of the Solid Waste Management Rule, 2016 and it has miserably failed to discharge its functions.



55. **Disputes between the Concessionaire and MC Bathinda are pending adjudication before the**

Arbitral Tribunal: Notwithstanding and without prejudice to the above, all the issues pertaining to the obligations under the Concession Agreement dated 23.11.2011 and their compliance and non-compliance are required to be resolved through Arbitration Agreement as provided in the Concession Agreement.

56. That the Concessionaire vide its letter dated 19.03.2019 invoked the arbitration proceedings, owing to the Events of Defaults of Municipal Corporation, Bathinda and the same are currently pending adjudication and is at the stage of pronouncement of the Arbitral Award. A copy of the Notice invoking arbitration is annexed by Concessionaire as **Annexure 6** in its reply dated 22.05.2023 filed before the Hon'ble NGT.

57. That the Concessionaire has always been diligent and committed to comply with provisions of Solid Waste Management Rules, 2016 and protection and



conservation of Environment. It is also submitted that all necessary steps are being taken by Concessionaire for upkeeping the scientific management of waste being produced. It is also submitted that the Concessionaire has always been compliant to the orders and directions issued by this Hon'ble Tribunal.

Through



S. S. S.

Counsel for the Concessionaire
S&A Law Offices
S&A Tower,
Plot Number 5, 6, 7, Udyog Vihar,
Phase IV, Sector 18,
Gurugram, Haryana

Date: 24.10.2024

Place: Gurugram

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Original Application No. 413/2021**

IN THE MATTER OF:

BIKRAMJEET SINGH SHERGILL

..... Applicant

V/s

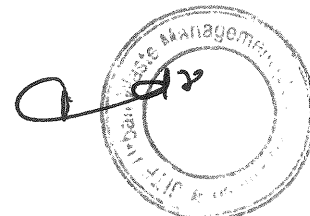
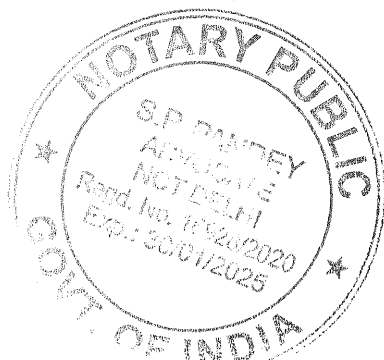
STATE OF PUNJAB

..... Respondent


AFFIDAVIT

I Ramesh Chandra, S/o Late Shiv Dutt Naudiyal aged about 54 years, R/o B-619, Sector 17, Vasundhara, District- Ghaziabad, Uttar Pradesh, 201012, do hereby solemnly affirm and state as under:

1. I say that I am duly authorized by the Concessionaire to depose before this Hon'ble Tribunal, and I am also conversant with the facts of the present matter and hence am competent to depose this affidavit.
2. That the accompanying Response has been drafted by my counsel under my instructions.



3. I state that the contents of the same are true and correct to the best of my knowledge and belief, which is based on the records maintained by the Concessionaire, and nothing has been concealed therefrom.

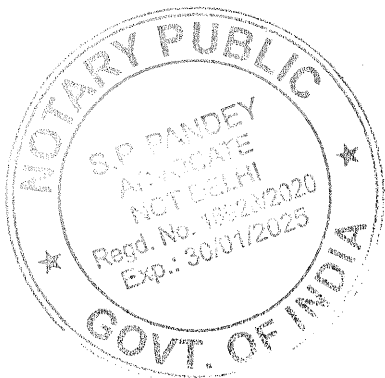

Deponent


Verification:

I, the above-named deponent do hereby verify that the facts stated in paragraph 1 to 3 of the above affidavit are true and correct to the best of my knowledge and belief, which is based on the records maintained by the Concessionaire and nothing has been concealed therefrom.

24 OCT 2024

Verified at _____ on this _____ day of October 2024.




Deponent

ATTESTED

NOTARY PUBLIC
GOVT. OF INDIA

24 OCT 2024



JITF URBAN WASTE MANAGEMENT (BATHINDA) LIMITED
Jindal ITF Centre, 28 Shivaji Marg, New Delhi-110015; Tel. No.: 011-66463983/84; Fax No.: 011-6646398

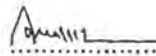
CERTIFIED TRUE COPY OF THE BOARD RESOLUTION PASSED AT THE MEETING OF THE BOARD OF DIRECTORS OF JITF URBAN WASTE MANAGEMENT (BATHINDA) LIMITED HELD ON WEDNESDAY, THE 25TH DAY OF JULY, 2018 AT 10.00 A.M. AT JINDAL ITF CENTRE, 28, SHIVAJI MARG, NEW DELHI-110015.

To authorize the officials of the Company to take necessary Steps/ actions with regard to the MSW Bathinda project

"RESOLVED THAT Mr. Umesh Chopra, Director, Mr. Neelesh Gupta, Director, Mr. Alok Kumar, Director, Mr. Anuj Kumar, Authorised Signatory and Mr. Ramesh Chandra, Authorised Signatory ("Authorised Signatories") of the Company be and are hereby severally authorized to take all necessary steps and deeds as may deemed fit, as per the remedies available under the Concession agreement dated 23.11.2011 and as per land of law."

RESOLVED FURTHER THAT the Authorized Signatories are further authorized to (a) appear, defend, represent, produce sign, verify, declare, affirm, make, present, depose, submit and file all necessary notices, response, reply, complaints, written statements, affidavits, undertakings, Vakalatnama, declarations, appeals, revisions, applications, statements, papers and documents and all proceedings and matters before any competent authority/ ies, appellate authorities, any statutory authority, arbitration proceedings, before Supreme Court or any other court, relating to any dispute (if any) with respect to Concession agreement dated 23.11.2011, being Integrated Municipal Solid Waste Management Project for Bathinda Cluster in Punjab; (b) nominate, appoint and engage advocates, solicitors, counselor other professionals and retainers; and to do all such acts, things, deeds as may be necessary to give effect to this resolution "

Certified To Be True
For JITF Urban Waste Management (Bathinda) Limited


Alok Kumar
Director
(DIN No: 00930344)



Regd. Office: A-1, UPSIDC Industrial Area, Nandgaon Road, Kosi Kalan, Distt. Mathura (U.P) - 281403
Tel No.: 05662-232426, 232001-03; Fax No.: 05662-232577

Plant Address: ITI Chowk, Mansa Road, B/s Roshan Oil Mill, Near STP Plant, Bathinda, Punjab -151001
CIN: U90001UP2011PLC069571; E-mail Id: info@jindalecopolis.com

Website : www.jindalecopolis.com

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ANNEXURE R-2

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ANNEXURE R-6

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BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Appeal No. 70 of 2012
And
M.A. No. 1203 of 2015
In
Original Application No. 106 of 2013
And
Original Application No. 69 of 2016
(Earlier OA No. 36 of 2013)

IN THE MATTER OF:

Capt. Mall Singh & Ors. Vs. State of Punjab & Ors.
And
Gaurav Jain Vs. State of Punjab & Ors.
And
Rajinder Singh & Ors. Vs. State of Punjab & Ors.

**CORAM : HON'BLE MR. JUSTICE SWATANTER KUMAR, CHAIRPERSON
HON'BLE MR. BIKRAM SINGH SAJWAN, EXPERT MEMBER**

Appeal No. 70 of 2012

Present: Applicant:
Respondents:

Appearance not marked
Mr. Naginder Benipal, Adv. for State of Punjab
Mr. Naginder Benipal, Adv., IAS for PMDC
Mr. Manoj K. Singh, Ms. Naliva Bandhopadhyay;
and Mr. Manish Gopal Singh Lakhwat, Advs. for
Project Proponent

Original Application No. 106 of 2013

Present: Applicant:

Mr. Tarunvir Singh Khehar and Ms. Guneet
Khehar and

Original Application No. 69 of 2016

Present: Applicant:

M.A. No. 610 of 2017 IN Execution Application No. 30 of 2016

Present: Applicant:

Mr. Kamal Jeet Singh, AAG

Date and Remarks	Orders of the Tribunal
Item Nos. 01 to 03 August 04, 2017 SS & PS	<p>We have heard the Learned Counsel appearing for the parties. There are serious disputes raised by the parties, besides having raised claim against each other, they also equally well at shifting the blame on each other. As a result of non-functioning of the plant, it is the public health and environment at large, which is the victim.</p> <p>This plant at Bathinda was pilot project in the State of Punjab and on the basis of which remaining clusters; were to be constructed, but nothing has advanced, even this plant practically come to a halt causing serious public</p>

<p>Item Nos. 01 to 03</p> <p>August 04, 2017</p> <p>SS & PS</p>	<p>health and environmental degradation in the area of Bathinda. As an interim measures and without prejudice to the rights and contention of the parties in the proceedings either personally or as may be instituted by the parties in future, we pass the following directions:-</p> <ol style="list-style-type: none"> 1. It has a Refuse Derived Fuel (RDF)-Cum-Composting plant which has capacity of 250-300 MT/day. However presently it is receiving 100 to 200 MT/day of municipal solid waste for processing. Thus, we direct that the Project Proponent shall receive 100 to 120 MT/day of municipal solid waste every day at its plant. The waste is to be collected by the Project Proponent itself. 2. The waste so received, shall be processed and there from RDF shall be generated besides the wet waste being used for composting purpose. 3. The plant will operate to its optimum capacity of 120 MT/day without default and without causing any adverse environmental impact. It shall be obligation of the Project Proponent to ensure that there is no odour and there is proper spray of disinfectants in accordance with Solid Waste Management Rules, 2016. 4. There shall be CCTV Camera operated round the clock in the plant and it shall duly record the entry and exit of trucks, quantum of waste brought to the plant, its process and if there is any obstruction caused by the person of the locality or any other person. 5. The Project Proponent shall at liberty to report to the officers concerned directly, in the event of any
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	<p>Item Nos. 01 to 03</p> <p>August 04, 2017</p> <p>SS & PS</p>	<p>inconvenience or obstruction caused by outsider in running of plant and upon receiving such obstruction concerned officer and S.P. of the concerned area shall take immediate steps to ensure the plant does not come to halt under any circumstances and keeps treating/processing the waste in accordance with rules. The applicant would be entitled to part tipping fee and other charges of Rs. 2.5 Crores and would also be paid tipping fee @ Rs. 367/- per MT. However these payments will be without prejudice to the rights and claims of the parties in the appropriate proceedings.</p> <p>The Project Proponent shall comply with all the directions of the Tribunal that have been stated in the judgment of Capt. Mall Singh & Ors. Vs. Punjab PCB & Ors. dated 25th November, 2014.</p> <p>In the event any of the parties is found to be non-compliant of the above directions, such party and officer would be liable for proceeded against in accordance with law and we would also impose environmental compensation on them, if there is any default.</p> <p>Parties are at liberty to approach for issuance of any directions. The State Government is directed to issue appropriate directions to the power/cement/biomass based power plant in the State to accept RDF from the Project Proponent at the rate as may be defined by the State. However this also would be without prejudice to the rights and contention of the parties.</p> <p>There shall be joint team consisting of Member Secretary, Punjab Pollution Control Board; representative</p>
--	--	---

<p>Item Nos. 01 to 03</p> <p>August 04, 2017</p> <p>SS & PS</p>	<p>from the regional office of Ministry of Environment, Forest and Climate Change and a Professor nominated by the Director, Punjab Engineering College, Chandigarh.</p> <p>The committee shall conduct at least two inspections. The Member Secretary of the Punjab Pollution Control Board shall be the Nodal Officer and the report shall be submitted to the Tribunal.</p> <p>List this matter for hearing on 06th September, 2017.</p> <p>.....,CP (Swatanter Kumar)</p> <p>.....,EM (Bikram Singh Sajwan)</p>
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BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

M.A. No. 1562 of 2017
In
Appeal No. 70 of 2012

Capt. Mall Singh & Ors. Vs. State of Punjab & Ors.

CORAM : HON'BLE MR. JUSTICE U.D.SALVI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

Present: Applicant:

Mr. Naginder Benipal, Adv. in M.A. No. 1562 of 2017

Respondents:

Mr. Baljinder Singh Sahni from Municipal Corporation, Bathinda.

Mr. Kamal Jeet Singh, AAG for State of Punjab

Date and Remarks	Orders of the Tribunal
<p style="text-align: center;">Item No. 08</p> <p style="text-align: center;">December 21, 2017</p>	<p><u>M. A. No. 1562/2017</u></p> <p>Issue Notice to the non-applicants including the Project Proponent- M/s. JITF Urban Waste Management Ltd. by Registered Post/Acknowledgement Due and Dasti as well. Notice made returnable on 16th January, 2018.</p> <p>Learned Counsel appearing on behalf of the Bhatinda Municipal Corporation submits that the Project Proponent- M/s. JITF Urban Waste Management Ltd. relying on the order dated 1-12-2017 switching the responsibility of the Project Proponent to collect the waste from door to door as stipulated in the sanctioned agreement Municipal Corporation Bhatinda in terms of Clause G has issued a threat to discontinue its operations of collection and transportation of municipal solid waste in the entire Bhatinda cluster from 31-12-2017 vide communication dated 08-12-2017.</p> <p>Learned Counsel appearing on behalf of the Bhatinda Municipal Corporation submits that the said communication has been duly replied thereby placing on record corporations difficulty in mobilization of resources,</p>

	<p>Item No. 08</p> <p>December 21, 2017</p>	<p>finances and arranging door to door collection of municipal solid waste within short time.</p> <p>Learned Counsel appearing on behalf of the Bhatinda Municipal Corporation and State undertake on behalf of their principle that the tipping fee amount in Rs. 30 lakhs approximately for a month will be paid as per agreement dated 23.11.2011. They persuade the Tribunal to direct the Project Proponent to collect the waste from Bhatinda Cluster and transport it to the processing plant site as per the sanctioned agreement dated 23-11-2011 for atleast a month in the public interest. Considering the difficulty of the Corporation and upon accepting the undertaking we pass the following order:</p> <p>1. The Project Proponent shall collect the waste from the Bhatinda Cluster and transport it to the processing plant as per the sanctioned agreement dated 23-11-2011 till 31-01-2018.</p> <p>List the matter on 16th January, 2018.</p> <p>.....JM (U.D. Salvi)</p> <p>.....EM (Dr. Nagin Nanda)</p>
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MUNICIPAL CORPORATION BATHINDA



No. 498.....

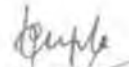
Date13/2/18.....

To

**The Manager
JITF Urban Waste Management (Bathinda) Limited.
Bathinda.**

Sub: Vehicles for hiring.

As Municipal Corporation, Bathinda is in process of taking over the MSW C&T operations of Bathinda city and planning to hire some vehicles as per requirement. Hence you are requested to submit a list/number of vehicles (compactors and mini tippers) which can be provided to Municipal Corporation on hiring basis including their hire charges.


Project Engineer,
Municipal Corporation
Bathinda

ANNEXURE R-5

Subject: MOM of Bathinda Cluster ULB's Urgent Meeting held under the chair Cluster Head, Commissioner Municipal Corporation Bathinda Sh. Sanyam Aggarwal regarding the Reconciliation of Tipping fee monthly bill payments against the Bills submitted by the Concessionaire M/s JITF Urban Waste Management (Bathinda) limited of the work done as per the Agreement. (Hon'ble National Green Tribunal Directions dated 16th Jan, 2018.)

Date of Meeting: 5th March, 2018, Time 11:30 AM

Venue: Municipal Corporation Bathinda.

Members Present: Executive Officers & related staff of ULBs, JITF Manager & Accounts officer, CE Mr. Sandeep Gupta, ME Mr. R. Garg, PM Baljinder Sahni.

Directions after due discussions on Agenda are issued as below

- A) As per Hon'ble National Green Tribunal Directions dated 16th Jan, 2018, The cluster head CMC Bathinda conveyed the meeting of EOs of ULB's to reconcile the outstanding tipping fee of Concessionaire M/s JITF Urban Waste Management (Bathinda) limited for the work done as per the Concession Agreement. All ULB's to reconcile the tipping fee dues considering the date of closure of the Door to Door service by the Concessionaire which as per agreement is the major work under primary Collection Scope of Work (as per Annex.3 of Concession Agreement). Further keeping this Month as cutoff, the ULB's have to reconcile their tipping fee payments against the Tipping Fee bills raised and to prepare/ submit the Reconciliation as per the agreement by 09/03/2018 imposing the penalty for not doing the door to door collection as per Annx.18 of Concession Agreement.
- B) Further, all EO's are advised to prepare a plan for Door to Door collection & transportation as per their available and planned resources to be deployed for these activities and also check the costing factor for dumping of MSW to ULB's Dumping site and to Bathinda plant site accordingly. ULB's to submit their plan of taking over C&T Operations of MSW by Monday 09/03/2018.
- C) Also the progress related to SBM portal (IHHL, Swachta app, CT & PT progress) was reviewed and necessary instructions were issued to expedite the things accordingly.

The meeting ended with the vote of thanks to all present.


Sanyam
05/3/18

ANNEXURE R-6 (Colly.)

ਦਫਤਰ ਨਗਰ ਕੌਸਲ/ਨਗਰ ਪੰਚਾਇਤ ਗਿਰੜਕਾੜੀ

ਤਸਦੀਕ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗਰੀਨ ਟ੍ਰਿਬਿਊਨਲ, ਨਵੀਂ ਦਿੱਲੀ ਜੀ ਦੀਆਂ ਹਦਾਇਤਾਂ ਅਨੁਸਾਰ ਮੈਂ ਆਪਣੀ ਨਗਰ ਕੌਸਲ/ਨਗਰ ਪੰਚਾਇਤ ਗਿਰੜਕਾੜੀ ਦਾ ਰੋਜ਼ਾਨਾ ਇਕੱਠਾ ਹੋਣ ਵਾਲਾ ਕੂੜਾ ਮਿਤੀ 01/05/2018 ਤੋਂ ਬਠਿੰਡਾ ਵਿਖੇ ਲਗਾਏ ਗਏ ਪਲਾਟ ਵਿੱਚ ਭੇਜਣ ਲਈ ਪਾਬੰਦ ਹੋਵਾਂਗਾ।

ਮਿਤੀ 17/04/2018


ਕਾਰਜ ਸਾਧਕ ਅਫਸਰ,
ਨਗਰ ਕੌਸਲ/ਨਗਰ ਪੰਚਾਇਤ,

ਗਿਰੜਕਾੜੀ

Office Nagar Council/Nagar Panchayat Giddarbaha

This is to certify that, in compliance to instructions passed by Honorable NGT New Delhi, I shall be liable to send the daily MSW collected in my Council/ Panchayat Giddarbaha to Bathinda Plant from 01/05/2018 onwards.


Dated 17/04/2018

Working Officer,
Municipal Council/Nagar Panchayat,

ਦਫਤਰ ਨਗਰ ਕੌਸਲ/ਨਗਰ ਪੰਚਾਇਤ ਮੁਕਤ।

ਤਸਦੀਕ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗਰੀਨ ਟ੍ਰਿਬਿਊਨਲ, ਨਵੀਂ ਦਿੱਲੀ ਜੀ ਦੀਆਂ ਹਦਾਇਤਾਂ ਅਨੁਸਾਰ ਮੈਂ ਆਪਣੀ ਨਗਰ ਕੌਸਲ/ਨਗਰ ਪੰਚਾਇਤ ਮੁਕਤ ਦਾ ਰੋਜ਼ਾਨਾ ਇਕੱਠਾ ਹੋਣ ਵਾਲਾ ਕੂੜਾ ਮਿਤੀ 01/05/2018 ਤੋਂ ਬਠਿੰਡਾ ਵਿਖੇ ਲਗਾਏ ਗਏ ਪਲਾਟ ਵਿੱਚ ਭੇਜਣ ਲਈ ਪਾਬੰਦ ਹੋਵਾਂਗਾ।

ਮਿਤੀ 17/04/2018


ਕਾਰਜ ਸਾਧਕ ਅਫਸਰ,
ਨਗਰ ਕੌਸਲ/ਨਗਰ ਪੰਚਾਇਤ;
ਮੁਕਤ।

Office Nagar Council/Nagar Panchayat Malout

This is to certify that, in compliance to instructions passed by Honorable NGT New Delhi, I shall be liable to send the daily MSW collected in my Council/ Panchayat Malout to Bathinda Plant from 01/05/2018 onwards.

Dated 17/04/2018

Working Officer,
Municipal Council/Nagar Panchayat,

ਦਫਤਰ ਨਗਰ ਕੌਸਲ/ਨਗਰ ਪੰਚਾਇਤ_____।

ਤਸਦੀਕ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗਰੀਨ ਟ੍ਰਿਬਿਊਨਲ, ਨਵੀਂ ਦਿੱਲੀ ਜੀ ਦੀਆਂ ਹਦਾਇਤਾਂ ਅਨੁਸਾਰ ਮੈਂ ਆਪਣੀ ਨਗਰ ਕੌਸਲ/ਨਗਰ ਪੰਚਾਇਤ ਗੌੜਾ ਲੋਕਤੰਡਾ ਦਾ ਰੋਜਾਨਾ ਇਕੱਠਾ ਹੋਣ ਵਾਲਾ ਕੂੜਾ ਮਿਤੀ 01/05/2018 ਤੋਂ ਬਠਿੰਡਾ ਵਿਖੇ ਲਗਾਏ ਗਏ ਪਲਾਟ ਵਿੱਚ ਭੇਜਣ ਲਈ ਪਾਬੰਦ ਹੋਵਾਂਗਾ।

ਮਿਤੀ 17/04/2018

ਗੌੜਾ ਲੋਕਤੰਡਾ
17/4/18
ਕਾਰਜ ਸਾਧਕ ਅਫਸਰ,
ਨਗਰ ਕੌਸਲ/ਨਗਰ ਪੰਚਾਇਤ,

ਗੌੜਾ ਲੋਕਤੰਡਾ

Office Nagar Council/Nagar Panchayat Sardulgarh

This is to certify that, in compliance to instructions passed by Honorable NGT New Delhi, I shall be liable to send the daily MSW collected in my Council/ Panchayat Sardulgarh to Bathinda Plant from 01/05/2018 onwards.


Dated 17/04/2018

Working Officer,
Municipal Council/Nagar Panchayat,

ਦਫਤਰ ਨਗਰ ਕੌਂਸਲ/ਨਗਰ ਪੰਚਾਇਤ ਮਾਨਸਾ ।

ਤਸਦੀਕ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗਰੀਨ ਟ੍ਰਿਬਿਊਨਲ, ਨਵੀਂ ਦਿੱਲੀ ਜੀ ਦੀਆਂ ਹਦਾਇਤਾਂ ਅਨੁਸਾਰ ਮੈਂ ਆਪਣੀ ਨਗਰ ਕੌਂਸਲ/ਨਗਰ ਪੰਚਾਇਤ ਮਾਨਸਾ ਦਾ ਰੋਜ਼ਾਨਾ ਇਕੱਠਾ ਹੋਣ ਵਾਲਾ ਕੂੜਾ ਮਿਤੀ 01/05/2018 ਤੋਂ ਬਠਿੰਡਾ ਵਿਖੇ ਲਗਾਏ ਗਏ ਪਲਾਟ ਵਿੱਚ ਭੇਜਣ ਲਈ ਪਾਬੰਦ ਹੋਵਾਂਗਾ।

ਮਿਤੀ 17/04/2018


ਕਾਰਜ ਸਾਧਕ ਅਫਸਰ,
ਨਗਰ ਕੌਂਸਲ/ਨਗਰ ਪੰਚਾਇਤ,

ਮਾਨਸਾ ।

Office Nagar Council/Nagar Panchayat Mansa

This is to certify that, in compliance to instructions passed by Honorable NGT New Delhi, I shall be liable to send the daily MSW collected in my Council/ Panchayat Mansa to Bathinda Plant from 01/05/2018 onwards.


Dated 17/04/2018

Working Officer,
Municipal Council/Nagar Panchayat,

ਦਫਤਰ ਨਗਰ ਕੌਸਲ/ਨਗਰ ਪੰਚਾਇਤ ਗਮਿ ਨੜੀ ।

ਤਸਦੀਕ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗਰੀਨ ਟ੍ਰਿਬਿਊਨਲ, ਨਵੀ ਦਿੱਲੀ ਜੀ ਦੀਆਂ ਹਦਾਇਤਾਂ ਅਨੁਸਾਰ ਮੈ ਆਪਣੀ ਨਗਰ ਕੌਸਲ/ਨਗਰ ਪੰਚਾਇਤ ਗਮਿ ਦਾ ਰੋਜ਼ਾਨਾ ਇਕੱਠਾ ਹੋਣ ਵਾਲਾ ਕੂੜਾ ਮਿਤੀ 01/05/2018 ਤੋਂ ਬਠਿੰਡਾ ਵਿਖੇ ਲਗਾਏ ਗਏ ਪਲਾਟ ਵਿੱਚ ਭੇਜਣ ਲਈ ਪਾਬੰਦ ਹੋਵਾਂਗਾ।

ਮਿਤੀ 17/04/2018


ਕਾਰਜ ਸਾਧਕ ਅਫਸਰ,
ਨਗਰ ਕੌਸਲ/ਨਗਰ ਪੰਚਾਇਤ,
ਗਮਿ ਨੜੀ ।

Office Nagar Council/Nagar Panchayat Rama Mandi

This is to certify that, in compliance to instructions passed by Honorable NGT New Delhi, I shall be liable to send the daily MSW collected in my Council/ Panchayat Rama Mandi to Bathinda Plant from 01/05/2018 onwards.

Dated 17/04/2018

Working Officer,
Municipal Council/Nagar Panchayat,



ਪੰਜਾਬ ਪੰਜਾਬ PUNJAB

Z 858212

Memorandum of understanding (MOU)

This MOU is made on this day 23.10.2018 between M/s JITF Urban Waste Management Bathinda Limited, here in called the first party/Contractor & Corporation Engineer of behalf of Commissioner, Municipal Corporation, Bathinda has as 2nd party. Whereas, the first party has offered & agreed to execute the works as per terms and conditions mentioned here below. The final rate /amount as given below:

Sr. No	Vehicles Type	Cost Per Mini Tipper 2.2cum per day	For One Month
1	Mini Tipper(5No) for 1 Months	1200*	Rs. 180000.00

*GST extra as per rates applicable.

* MC agrees to pay monthly rental Rs. 180000/- in advance after signing of agreement.

The operation expenses (Minor Maintenance like service, change of oil, washing and greasing etc., fuel and driver cost) will be Born by second party that is Municipal Corporation, Bathinda and all the necessary documents such as R.C (Copy of Registration), Insurance, Fitness Certificate & other Statutory compliance under Motor Vehicle Act and including major maintenance costs will be borne by M/s JITF Urban Waste Management Bathinda Limited (1st Party).

Exit and Withdrawal: Considering the hardships and erratic nature of employability of Unorganised Workers (UW), the exit provisions of scheme have been kept flexible.

- (i) If he/ she exits the scheme within a period of less than 10 years, the beneficiary's share of contribution only will be returned to him with savings bank interest rate.
- (ii) If subscriber exits after a period of 10 years or more but before 60 years of age, the beneficiary's share of contribution along with accumulated interest as actually earned by fund or at the savings bank interest rate whichever is higher.
- (iii) If a beneficiary has given regular contributions and died due to any cause, his/ her spouse will be entitled to continue the scheme subsequently by payment of regular contribution or exit by receiving the beneficiary's contribution along with accumulated interest as actually earned by fund or at the savings bank interest rate whichever is higher.
- (iv) If a beneficiary has given regular contributions and become permanently disabled due to any cause before 60 years, and unable to continue under the scheme, his/ her spouse will be entitled to continue the scheme subsequently by payment of regular contribution or exit the scheme by receiving the beneficiary's contribution with interest as actually earned by fund or at the savings bank interest rate whichever is higher.
- (v) After the death of subscriber as well as his/her spouse, the entire corpus will be credited back to the fund.

Default: If a subscriber has not paid the contribution continuously he/she will be allowed to regularize his contribution by paying entire outstanding dues, along with penalty charges, if any, decided by the Government.

Pension Pay out: Once the beneficiary joins the scheme at the entry age of 18-40 years, the beneficiary has to contribute till 60 years of age. On attaining the age of 60 years, the subscriber will receive by DBT the assured monthly pension of Rs.3000/- with benefit of family pension, as the case may be.

Grievance Redressal: Customer Care number 1800 2676 888 (available 24*7).
Web portal/ app will also have the facility for registering the complaints.

Doubts and Clarifications: In case of any doubt on the scheme, clarification provided by the Joint Secretary & Director General (Labour Welfare) will be final. Email at Stream@labour.gov.in

Locate your nearest CSC at the link locator.csccloud.in

Future extension after one month will be under same terms & conditions. The advance payment will be made for the extended month/period, if any.

If there will be any 3rd party loss due to any accident in that case, 1st party will be fully responsible for processing the Insurance claims before the appropriate authority/forum. However the 1st party shall not be responsible for any negligence on the part of operator and Driver. If any party fails to perform its obligation terms and conditions of this agreement then non-performing party shall be fully responsible to face the penalty decided by the appropriate authority i.e. Commissioner, Municipal Corporation, Bathinda.

S. Subo
28/10/18 (Veerinder Singh Lohra)
For JITF Urban Waste Management Bathinda Ltd.
First Party

Gupta 23/11
(SANDEEP GUPTA)
For Municipal Corporation, Bathinda
Second Party.

By Registered Post (AD)/Courier/Email

Municipal Corporation, Bathinda
Mall Road,
Near Railway Station
Bathinda (Punjab)

Kind Attention: Municipal Commissioner

Date: 30 April 2018

Our Ref. No.:

Reference 1: Orders dated 01.12.2017, 21.12.2017 and 16.01.2018 passed by Hon'ble National Green Tribunal ("the NGT") in Appeal No. 70/2012 titled Capt. Mall Singh & Ors. Vs. State of Punjab & Ors.

Subject: Stoppage and Handing Over of Collection and Transportation (C&T) Operations of Municipal Solid Waste (MSW) from Bathinda Cluster

Dear Sir,

1. We, M/s JITF Urban Waste Management (Bathinda) Limited, the Project Proponent of MSW Processing Facility at Bathinda, write to you in furtherance of the above referred orders of the Hon'ble NGT dated 01.12.2017, 21.12.2017 and 16.01.2018 passed in Appeal No. 70/2012 titled Capt. Mall Singh & Ors. Vs. State of Punjab & Ors.
2. It is stated that as per the order dated 01.12.2017, the Hon'ble NGT had directed the Municipal Corporation of Bathinda to collect, transport and deliver 300 MT of MSW at the Processing and Disposal Facilities of the Project Proponent at Bathinda.
3. Thereafter, a review / modification application was filed by Municipal Corporation of Bathinda seeking six months' time to arrange and finalize the modalities for taking over the collection and transportation operations of MSW. The Hon'ble NGT, vide its order dated 16.01.2018 was pleased to dispose of the said review / modification application

Neelish Gaur

1/3

inter alia extending the time to take over the collection and transportation of MSW by the Municipal Corporation of Bathinda from 01.05.2018.

4. Thus, as per the referred orders dated 01.12.2017, 21.12.2017 and 16.01.2018, the responsibility of collection and transportation of MSW from the Bathinda Cluster lies with the Municipal Corporation of Bathinda from 01.05.2018.
5. It is also pertinent to note here that a Memorandum of Understanding has already been executed on 26.04.2018 between the Project Proponent and the Municipal Corporation of Bathinda regarding hiring of vehicles of the Project Proponent by the Municipal Corporation of Bathinda for undertaking collection and transportation of MSW. Even the respective ULBs has also undertaken to supply MSW to the Project Proponent from 01.05.2018. The Municipal Corporation of Bhatinda has also intimated about taking over of the C&T from 01.05.2018 through its various e-mails.
6. Accordingly, please be informed that the Project Proponent has ceased its operations of collection and transportation of MSW from the Primary as well as Secondary Collection Points in the entire Bathinda cluster from 01.05.2018. It is further stated that the Project Proponent has discharged/terminated its manpower contracts and all relevant sub-contracts w.e.f. 30.04.2018 with regard to C&T.
7. Please note that the Project Proponent shall not be liable or responsible for any action or activity in relation to, connected to or incidental to collection and transportation of Municipal Solid Waste in Bathinda Cluster from 01.05.2018. The same shall be the whole and sole responsibility of the Municipal Corporation of Bathinda which in any case is the statutory obligation of the Municipal Corporation of Bathinda.

Thanking You.

Yours Sincerely,



For and on behalf of
JITF Urban Waste Management (Bathinda) Limited
Authorized Signatory

Copy to:

1. **Deputy Director Regional**
Local Bodies (Department of Local Government)
Amrik Singh Road, Veer Colony
Old Improvement Trust Building,
Bathinda (Punjab)

2. **Punjab Municipal Infrastructure Development Company**
SCO : 89-90, Sector 34A,
Chandigarh - 160034

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ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



HQ-3/EPA/F.No. 22158-73/2024/ Through E-mail

Date: 5/9/24

To

The Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Sangrur, Faridkot,
Mohali, Roopnagar, Fatehgarh Sahib,
Batala, Bathinda, Amritsar, Hoshiarpur,
Jalandhar-I/II, Ludhiana-I/II/III/IV & Patiala.

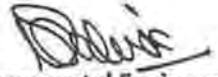
Subject: Utilization of RDF in Industrial units in compliance of SWM Rules, 2016.
Reference: This office letter no. 1324-1436 dated 10.04.2024, letter no. 2417-32 dated 06.06.2024 and letter no. 3234-49 dated 17.07.2024 (Copies enclosed).

In reference to subject matter, it is intimated that earlier, total 96 no. of industries of the State were requested vide letter dated 10.04.2024 to ensure the compliance of Rule 18 of Solid Waste Management Rules, 2016 and replace 5% of solid fuel being used in industry with Refused Derived Fuel (RDF) generating by nearby ULBs with a copy to all the Regional Offices with a request to take up the matter with the concerned industries and ensure the compliance of the said rules. Subsequently, all the Regional Offices were again requested vide letter no. 2417-32 dated 06.06.2024 and letter no. 3234-49 dated 17.07.2024 to take up the matter with the concerned industries and ensure compliance of the said Rules. However, no compliance report has been received from any of the Regional Office, so far.

2) Additionally, the worthy Chief Secretary, Govt. of Punjab is monitoring the status of the directions passed by Hon'ble NGT in OA No. 606 of 2018 including the status of utilisation of RDF in industrial plants in compliance of SWM Rules.

3) In view of the above, it is again requested to follow up with the industries falling under area of your jurisdiction to make an agreement with the concerned ULBs by 06.09.2024 and ensure replacement of 5% of solid fuel used by them with the Refused Derived Fuel (RDF) generating by nearby ULBs and send action taken report to this office by 07.09.2024, positively.

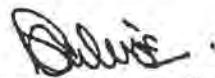
DA/As above


Senior Environmental Engineer (HQ-3)
for Chairman

Dated 5/9/24

Endst. No. 22174

A copy of above is forward to the Additional Project Director, Punjab Municipal Infrastructure Development Company (PMIDC), Sector 35-A, Chandigarh for information and necessary action, please.


Senior Environmental Engineer (HQ-3)
for Chairman

Endst. No. 22175Dated 5/9/24

A copy of the above is forwarded to the Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office, Jalandhar, Amritsar, Bathinda, Ludhiana-I/II & Patiala-I/II for information and necessary action, please.


Senior Environmental Engineer (HQ-3)
for Chairman



PPCB/HO/2024/.....
To

Dated:

As per List Attached

Subject: Utilization of RDF in Industrial units in compliance of SWM Rules, 2016, list of operational units in Punjab.

It is intimated that as per Rule 18 of Solid Waste Management Rules, 2016 "All industrial units using fuel and located within one hundred km from a solid waste based refused derived fuel plant shall make arrangements within six months from the date of notification of these rules to replace at least five percent of their fuel requirement by refused derived fuel so produced".

In view of above, It is requested to ensure compliance of abovesaid Rule and replace 5% of solid fuel being used in your industry with Refused Derived Fuel (RDF) being generated from nearby ULBs.

DA/As above

sr
Environmental Engineer (HQ-3/3)
For Chairman
Dated _____

Endst. No. _____

A copy of the above is forwarded to the Additional Project Director Punjab Municipal Infrastructure Development Company (PMIDC) for information w.r.t his office letter no. PMID/SWM/2024-1/2100 dated 15.03.2024, please.

sr
Environmental Engineer (HQ-3/3)
For Chairman
Dated 10/4/24

Endst. No. 1421-36

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Patlala, Hoshiarpur, Ludhiana- 1/2/3/4, Batala, Sangrur, Jalandhar-1/2, SAS Nagar, Bathinda, Amritsar, Roopnagar, Faridkot and Fatehgarh Sahib for information and with a request to take up matter with the concerned Industries and ensure compliance of said Rule..

DA/As above

sr
Environmental Engineer (HQ-3/3)
For Chairman


 ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
 PUNJAB POLLUTION CONTROL BOARD

PPCB/HO/No. 2417-32

(Through Email only)

Dated: 6/6/24

To

 The Environmental Engineer,
 Punjab Pollution Control Board,
 Regional Office, Sangrur, Faridkot,
 Mohali, Roopnagar, Fatehgarh Sahib,
 Batala, Bathinda, Amritsar, Hoshiarpur,
 Jalandhar-I/II, Ludhiana-I/II/III/IV & Patiala.

Subject: Utilization of RDF in industrial unit in compliance to Rule 18 of Solid Waste Management Rules, 2016.
Ref: Board's letter endst no. 1421-36 dated 10.04.2024

It is intimated that total 96 no. of industries of the State were requested vide the letter referred above to ensure the compliance of Rule 18 of Solid Waste Management Rules, 2016 and replace 5% of solid fuel being used in industry with Refused Derived Fuel (RDF) being generated from nearby ULBs.

In this regard, it is requested to send the compliance status of industries to whom notices were issued for use of Refused Derived Fuel, but no reply/ compliance report has been received, so far.

Environmental Engineer (HQ-3/3)

Dated 6/6/24

Endst. No. 2433

A copy of the above is forwarded to the Sr. Environmental Engineer, Punjab Pollution Control Board, Zonal Office, Patiala-1/2, Ludhiana-1/2, Bathinda, Amritsar & Jalandhar for information and further necessary action please.

Environmental Engineer (HQ-3/3)

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

Vatavaran Bhawan, Nabha Road, Patiala - 147001

 E-mail : chairman.ptl.ppcb@punjab.gov.in, msppcb@gmail.com

Phone No. 0175-2215793, 0175-2215802



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੋਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



PPCB/HO/No. 3234-49 Through Email
To

Dated: 17/7/24

The Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Sangrur, Faridkot,
Mohali, Roopnagar, Fatehgarh Sahib,
Batala, Bathinda, Amritsar, Hoshiarpur,
Jalandhar-I/II, Ludhiana-I/II/III/IV & Patiala.

Subject: Utilization of RDF in industrial unit in compliance to Rule 18 of Solid Waste Management Rules, 2016.
Ref: This office letter endst no. 1421-36 dated 10.04.2024 and letter no. 2417-32 dated 06.06.2024.

It is intimated that your office was requested vide letter referred above to send the compliance status of industries to whom notices were issued to replace 5% of solid fuel with Refused Derived Fuel, but no reply/ compliance report has been received so far. However, the comments/reply in the matter is still awaited from your office.

It is again requested to look into the matter and send requisite reply/status at the earliest, to enable this office to proceed further.

Endst. No. 3250-56

Environmental Engineer (HQ-3/3)
Dated 17/7/24

A copy of the above is forwarded to the Sr. Environmental Engineer, Punjab Pollution Control Board, Zonal Office, Patiala-1/2, Ludhiana-1/2, Bathinda, Amritsar & Jalandhar for information and further necessary action please.

Environmental Engineer (HQ-3/3)
Dated 17/7/24

ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ

Vatavaran Bhawan, Nabha Road, Patiala - 147001

E-mail : chairman.ptl.ppcb@punjab.gov.in, msppcb@gmail.com

Phone No. 0175-2215793, 0175-2215802

List of Industries for Utilization of RDF

S No.	Regional Office	Name & Address of the Industry	Contact
1	AMRITSAR	KHANNA PAPER MILLS LTD, NH-3 BYE PASS, OPP METRO CASH & CARRY. AMRITSAR	8054211111
2	AMRITSAR	KWALITY PHARMACEUTICALS (P) LTD, NEW NAAG, MAJITHA ROAD. AMRITSAR	9356002428
3	AMRITSAR	SARBANI FOOD PVT. LTD., (PREVIOUSLY M/S SIREE BABA NAGA FOOD STUFF (P) LTD), 12 MILE STONE, ATTARI ROAD, KHASSA. AMRITSAR	9915727777 0183228199
4	AMRITSAR	RANA SUGARS LIMITED, VILLAGE- BUTTAR SEVIYAN, TESHIL- BABA BAKALA. AMRITSAR	9815900940
5	AMRITSAR	GVK POWER (GOINDWAL SAHIB) LTD., 2X270 MW, COAL BASED THERMAL POWER PLANT PROJECT, GOINDWAL SAHIB, TARN TARAN	9849095080 01859225102
6	AMRITSAR	RANA SUGAR LTD (DISTILLERY DIVISION), VILLAGE- LAUKHA, TEHSIL-PATTI, TARN TARAN	9876200002
7	AMRITSAR	NEW MAJHA RICE & GEN MILLS, VILL- CHABHAL, BHIKHIWIND ROAD, TARN TARAN	9815513300
8	BATALA	PIONEER INDUSTRIES LTD. (DISTILLERY), PLOT NO. A-3-4, INDL. GROWTH CENTRE, TEHSIL & DISTT. PATHANKOT	9915021802
9	BATALA	VRV HOSPITALITY PRIVATE LIMITED, VILLAGE CHAK ALIA, TEHSIL & DISTRICT GURDASPUR (PUNJAB)	9888042778
10	BATALA	GURDASPUR CO-OP SUGAR MILLS SUGAR UNIT, PANIAR, GURDASPUR, GURDASPUR	8630928466
11	BATALA	BATALA CO-OP SUGAR MILLS, BATALA, BATALA, GURDASPUR	8630928466
12	BATALA	CHADHA SUGAR MILL, KIRI AFGANA, TEHSIL BATALA, DISTT. GURDASPUR	8427867008
13	BATHINDA	BCL INDUSTRIES & INFRASTRUCTURE LTD. (DISTILLERY DIV.), VILLAGE MACHHANA & SANGAT KALAN, DISTT. BATHINDA	9915030211
14	BATHINDA	OM SONS MARKETING PVT. LTD., VILLAGE SANGAT KALAN, DISTT. BATHINDA	9216579514
15	BATHINDA	NATIONAL FERTILIZERS LTD., BATHINDA	6284182641
16	BATHINDA	MALWA POWER PRODUCTS LTD., VILLAGE GULABEWALA, MUKTSAR	9876055104
17	BATHINDA	UNIVERSAL BIO-MASS ENERGY PVT. LTD. GIDDERBAHA - LAMBI ROAD VILL. CHANNU	9501111859
18	BATHINDA	SATIA INDUSTRIES LTD. (PAPER) RUPANA, MUKTSAR	9872556697
19	BATHINDA	VIATON ENERGY PVT. LTD., VILLAGE KHOKHAR KHURD & MOOSA, MANSA.	8437125103
20	BATHINDA	M/S GURU HARGOBIND THERMAL PLANT, LEHRA MOHABBAT, BATHINDA	7973138823
21	BATHINDA	M/S TALWANDI SABO THERMAL LIMITED, MANSA.	9501110742
22	FARIDKOT	M/S ADANI WILMAR PVT. LTD. (EARLIER M/S FEROPUR FOODS PVT. LTD.) VILL. WAAN, FARIDKOT ROAD, FEROPUR	7925555650
23	FARIDKOT	THE FAZILKA CO-OP. SUGAR MILLS LTD., VILL. BODIWALA PITHA, TEHSIL & DISTT. FAZILKA	9855940048
24	FARIDKOT	M/S DEE DEVOLVEMENT ENGINEER (P) LTD., VILL. GADHA DHAB, ABOHAR BLOCK, DISTT. FAZILKA	9876055104
25	FARIDKOT	M/S INTERNATIONAL MEGA FOOD PARK LTD, VILLAGE DABWALA KALAN, TEHSIL & DISTT. FAZILKA	8558804533
26	FATEHGARH SAHIB	VAIBHAV ENTERPRISES ST. NO. 1/4, BEHIND S.D. MODEL SCHOOL, MUGAL MAJRA	9872893090
27	FATEHGARH SAHIB	SHREE GANESH EDIBLE (P) LTD, VILL. SHAIKUPUR, AMLOHI	9876700925
28	FATEHGARH SAHIB	SHIVA CERAMICS VILL. JALALPUR, KUMBI ROAD, AMLOHI FATEHGARH SAHIB	9814107715

S No.	Regional Office	Name & Address of the Industry	Contact
29	FATEHGARH SAHIB	PUNJAB COLD TRADERS G.T. ROAD, SIRHIND SIDE,	9855400089
30	FATEHGARH SAHIB	INDIAN INDUSTRIES (FORMERLY KNOWN AS INDIAN FOUNDRY & WORKS) GURU KI NAGRI, MANDI GOBINDGARH	9815992992
31	FATEHGARH SAHIB	DAMAN FOOD PRODUCT VILLAGE SAHIBGARH, BASSI PATHANA	9569526699
32	FATEHGARH SAHIB	ARJAS MODERN STEELS PRIVATE LIMITED G.T. ROAD, MANDI GOBINDGARH	9815015151
33	HOSHIARPUR	SAVITRI VANEER'S, VILL. BAGHPUR, DASUYA ROAD, HOSHIARPUR	7700000052
34	JALANDHAR-1	THE BHOGPUR SUGAR CO-OPERATIVE MILL, BHOGPUR, JALANDHAR	9855389052
35	JALANDHAR-2	JAY DEE LEATHER (P) LTD. PLOT NO. 28 LEATHER COMPLEX, JALANDHAR, JAY DEE LEATHER (P) LTD.	9888292973
36	JALANDHAR-2	RAGHU EXPORTS INDIA (P) LTD, PLOT NO. 20, LEATHER COMPLEX, KAPURTHALA ROAD, JALANDHAR,	9501449591
37	JALANDHAR-2	A.R.B CONVEYORS, VPO. SANGAL SOHAL KAPURTHALA ROAD. JALANDHAR.	9417776699
38	JALANDHAR-2	METRO MILK PRODUCT (P) LTD, C-44, S.S.G.C., JALANDHAR.	9814152715
39	JALANDHAR-2	SUPER RUBBER UDYOG, C-4, SPORTS AND SURGICAL GOODS COMPLEX, BASTI BAWA KHEL, KAPURTHALA ROAD, JALANDHAR	9814002567
40	LUDHIANA-1	JIWAN METAFINS LIMITED, VILL KUM KALAN LUDHIANA	9815900000
41	LUDHIANA-1	OMKAR ENTERPRISES VILL KUM KALAN, KOHARA MACHHIWARA ROAD, LUDHIANA	9888196963
42	LUDHIANA-1	PARAMOUNT SYNTAX PVT. LTD. VILL MANGARH, MACHHIWARA ROAD, LUDHIANA	9915577902
43	LUDHIANA-1	SAVITARI STEELS CORPORATION (FORMERLY KNOWN AS SAVITARI STEELS CORP UNIT 2), VILLAGE RAZOOR, KUM KALAN LUDHIANA,	9855898434
44	LUDHIANA-2	AVON CYCLE LTD, G.T. ROAD, DHANDARI KALAN, LUDHIANA	9815299169
45	LUDHIANA-2	AVON ISPAT & POWER LTD, G.T. ROAD, DHANDARI KALAN, LUDHIANA	9914833005
46	LUDHIANA-2	GOPAL FOUNDRY, LINK ROAD, VISHWAKARMA COLONY, ST.NO.4, LUDHIANA	9815199088
47	LUDHIANA-2	LUDHIANA STEEL ROLLING MILL, G.T. ROAD, DHANDARI KALAN, LUDHIANA	9914914456
48	LUDHIANA-2	METRO TYRES UNIT-III, VPO JUGIANA, LUDHIANA	8146584022
49	LUDHIANA-2	MODI SALES, G.T. ROAD, SHERPUR KHURD LUDHIANA	9814089941
50	LUDHIANA-2	SUNBEAM LIGHTWEIGHTING SOLUTIONS PVT LTD EARLIER SUNBEAM AUTO PVT LTD UNIT-IV EARLIER MUNJAL CASTING PVT LTD UNIT-1, 730-R, INDL AREA-B, LUDHIANA	9815550087
51	LUDHIANA-2	S.S. SINGLA CONTRACTORS, VILL BILGA, SAHNEWAL ROAD, LUDHIANA	
52	LUDHIANA-2	SKYWAY STEEL INDUSTRIES, VPO JUGIANA, LUDHIANA	9888177220
53	LUDHIANA-2	VEE KAY CONCAST PVT LTD, VILL KANGANWAL ROAD, LUDHIANA	9781372452
54	LUDHIANA-2	K.N CASTING INDIA REGD, B-29, 87/4 ST NO. 7 1/2, BABA MUKAND SINGH NAGAR, G T ROAD, DABA ROAD, LUDHIANA	8048250330
55	LUDHIANA-2	GARG INDUSTRIES LTD, VILL GARIH TARKHANA, MACCHIWARA, SAMRALA, DISTT. LUDHIANA	9815107381

S No.	Regional Office	Name & Address of the Industry	Contact
56	LUDHIANA-2	SHAM SUNDER SINGLA CONTRACTOR (HOT MIX PLANT), VILL SAHNEWAL KHURD, LUDHIANA	9780324600
57	LUDHIANA-2	AVON NEWAGE CYCLES PVT LTD., LALL KALAN, LUDHIANA-CHANDIGARH ROA, NEAR NEELO BRIDGE, TEHSIL SAMRALA, LUDHIANA	9815299169
58	LUDHIANA-3	ADINATH DYEING & FINISHING MILLS, DYEING COMPLEX, BAHADURKE ROAD, LUDHIANA	9814030105
59	LUDHIANA-3	MARVEL DYERS & PROCESSORS PVT. LTD. (FRIENDS DYEING & FINISHING MILLS PVT LTD.), RAHON ROAD, LUDHIANA	9815455177
60	LUDHIANA-3	G.K. FINISHING, MATA KARAM KAUR COLONY, TAJPUR ROAD, LUDHIANA	9888217677
61	LUDHIANA-3	GUPTA SHIVAM PROCESSORS (PREVIOUSLY KNOWN AS M/S SHREE BALAJI DYEING & FINISHING MILL), 137, MAHAVIR JAIN COLONY, TAJPUR ROAD, LUDHIANA.	9915778866
62	LUDHIANA-3	KAY RAJPODDAR & CO., MAHAVIR JAIN COLONY, TAJPUR ROAD, LUDHIANA.	1612726714
63	LUDHIANA-3	KRISHNA PROCESSORS, B-XXXI, KULLEWAL, MAHAVIR COMPLEX, TAJPUR ROAD, LUDHIANA	9988290870
64	LUDHIANA-3	LOVELY INDUSTRIES, NEAR AMRIT DHARAM KANDA, NEW PULI, TAJPUR ROAD, LUDHIANA	16123625545
65	LUDHIANA-3	SAMARTH WOOLEN MILLS, VILL. BAJRA, RAHON ROAD, LUDHIANA	9876182881
66	LUDHIANA-3	SHREE BALAJI PROCESSORS, OPP. CENTRAL JAIL, TAJPUR ROAD, LUDHIANA	9357850500
67	LUDHIANA-3	SUNRISE DYERS & PROCESSORS PVT. LTD., (EARLIER KNOWN AS QUALITY DYEING & PROCESS MILLS), B-XXX-2220/8A, OPP. CENTRAL JAIL, TAJPUR ROAD, LUDHIANA	1615095373
68	LUDHIANA-3	YOUNGMAN WOLLEN MILLS LTD., VILL. SEERA, RAHON ROAD, LUDHIANA	1612690116
69	LUDHIANA-3	RAMA KRISHNA DYEING, KAKKA ROAD, OPP CENTRAL JAIL, TAJPUR ROAD, LUDHIANA	1614617274
70	LUDHIANA-3	RANBIR ENTERPRISES PVT. LTD. (OPC), DYEING COMPLEX, BAHADURKE ROAD,	9317199999
71	LUDHIANA-3	LARK KNITWEAR, SHARMAN ENCLAVE, B/S NAGESH HOSIERY, G.T. ROAD, WEST, LUDHIANA	9814022533
72	LUDHIANA-3	SATKAR PAPER MILLS PVT. LTD, VILLAGE HUMBRAN, LUDHIANA.	986628002
73	LUDHIANA-3	VEENA PLYWOOD PVT. LTD, MANDIANI ROAD, MULLANPUR, LUDHIANA.	1616578842
74	LUDHIANA-3	N.K. PAPER MILLS, VILLAGE GAUNSPUR, NURPUR BET ROAD, HAMBRAN, LUDHIANA	9815041681
75	LUDHIANA-3	MIDAS NATURALS PVT. LTD., VILL. RAMGARH BHULLAR, NAKODAR ROAD, JAGRAON, LUDHIANA	9463000600
76	LUDHIANA-3	ARORA TEXTILES, BEAS HOSIERY COMPLEX, KAILASH NAGAR ROAD, OPP. RADHA SWAMI BHAWAN, VILLAGE KAKOWAL, LUDHIANA	9915608700
77	LUDHIANA-4	SHREE GANESH FEED INDUSTRIES, VPO GONDWAL, RAIKOT, LUDHIANA.	9815975808
78	MOHALI	RAJASTHAN LIQUOR LTD, VILLAGE HARIPUR HINDUAN, DERABASSI	9815876359
79	MOHALI	CHHIKARA INDUSTRIES, PLOT NO. B-7A, FOCAL POINT, DERA BASSI	9816004659
80	PATIALA	HINDUSTAN UNILEVER LTD. (FORMERLY KNOWN AS GLAXO SMITHKLINE CONSUMER HEALTHCARE LTD) PATIALA ROAD NABHA, DISTT. PATIALA	9687696161
81	PATIALA	PARTAP INDUSTRIES LTD., (DENIM UNIT) BEOPROR, G.T ROAD, RAJPURA, DISTT. PATIALA	9503619191
82	ROOPNAGAR	AMBUJA CEMENTS LTD., VILLAGE DABURJI, P.O LODHIMAJRA, ROOPNAGAR	9872972358

S No.	Regional Office	Name & Address of the Industry	Contact
83	ROOPNAGAR	GURU GOBIND SINGH SUPER THERMAL PLANT (GGSSTP), VILLAGE GHANAULI, DISTRICT RUPNAGAR	9646111169
84	ROOPNAGAR	M/S PRIMO CHEMICALS LIMITED, (FORMERLY KNOWN AS PUNJAB ALKALIES AND CHEMICALS LTD.), NAYA NANGAL	8427563325
85	ROOPNAGAR	SHREYANS INDUSTRIES LTD., BALACHAUR ROPAR ROAD, VILL. BANAH, NAWANSHAHR	8289038909
86	ROOPNAGAR	FINE BOARD INDUSTRIES, YOGESH BANSAL, (PROPRIETOR)	9876161341
87	ROOPNAGAR	SHIMLA PLYWOOD INDUSTRY	9872716354
88	ROOPNAGAR	M/S SHRI SHIV SHAKTI PLYWOOD INDUSTRIES, CHANDIGARH ROAD, BACKSIDE GHAI PETROL PUMP, BALACHAUR	9216990063
89	ROOPNAGAR	ASMA EXPORT INDIA, VILLAGE BHARTHALA, BALACHAUR, NAWASHAHR	9888188989
90	SANGRUR	RICELA HEALTH FOOD LTD, FORMALLY KNOWN AS M/S AP SOLVEX LTD., MANWALA ROAD, DHURI	9814002229
91	SANGRUR	INDIAN ACRYLICS, VILLAGE HARKISHPURA, BHANWANIGARG	9855630008
92	SANGRUR	A.P. ORGANICS PVT. LTD. ,UNIT -IV, MANWALA ROAD, VILLAGE MANWAL, DHURI, DISTT/ SANGRUR	9779932229
93	SANGRUR	BHAGWANPURA SUGAR MILLS LTD. (COSMOS INDUSTRIES LTD. DHURI , DISTT. SANGRUR.	9115110680
94	BARNALA	M/S TRIDENT LTD (SAP), VILLAGE DHAULLA, BARNALA	9878997508
95	BARNALA	TRIDENT LTD (PCD), MANSA ROAD, VILLAGE DHAUALA, BARANALA	9878998811
96	MALERKOTA	SHREYAN INDUSTRIES, AHMEDGARH, MALERKOTA	9812302550

List of Potential Dry Waste Consumers Near Urban Local Bodies (ULBs)					
Sr. No.	ULB Name	Dry Waste (TPD)	Total Dry Waste (TPD)	Possible Consumers of Dry Waste	Contact Details
1	Amritsar MC	160	181.00	KHANNA PAPER MILLS LTD, NH-3 BYE PASS, OPP. METRO CASH & CARRY, AMRITSAR	8054211111
	Batala MC	16.0		KWALITY PHARMACEUTICALS (P) LTD, NEW NAAG, MAJITHA ROAD, AMRITSAR	9356002428
	Tarn Taran	5		SARBANI FOOD PVT. LTD. , (PREVIOUSLY M/S SHREE BABA NAGA FOOD 'STUFF (P) LTD), 12 MILE STONE, ATTARI ROAD , KHASSA, AMRITSAR	9915727777, 01832 28199
				RANA SUGARS LIMITED, VILLAGE- BUTTAR SEVIYAN, TESHIL- BABA BAKALA, AMRITSAR	9815900940
				GVK POWER (GOINDWAL SAHIB) LTD. , 2X270 MW, COAL BASED THERMAL POWER PLANT PROJECT, GOINDWAL SAHIB, TARN TARAN	9849095080 01859225102
				RANA SUGAR LTD (DISTILLERY DIVISION), VILLAGE- LAUKHA, TEHSIL-PATTI, TARN TARAN	9876200002
				NEW MAJHA RICE & GEN MILLS, VILL- CHABHAL, BHIKHIWIND ROAD, TARN TARAN	9815513300
				VRV HOSPITALITY PRIVATE LIMITED, VILLAGE CHAK ALIA, TEHSIL & DISTRICT GURDASPUR (PUNJAB)	9888042778
				GURDASPUR CO-OP SUGAR MILLS SUGAR UNIT, PANIAR , GURDASPUR, GURDASPUR	8630928466
				BATALA CO-OP SUGAR MILLS, BATALA, BATALA, GURDASPUR	8630928466
				CHADHA SUGAR MILL, KIRI AFGANA , TEHSIL BATALA, DISTT. GURDASPUR	8427867008
	2	Jalandhar MC		150	199
Hosiarpur MC		19.00	JAY DEE LEATHER (P) LTD. PLOT NO. 28 LEATHER COMPLEX, JALANDHAR, JAY DEE LEATHER (P) LTD.	9888292973	
Kapurthala MC		10.00	RAGHU EXPORTS INDIA (P) LTD, PLOT NO. 20, LEATHER COMPLEX, KAPURTHALA ROAD, JALANDHAR,	9501449591	
Pathankot MC		20.00	A.R.B CONVEYORS , VPO. SANGAL SOHAL KAPURTHALA ROAD, JALANDHAR.	941776699	
			METRO MILK PRODUCT-(P) LTD, C-44, S.S.G.C., JALANDHAR .	9814152715	
			SUPER RUBBER UDYOG , C-4, SPORTS AND SURGICAL GOODS COMPLEX, BASTI BAWA KHEL, KAPURTHALA ROAD , JALANDHAR	9814002567	
			PIONEER INDUSTRIES LTD. (DISTILLERY), PLOT NO. A-3-4 , INDL. GROWTH CENTRE, TEHSIL & DISTT. PATHANKOT	9915021802	
			SAVITRI VANEER'S, VILL. BAGHPUR, DASUYA ROAD, HOSHIARPUR	7700000052	

Sr. No.	ULB Name	Dry Waste (TPD)	Total Dry Waste (TPD)	Possible Consumers of Dry Waste	Contact Details
3	Ludhiana MC	500	547.00	JT WAN METAFINS LIMITED, VILL KUM KALAN LUDHIANA	
	Khanna	27		OMKAR ENTERPRISE VILL KUM KALAN, KOHARA MACHHIWARA ROAD, LUDHIANA	
	Phagwara MC	12		PARAMOUNT SYNTAX PVT. LTD. VILL MANGARH, MACHHIWARA ROAD, LUDHIANA	
	Jageon	8		SAVITARI STEELS CORPORATION (FORMERLY KNOWN AS SAVITARI STEELS CORP UNIT 2), VILLAGE RAZOOR, KUM KALAN LUDHIANA,	
				AVON CYCLE LTD, G.T. ROAD, DHANDARI KALAN, LUDHIANA	
				AVON ISPAT & POWER LTD, G.T. ROAD, DHANDARI KALAN, LUDHIANA	
				GOPAL FOUNDRY, LINK ROAD, VISHWAKARMA COLONY, ST.NO.4, LUDHIANA	
				LUDHIANA STEEL ROLLING MILL, G.T. ROAD, DHANDARI KALAN, LUDHIANA	
				METRO TYRES UNIT-III, VPO JUGIANA, LUDHIANA	
				MODI SALES, G.T. ROAD, SHERPUR KHURD LUDHIANA	
				SUNBEAM LIGHTWEIGHTING SOLUTIONS PVT LTD EARLIER SUNBEAM AUTO PVT LTD UNIT-IV EARLIER MUNJAL CASTING PVT LTD UNIT- I, 730-R, INDL AREA-B, LUDHIANA	
				S.S. SINGLA CONTRACTORS, VILL BILGA, SAHNEWAL ROAD, LUDHIANA	
				SKYWAY STEEL INDUSTRIES, VPO JUGIANA, LUDHIANA	
				VEE KAY CONCAST PVT LTD, VILL KANGANWAL ROAD, LUDHIANA	
				K.N CASTING INDIA REGO, B-29, 87/4 ST NO. 7 1/2, BABA MUKAND SINGH NAGAR, G T ROAD, DABA ROAD, LUDHIANA	
				GARG INDUSTRIES LTD, VILL GARHI TARKHANA, MACHHIWARA, SAMRALA, DISTT. LUDHIANA	
				SHAM SUNDER SINGLA CONTRACTOR (HOT MIX PLANT), VILL SAHNEWAL KHURD, LUDHIANA	
				AVON NEWAGE CYCLES PVT LTD., LALL KALAN : LUDHIANA-CHANDIGARH ROAD, NEAR NEELO BRIDGE, TEHSIL SAMRALA, LUDHIANA	
				ADINATH DYEING & FINISHING MILLS, DYEING COMPLEX, BAHADURKE ROAD, LUDHIANA	9814030105
				MARVEL DYERS & PROCESSORS PVT.LTD. (FRIENDS DYEING & FINISHING MILLS PVT LTD.), RAHON ROAD, LUDHIANA	9815455177
		G.K. FINISHING, MATA KARAM KOUR COLONY, TAJPUR ROAD, LUDHIANA	9888217677		
		GUPTA SHIVAM PROCESSORS (PREVIOUSLY KNOWN AS M/S SHREE BALAJI DYEING & FINISHING MILL), 137, MAHAVIR JAIN COLONY, TAJPUR ROAD, LUDHIANA.	9915778866		
		KAY RAJ PODDAR & CO., MAHAVIR JAIN COLONY, TAJPUR ROAD, LUDHIANA.	1612726714		
		KRISHNA PROCESSORS, B-XXX I, KULLEWAL, MAHA VIR COMPLEX, TAJPUR ROAD, LUDHIANA	9988290870		
		LOVELY INDUSTRIES, NEAR AMRIT DHARAM KANDA, NEW PULLI, TAJPUR ROAD, LUDHIANA	16123625545		
		SAMARTH WOOLEN MILLS, VILL, BAJRA, RAHON ROAD, LUDHIANA	9876182881		
		SHREE BALAJI PROCESSORS, OPP, CENTRAL JAIL, TAJPUR ROAD, LUDHIANA	9357850500		
		SUNRISE DYERS & PROCESSORS PVT. LTD., (EARLIER KNOWN AS QUALITY DYEING & PROCESS MILLS), B-XXX- 2220 /8A, OPP. CENTRAL JAIL, TAJPUR ROAD, LUDHIANA	1615095373		

Sr. No.	ULB Name	Dry Waste (TPD)	Total Dry Waste (TPD)	Possible Consumers of Dry Waste	Contact Details
				YOUNGMAN WOLLEN MILLS LTD., VILL. SEERA, RAHON RO AD, LUDHIANA	1612690116
				RAMA KRISHNA DYEING, KAKKA ROAD, OPP CENTRAL JAIL, TAJPUR ROAD, LUDHIANA	1614617274
				RANBIR ENTERPRISES PVT. LTD. (OPC), DYEING COMPLEX, BAHADURKE ROAD,	9317199999
				LARK KN ITWEAR, SHARMAN ENCLAVE, B/S NAGESH HOSIERY, G.T. RO AD, WEST, LUDHIANA	9814022533
				SATKAR PAPER MILLS PVT. LTD., VILLAGE HUMB RAN, LUDHIANA.	986628002
				VEEN A PLYWOOD PVT. LTD., MANDIANI ROAD, MULLA NPUR, LUDHIANA.	1616578842
				N.K. PAPER MILLS, VILLAGE GAUNSPUR, NURPUR BET ROAD, HAMBRAN, LUDHIANA	9815041681
				MIDAS NATURALS PVT. LTD., VILL. RAMGARH BHULLAR, NAKODAR RO AD, JAGRAON, LUDHIANA	9463000600
				ARORA TEXTILES, BEAS HOSIERY COMPLEX, KAILASH NAGAR RO AD, OPP. RADHA SWAMI BHAWAN, VILLAGE KAKOW AL, LUDHIANA	9915608700
				SHREE GANESH FEED INDUSTRIES, VPO GONDW AL, RAJKOT, LUDHIANA.	
4	Patiala MC	96	130	SHREYA INDUSTRIES, AHMEDGARH, MALERKOTA	9812302550
	Sangrur	8		HINDUSTAN UNILEVER LTD. (FORMERLY KNOWN AS GLAXO SMITHKLINE CONSUMER HEALTHCARE LTD) PATIALA ROAD NABHA, DISTT. PATIALA	9687696161
	Malerkotla	15		PARTAP INDUSTRIES LTD., (DENIM UNIT) BEOPROR, G.T ROAD, RAJPURA, DISTT. PATIALA	9503619191
	Rajpura	11		RICELA HEALTH FOOD LTD, FORMALLY KNOWN AS M/S AP SOLVEX LTD., MANW ALA ROAD, DHURI	9814002229
				INDIAN ACRYLICS, VILLAGE HARKISHPU RA, BHANW ANIGARG	9855630008
				A.P. ORGANICS PVT. LTD., UNIT -IV, MANW ALA ROAD, VILLAGE MANWAL, DHURI, DISTT / SANGRUR	9779932229
				BHAGW ANPURA SUGAR MILLS LTD. (COSMOS INDUSTRIES LTD., DHURI, DISTT. SANGRUR.	9115110680
5	Bathinda MC	36	82.4	M/S TRIDENT LTD (SAP), VILLAGE DHAULLA, BARNALA	9878997508
	Abohar MC	22		TRIDENT LTD (PCD), MANSA ROAD, VILLAGE DHAUALA, BARANALA	9878998811
	Moga MC	14.4		BCL INDUSTRIES & INFRASTRUCTURE LTD. (DISTILLERY DIV.), VILLAGE MACHHANA & SANGAT KALAN, DISTT. BATHINDA	9915030211
	Barnala	10		OM SONS MARKETING PVT. LTD., VILLAGE SANGAT KALAN, DISTT. BATHINDA	9216 579514
				NATIONAL FERTILIZERS LTD., BATHINDA	6284182641
				UNIVERSAL BIO-MASS ENERGY PVT. LTD. GIDDERBAHA - LAMBI ROAD VILL. CHANNU	9501111859
				VIATON ENERGY PVT. LTD., VILLAGE KHOKHAR KHURD & MOOSA, MANSA,	8437125103
				MIS GURU HARGOBIND THERMAL PLANT, LEHRA MOHABBA T, BATHINDA	7973138823
				MIS TALWANDI SABO THERMAL LIMITED, MANSA,	950111 0742

Sr. No.	ULB Name	Dry Waste (TPD)	Total Dry Waste (TPD)	Possible Consumers of Dry Waste	Contact Details
6	Mohali	27	78	RAJASTHAN LIQUOR LTD, VILLAGE HARIPUR HINDUAN, DERABASSI	
	Nayagaon	20		CHHIKARA INDUSTRIES , PLOT NO. B-7A, FOCAL POINT, DERA BASSI	
	Zirakpur	19		AMBUJA CEMENTS LTD., VILLAGE DABURJI, P.O LODHIMAJRA, ROOPNAGAR	9872972358
	Mandi Gobindgarh	12		GURU GOBIND SINGH SUPER THERMAL PLANT (GGSSTP),	
				INDIAN INDUSTRIES (FOMERLY KNOWN AS INDIAN FOUNDRY & WORKSHOP) GUR U KI NAGRI , MANDI GOBINDGARH	981599 2992
				DAMAN FOOD PRODUCT VILLAGE SAHIDGARH, BASSI PATHANA	9569526699
				ARJAS MODERN STEELS PRIVATE LIMITED G.T. ROAD , MANDI GOBINDGARH	9815015151
				SHREE GANESH EDIBLE (P) LTD. VILL SHAHPUR , AMLOH	9876700925
				SHIVA CERAMICS VILL. JALALPUR , KUMBH ROAD , AMLOH FATEHGARH SAHIB	9814107715
				PUNJAB COLD TRADERS G.T. ROAD , SIRHIND SIDE,	9855400089
				VAIBHAV ENTERPRISES ST. NO . 1 /4, BEHIND S.D. MODEL SCHOOL, MUGAL MAJRA	9872893090
7	Ferozpur	15	51	SATIA INDUSTRIES LTD. (PAPER)RUPANA , MUKTSAR	
	Muksar Sahib	15		MALWA POWER PRODUCTS LTD.,VILLAGE GULABEW ALA,MUKTSAR	
	Kotkapura	11		MIS DEE DEVOLVEMENT ENGINEER (P) LTD., VILL. GADHA DHAB, ABOHAR BLOCK , DISTT . FAZILKA	9876055104
	Fazilka	10		M/S INTERNATIONAL MEGA FOOD PARK LTD, VILLAGE DABWALA KALAN , TE HSIL & DISTT. FAZILKA	8558804533
				M/S ADANI WILMAR PVT. LTD. (EARLIER MIS FEROZEPUR FOODS PVT. LTD .) VILL. WAAN , FARIDKOT RO AD, FEROZEPUR	7925555650
		THE FAZILKA CO-OP. SUGAR MILLS LTD., VILL. BODIWALA PITHA, TEHSIL & DISTT . FAZILKA	9855940048		
Total ULBs - 27		Total Dry Waste- 1268.40			

By Registered Post (AD)/Courier/Email/By Hand

To

The Plant Head,
Universal Biomass Energy Private Limited,
Village-Channu, District-Muktsar, Punjab.

Kind Attn: Plant Head

Date: 16.09.2024

Our Ref. No.: 1 dated 16.09.2024.

Subject: Compliance of Rule 18 of Solid Waste Management Rules, 2016 and the directions of the Punjab Pollution Control Board dt. 05.09.2024

Dear Sir,

21. We, M/s JITF Urban Waste Management (Bathinda) Limited, are the Concessionaire of MSW Processing Facility at Bathinda which produced Refused Derived Fuel (RDF) at its facility.
22. We are writing to you in furtherance to the directions issued by the Punjab Pollution Control Board (PPCB) dt. 05.09.2024 whereby the PPCB has directed you to make an agreement with the concerned ULBs and ensure replacement of 5% of solid fuel used with the RDF. Copy of the same is attached for ready reference as **Annexure -1**.
23. Further, Rule 18 of the Solid Waste Management Rules, 2016, requires all Industries near to our processing facility to use at least 5% of their fuel by the RDF produced by us. The Rule 18 is reproduced hereunder for ready reference:

"18. Duties of the industrial units located within one hundred km from the refused derived fuel and waste to energy plants based on solid waste – All industrial units using fuel and located within one hundred km from a solid waste based refused derived fuel plant shall make arrangements within six months from the date of notification of these rules to replace at least five percent of their fuel requirement by refused derived fuel so produced."

24. You may please note that the RDF produced by us has the following quality parameters:
 - a. Calorific Value – above 3400. Kcal/kg

- b. Moisture – up to 15%
- c. Dust – up to 5%
- d. Size – 50.0mm

25. Therefore, you are requested to comply with the above said Rule 18 and the directions of the PPCB and ensure replacement of 5% of solid fuel used with the RDF.

Thanking You.

Yours Sincerely,

For and on behalf of

JITF Urban Waste Management (Bathinda) Limited
Authorized Signatory

Copy to

- 9. Environmental Engineer, PPCB
- 10. Commissioner, MC Bathinda

Letter Recd.

We have already informed vide our letter NO 42 Dt. 27/08/2024 that in our newly installed Boiler there is No Permission to feed RDF or any Mix fuel into the Boiler.


16/09/2024


JITF URBAN WASTE MANAGEMENT (BATHINDA) LIMITED

Jindal ITF Centre, 28 Shivaji Marg, New Delhi - 110015; Tel. No.: 011 - 66463983/84

By Registered Post (AD)/Courier/Email/By Hand
To

**The Fazilka Co-Operative Sugar Mills limited,
Village-Bodiwala Pitha,
Tehsil & District-Fazilka, Punjab.**

cs m fazilka@gmail.com
Kind Attn: Plant Head
Date: 08.10.2024

Our Ref. No.: 1 dated 08.10.2024.


Subject: Compliance of Rule 18 of Solid Waste Management Rules, 2016 and the directions of the Punjab Pollution Control Board dt. 05.09.2024

Dear Sir,

1. We, M/s JITF Urban Waste Management (Bathinda) Limited, are the Concessionaire of MSW Processing Facility at Bathinda which produced Refused Derived Fuel (RDF) at its facility.
2. We are writing to you in furtherance to the directions issued by the Punjab Pollution Control Board (PPCB) dt. 05.09.2024 whereby the PPCB has directed you to make an agreement with the concerned ULBs and ensure replacement of 5% of solid fuel used with the RDF. Copy of the same is attached for ready reference as **Annexure -1**.
3. Further, Rule 18 of the Solid Waste Management Rules, 2016, requires all Industries near to our processing facility to use at least 5% of their fuel by the RDF produced by us. The Rule 18 is reproduced hereunder for ready reference:

"18. Duties of the industrial units located within one hundred km from the refused derived fuel and waste to energy plants based on solid waste – All industrial units using fuel and located within one hundred km from a solid waste based refused derived fuel plant shall make arrangements within six months from the date of notification of these rules to replace at least five percent of their fuel requirement by refused derived fuel so produced."

Regd. Office: A-1, UPSIDC Industrial Area, Nandgaon Road, Kosi Kalan, Dist. Mathura (U.P.) - 281403

Tel No. : 05662-232426, 232001-03; Fax No. : 05662-232577

Plant Address: ITI Chowk, Mansa Road, B/s Roshan Oil Mill, Near STP Plant, Bathinda, Punjab -151001

CIN: U90001UP2011PLC069571; E-mail Id: info@jindalecopolis.com

Website : www.jindalecopolis.com

By Registered Post (AD)/Courier/Email

Municipal Corporation, Bathinda
Mall Road,
Near Railway Station
Bathinda (Punjab)

Kind Attn: The Superintending Engineer

Date: 09-10-2024

Our Ref. No.: JUWMBL/MCB/2024

Subject: Reply to MC Bathinda's Letter (No. 2544) dated 23.09.2024 regarding submission of action plan for clearing MSW Dumpsite

Dear Sir,

1. We, M/s JITF Urban Waste Management (Bathinda) Limited, the Concessionaire of MSW Processing Facility at Bathinda, are in receipt of your above-mentioned letter dated 23.09.2024 and our response to the same is as follows.
2. At the outset, the Concessionaire denies and disputes each and every contention of the letter dated 23.09.2024.
3. Please note that the alleged huge quantity of semi-finished RDF, finished RDF, raw MSW is not attributable to the Concessionaire as MC Bathinda failed to ensure that the RDF is purchased by the biomass plants as was directed by the Hon'ble NGT vide its order dt. 01.12.2017 in the matter of Capt. Mall Singh vs. State of Punjab & Ors.
4. Further, please also note that the PPCB vide its order dt. 05.09.2024 has directed 9 biomass and other plants to make an agreement with MC Bathinda and ensure replacement of 5% of solid fuel used with the RDF. However, as on date, we are not aware if MC Bathinda has entered into any such agreement.
5. Without Prejudice and in addition to the above, the Concessionaire has already written letters to the biomass plants to purchase RDF from the Concessionaire in compliance of PPCB directions.
6. In view of the above, you are requested to approach the biomass plants as mentioned in the order dt. 05.09.2024 of the PPCB and enter into agreement with them and let us know so that the RDF can be supplied to them and the inventory of RDF can be cleared from the site.

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ਨਿੱਤਰ

09/10/24

7. Also, the alleged unprocessed/processed MSW lying at the dumping site is the legacy waste which has been lying on the site for the past 25-30 years. The same is also evident from the appeal filed by MC Bathinda before the Appellate Authority against the PPCB for imposition of environment compensation wherein MC Bathinda has clearly stated that, *"rest of the land (about 5 acres) where Legacy waste is lying is still with JITF."* Admittedly, processing of legacy waste is the sole obligation of MC Bathinda as also directed by the PPCB vide its directions dt. 11.09.2020.
8. In this regard, the Concessionaire, vide its letter dt. 19.08.2024, informed MC Bathinda that JITF is ready and willing to handover the dumpsite and/or the legacy waste and unprocessed/semi processed MSW. It was also requested to MC Bathinda to inform the Concessionaire the steps/actions required from its end for handing over the dumpsite and/or the legacy waste and unprocessed/semi processed MSW to MC Bathinda. However, the Concessionaire did not receive any response to the same.
9. Therefore, you are once again requested to let us know the steps/actions required from its end for handing over the dumpsite and/or the legacy waste and unprocessed/semi processed MSW to MC Bathinda.
10. As for the observations and suggestions of the report of the Local Commissioner it is stated that Point No. 1 of the Suggestions related to the Legacy Waste which is the sole obligation of MC Bathinda, and the Concessionaire is not liable or responsible for the same in any manner whatsoever. As for the other observations and suggestions, though the Concessionaire is taking steps for the same, however, active cooperation of MC Bathinda is required to ensure that the RDF is sold to the biomass plants. For the access to Leachate Collection tank, the Concessionaire is taking steps to provide the same and is constructing a staircase for the access to the leachate collection tank which shall be completed by 11.10.2024.
11. Notwithstanding and without prejudice to anything stated herein, this letter will not be read, understood, or amount to any admission, consent, concurrence, waiver, or agreement on the Concessionaire's part whatsoever. Any action by the Concessionaire is without prejudice to its rights, which have not been waived or renounced.

Thanking You.
Yours Sincerely,

For and on behalf of
JITF Urban Waste Management (Bathinda) Limited

Authorized Signatory

ANNEXURE R-12 (Colly.)

75

PUNJAB STATE POWER CORPORATION LIMITED

Regd. Office: PSEB Head Office, The Mall, Patiala-147001

Office of the Dy. Chief Engineer/FE&T, Guru Hargobind Thermal Plant,
Lehra Mohabbat -151111(Distt. Bathinda)

Tel No. 0164-2756992, Fax No. 0164-2756255, Website: www.pspcl.in

Corporate Identity No U40109PB2010SGC033813, E-mail: sefet.ghtp@gmail.com

To

M/s JITF Urban Waste Management(Bathinda) Ltd. ,
Jindal ITF Centre, 28 Shivaji marg,
New Delhi-110015 info@jindalecopolis.com.

Memo No. 4171/75 /FM-70 dated: 8/10/24

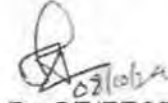
Subject: Utilization of RDF in Industrial units in compliance of SWM Rules 2016.

Reference Your office memo. No. nil dated 25.09.2024.

As per the letter under reference on the subject cited above it is intimated that GHTP Lehra Mohabbat is already using agro residue based biomass pellets in its Units as per the directions of Hon'ble Supreme Court of India. In the FY-2024-25 it is mandatory for GHTP Lehra Mohabbat to implement the CAQM directions for co-firing minimum 5% of biomass along with coal, which will be enhanced to 7 % during FY 2025-26 onwards. CAQM is continuously monitoring the co firing status of all the 11 TPP's with the range of 300Km of Delhi NCR through high level meetings. During FY 2024-25 up to Sept-24 GHTP has fired 30100 MT of Non torrefied Paddy pellets. The technical specification of these Paddy pellets were finalized by Mission " SAMRATH" under Ministry of Power Govt. of INDIA. Presently we have orders placed for supply of 171MT Non Torrefied Paddy pellets per day and fresh tenders for procurement of additional 200MT/Day is under finalization. The Torrefied Paddy pellets being supplied to GHTP have to mandatory be made by using minimum 50% paddy straw as base material as per directions of CAQM.

So in view of the above as GHTP is already firing Non torrefied biomass pellets with the target to fire 5-7% biomass pellets as per directions of

Hon'ble Supreme court, we are not able to fire RDF in **GHTP Boilers** for the time being please.



Dy CE/FE&T,
GHTP, Lehra Mohabbat

CC: 1. Chairman, Punjab Pollution Control Board, Patiala, o/c R

8/10/27

2. Commissioner MC Bathinda.

3. Chief Engineer GHTP Lehra Mohabbat.

4 Regional Officer Pollution Control Board Bathinda.

Ref: NFB/LAB/JITF/2024

October 04, 2024

The Head,
JITF Urban Waste Management (Limited)
Bathinda.

Subject: Regarding Compliance of Rule 18 of Solid waste Management Rules, 2016 and the directions of Punjab Pollution Control Board u/ reference no. HQ-3/EPA/F.No.22158-73/2024 dtd.05.09.2024 from the office of Hon'ble Chairman on the subject of utilization of RDF in the Industrial units.

Dear Sir,

This is in reference to your Letter dated 25.09.2024 on the cited subject. With regard to utilization of Refused Derived Fuel (RDF), NFL would like to bring the following for consideration:

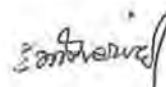
1. Boilers at NFL Bathinda are of BHEL make and are tangentially fired, Balanced draft, Natural circulation, Radiant dry bottom with direct fired pulverized coal from bowl mills. High temp & pressure (500 degC and 100 kg/cm²) superheated steam is generated to run high pressure (HP) steam turbine drives and extraction steam (40 Kg /cm²) from HP turbines is further used to run medium pressure steam turbine drives and is also used in the process. Boiler is operated with pulverized coal along with Natural gas as the support fuel.
2. In the Boiler, pulverized coal is fed through coal nozzles to boiler furnace. The pulverization of coal up to a size of 200 mesh size (75 micron) is done in the Bowl mills. As informed during the VC meeting arranged by PPCB dated 09.09.2024, the RDF contains around 95% plastic waste. RDF along with coal when fed to bowl mills, due to majorly plastic material, will not get crushed / pulverized, rather it will stuck inside the mill body and grinding rolls impacting the pulverization efficiency of coal also. Further, it will choke the fuel passage from mills to coal nozzles.

Design of boilers is such that fuel pulverized up to a size of 0.075mm can only be used in the boilers and is injected through specially designed nozzles. Due to presence of plastic material in the RDF, it will lead to formation of clinkers inside the furnace and will also stick on the water wall tubes & super-heater tubes, thereby deteriorating the performance of boiler and damage to the Flue gas path of the boilers.

3. Coal being used by NFL, Bathinda contains moisture content in the range from 1.0% to 1.5%, however, as per the RDF test reports and also discussed during the meeting dated 09.09.2024, moisture content in RDF is in the range from 9.8% to 30% (min. 9.8%). High moisture content in RDF when mixed with coal will lead to clogging of bowl mills and coal nozzles. Moreover, wetness in the pulverized fuel will lead to flame instability, which may in turn cause flame failure in boiler and thereby interrupt the Urea production of the NFL complex. Ammonia-Urea plant at NFL Bathinda is continuous running plant with high pressure steam as the motive fluid for various high-speed machines. One stoppage of plant results

कॉरपोरेट कार्यालय : ए-11, सैक्टर-24, नोएडा - 201301 (उ.प्र.), दूरभाष : 0120-2412383, फैक्स : 0120-2412384
Corporate Office : A-11, Sector - 24, Noida - 201301 (UP), Tel : 0120-2412383, Fax : 0120 - 2412384

पंजीकृत कार्यालय : स्कोप कॉम्प्लेक्स , कोर - III , 7, इन्स्टिट्यूशनल एरिया, लोधी रोड, नई दिल्ली - 110003, दूरभाष: 011-24361252, फैक्स: 011-24361553
Regd. Office : Scope Complex Core - III, 7, Institutional Area, Lodhi Road, New Delhi - 110003, Tel : 011-24361252, Fax: 011-24361553
CIN : L74899DL1974GO1007417 Website : <http://www.nationalfertilizers.com> @nationalfertilizers



876

78
78
एक कदम स्वच्छता की ओर



in ~10000 giga calories of energy loss in addition to production loss of about 30% and thermal shock to boiler, catalyst, equipments, heat exchangers etc.

4 Pertinently, the furnace of the coal fired Boilers at NFL Bathinda unit are not of a 'kiln' type, wherein any type of fuel can be utilized for generation of heat energy.

The inability to use RDF in boiler installed at NFL Bathinda has also been apprised to PPCB vide letter No. NFB/LAB/PPCB/2024 dated 11.09.2024.

Keeping in view of the foregoing, it is requested to exempt NFL Bathinda unit to replace 5% of solid fuel with solid waste based Refused Derived Fuel (RDF) generated by Urban Local Bodies (ULBs).

For kind consideration please.

Thanking You.

Yours sincerely,

For National Fertilizers Limited, Bathinda

(H.L.Thandi)

Chief Manager (Lab)

CC : Environment Engineer, PPCB, Bathinda

Commissioner, MC, Bathinda

877



OM SONS

Marketing Pvt. Ltd.

Mob.: +91-8725031542, 8725022820

E-mail : rajbir@oasisgrp.com

Ref:-OSMPL/2024-25///7

Dated:-07-OCT-2024

To

The Jitf Urban Waste Management (Bathinda) Limited
Jindal ITF Centra, 28 Shivaji Marg,
New Delhi-110015.

Subject: Compliance under Rule 18 of Solid Waste Management Rule, 2016-Directions from Punjab Pollution Control Board, Patiala, u/reference no HQ-3/EPA/F.No.22158-73/2024 dt 05/09/2024 from the office of Honb. Chairman on the subject of Utilization of RDF in Industrial Units.

Respected Sir,

With reference at above subject we cannot use RDF at our Boiler due to following reason.

1. Our Boiler is AFBC Boiler where is fuel feeding under Bed. But RDF only use bed feed or multi store fuel.
2. RDF contains maximum part of Plastic (PVC). Which stick on bad material & develop clinker boiler going to stop.
3. Our EC granted by MOEF fuel only is biomass.

Hence we are further requested that RDF cannot use in Our AFBC Boiler

For M/S OM SONS MARKETING PVT. LTD.

(Authorized Signatory)

Corporate Office : 40, North Avenue, Punjabi Bagh, New Delhi - 110 026

Works : Village Sanagt Kalan, Bathinda - 151 401



power

TSPL/PPCB/MAY-2024/06

Date: 14 May 2024

To,
The Environmental Engineer (HQ-3/3),
Punjab Pollution Control Board,
Vatavaran Bhawan, Nabha Road,
Patiala, Punjab-147007.

Subject: Utilization of RDF in industrial units in compliance of Solid Waste Management Rules, 2016.

Reference:

1. **Solid Waste Management Rules, 2016** issued on **08th April 2016**.
2. Letter vide no. **PPCB/HO/2024/1324-1419** dated **10th April 2024**.

Dear Sir,

1. We are in receipt of your letter vide no. PPCB/HO/2024/1324-1419 dated 10th April 2024 (copy attached) regarding Utilization of Refused Derived Fuel (RDF) in industrial units in compliance of Solid Waste Management Rules, 2016.
2. Accordingly, TSPL contacted concerned officials of Municipal Corporation Bathinda and collected the sample of RDF.
3. Upon the receipt of RDF samples, it was concluded that RDF is not suitable for TSPL boiler because of following reasons:
 - a. RDF received is only suitable for burning in Traveling grate furnace, Spreader stoker fired boiler, and Fluidized bed combustor whereas TSPL boiler is Pulverized coal fired boiler which is suitable for burning only Pulverized coal or Fuel with similar characteristics.
 - b. TSPL Boilers are equipped with double-ended ball and tube mill for feeding coal to furnace, these types of mills are only suitable for handling coal or torrefied fuel with properties like coal thus cannot handle RDF.

TALWANDI SABO POWER LIMITED

Site Cum Regd. Office: Village Baniwala, Mansa - Talwandi Sabo Road, Distt. Mansa Punjab - 16102 (INDIA)
 Tel: 01-265-247001; Telex: 0165-24882; website: www.bathinda.co

©2014-2018 Talwandi Sabo Power Limited

**Request**

4. Since TSPL boilers are not suitable for burning RDF thus it is requested to kindly review the prevailing Solid Waste management rules (rule 18) and exempt TSPL from using the same.

Yours faithfully,
For Talwandi Sabo Power Limited,


Vikas Sharma Vashisht
Head- Environment

**Copy to:**

1. **Environmental Engineer, Punjab Pollution Control Board, Regional Office, Room No. 406 E, 3rd Floor, District Administrative Building, Bathinda, Punjab-151001.**
2. **S.D.O, Municipal Corporation Bathinda, JITF, Mansa Road, Harbans Nagar, Bathinda, Punjab-151001.**

TALWANDI SABO POWER LIMITED

Site Cum Regd. Office: Village Banowala Mansa - Talwandi Sabo Road, Dist/ Mansa Punjab - 151302 INDIA
Tel/ 91-1659-2480000 | Telefax 01659-248083 | website www.tsplindia.co

CIN NO. U40101PB2003PLC031035



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



PPCB/HQ/2024/.....1324-1119

Dated:

To

M/S TALWANDI SARDI THERMAL LIMITED MANSA	15.03.2024
---	------------

Subject: Utilization of RDF in industrial units in compliance of SWM Rules, 2016, list of operational units in Punjab.

It is intimated that as per Rule 18 of Solid Waste Management Rules, 2016 "All industrial units using fuel and located within one hundred km from a solid waste based refused derived fuel plant shall make arrangements within six months from the date of notification of these rules to replace at least five percent of their fuel requirement by refused derived fuel so produced".

In view of above, it is requested to ensure compliance of aforesaid Rule and replace 5% of solid fuel being used in your industry with Refused Derived Fuel (RDF) being generated from nearby ULBs.

DA/As above

[Signature]
Environmental Engineer (HQ-3/3)
For Chairman
Dated:

Endst. No. _____

A copy of the above is forwarded to the Additional Project Director Punjab Municipal Infrastructure Development Company (PMIDC) for information with his office letter no. PMIDC/SWM/2024-1/2100 dated 15.03.2024, please.

[Signature]
Environmental Engineer (HQ-3/3)
For Chairman
Dated:

Endst. No. _____

A copy of the above is forwarded to the Environmental Engineer Punjab Pollution Control Board, Regional Office, Patiala, Hoshiarpur, Ludhiana-1/2/3/4, Bateala, Sangrur, Jalandhar-1/2, SAS Nagar, Bathinda, Amritsar, Roopnagar, Faridkot and Patanyarn Sahib for information and with a request to take up matter with the concerned industries and ensure compliance of said Rule.

DA/As above

[Signature]
Environmental Engineer (HQ-3/3)
For Chairman

By Registered Post (AD) / Courier / Email

17th October 2024

To,

The Director/Plant Head
THE FAZILKA CO-OP. SUGAR MILLS LTD.
VILL. BODIWALA
PITHA, TEHSIL
DISTT. FAZILKA

Subject: Follow-up on Compliance under Rule 18 of Solid Waste Management Rules, 2016 – Utilization of RDF in Industrial Units

Dear Sir

This is with reference to our previous communication sent to you on 25th September 2024 regarding utilization of Refused Derived Fuel (RDF) produced by our facility, M/s JITF Urban Waste Management (Bathinda) Limited, in compliance with Rule 18 of Solid Waste Management Rules, 2016, and the directions issued by the Punjab Pollution Control Board, Patiala, on 5th September 2024. (previous communication dated 25th September 2024 is hereby attached for your reference)

Rule 18 of the Solid Waste Management Rules, 2016, requires all Industries near to our processing facility to use at least 5% of their fuel by the RDF produced by us. The above is being reproduced hereunder for ready reference: "Duties of the industrial units located within one hundred km from the refused derived fuel and waste to energy plants based on solid waste – All industrial units using fuel and located within one hundred km from a solid waste based refused derived fuel plant shall make arrangements within six months from the date of notification of these rules to replace at least five percent of their fuel requirement by refused derived fuel so produced."

It has come to our attention that we have not yet received a response from your office regarding the initiation of RDF supply to your Plant, as per above. As you are aware, the rule mandates that all industrial units within a 100 km radius of RDF production facilities replace at least 5% of their fuel with RDF, and we are keen to begin discussions on how best to facilitate this arrangement for your operations.

We would appreciate it if you could kindly confirm the following at your earliest convenience:

1. Your intended timeline for incorporating RDF into your fuel mix
2. Any logistical requirements you foresee to ensure a smooth commencement of RDF supply
3. Any specific concerns or clarifications you may have

For your ease of reference, the RDF quality parameters are as follows:

- Calorific Value: above 3400 Kcal/kg
- Moisture: up to 15%
- Dust: up to 5%
- Size: 50.0 mm



We understand the importance of compliance and environmental responsibility, and our team remains committed to supporting your efforts in transitioning to RDF as part of your fuel mix. We look forward to your prompt response so that we can ensure timely supply in line with regulatory requirements.

Please reconsider your decision.

Should you need further information or wish to discuss this in detail, please feel free to contact us.

Thanking you in advance for your cooperation.

Yours sincerely,

For and on behalf of

JITF Urban Waste Management (Bathinda) Limited



[Authorized Signatory]

Encl.: Directions for Statutory Compliance as issued by Punjab Pollution Control Board
(PPCB) dt. 05.09.2024

Copy to:

1. Chairman, Punjab Pollution Control Board, Patiala
2. Regional Officer, Pollution Control Board, Bathinda
3. Sr. Environmental Engineer (HQ-3), PPCB
4. Environmental Engineer (HQ-3/3), PPCB
5. Commissioner, MC Bathinda
6. SDO, MC Bathinda
7. Plant Head, BCL Industries & Infrastructure Ltd. (Distillery Div.), Village Machhana & Sangat Kalan, Distt. - Bathinda

By Registered Post (AD) / Courier / Email

17th October 2024

To,

The Director/Plant Head
MIS DEE DEVELOPMENT ENGINEER (P) LTD.
VILL. GADHA DHAB
ABOHAR BLOCK
DISTT. FAZILKA

**Subject: Follow-up on Compliance under Rule 18 of Solid Waste Management Rules, 2016 –
Utilization of RDF in Industrial Units**

Dear Sir

This is with reference to our **previous communication sent to you on 25th September 2024** regarding utilization of Refused Derived Fuel (RDF) produced by our facility, M/s JITF Urban Waste Management (Bathinda) Limited, in compliance with Rule 18 of Solid Waste Management Rules, 2016, and the directions issued by the Punjab Pollution Control Board, Patiala, on 5th September 2024. (previous communication dated 25th September 2024 is hereby attached for your reference)

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Please reconsider your decision.

Should you need further information or wish to discuss this in detail, please feel free to contact us.

Thanking you in advance for your cooperation.

Yours sincerely,

For and on behalf of

JITF Urban Waste Management (Bathinda) Limited



[Authorized Signatory]

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4. Environmental Engineer (HQ-3/3), PPCB
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6. SDO, MC Bathinda
7. Plant Head, BCL Industries & Infrastructure Ltd. (Distillery Div.), Village Machhana & Sangat Kalan, Distt. – Bathinda

By Registered Post (AD) / Courier / Email

17th October 2024

To,

The Director/Plant Head
M/S INTERNATIONAL MEGA FOOD PARK LTD
VILLAGE DAIJWALA KALAN
TEHSIL & DIS'IT. FAZILKA

Subject: Follow-up on Compliance under Rule 18 of Solid Waste Management Rules, 2016 – Utilization of RDF in Industrial Units

Dear Sir

This is with reference to our **previous communication sent to you on 25th September 2024** regarding utilization of Refused Derived Fuel (RDF) produced by our facility, M/s JITF Urban Waste Management (Bathinda) Limited, in compliance with Rule 18 of Solid Waste Management Rules, 2016, and the directions issued by the Punjab Pollution Control Board, Patiala, on 5th September 2024. (previous communication dated 25th September 2024 is hereby attached for your reference)

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Please reconsider your decision.

Should you need further information or wish to discuss this in detail, please feel free to contact us.

Thanking you in advance for your cooperation.

Yours sincerely,

For and on behalf of

JITF Urban Waste Management (Bathinda) Limited



[Authorized Signatory]

Encl.: Directions for Statutory Compliance as issued by Punjab Pollution Control Board

(PPCB) dt. 05.09.2024

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4. Environmental Engineer (HQ-3/3), PPCB
5. Commissioner, MC Bathinda
6. SDO, MC Bathinda
7. Plant Head, BCL Industries & Infrastructure Ltd. (Distillery Div.), Village Machhana & Sangat Kalan, Distt. – Bathinda

By Registered Post (AD) / Courier / Email

17th October 2024

To,

The Director/Plant Head
M/S GURU HARGOBIND THERMAL PLANT
LEHRA MOHABBAT
BATHINDA

Subject: Follow-up on Compliance under Rule 18 of Solid Waste Management Rules, 2016 – Utilization of RDF in Industrial Units

Dear Sir

This is with reference to our **previous communication sent to you on 25th September 2024** regarding utilization of Refused Derived Fuel (RDF) produced by our facility, M/s JITF Urban Waste Management (Bathinda) Limited, in compliance with Rule 18 of Solid Waste Management Rules, 2016, and the directions issued by the Punjab Pollution Control Board, Patiala, on 5th September 2024. (previous communication dated 25th September 2024 is hereby attached for your reference)

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Please reconsider your decision.

Should you need further information or wish to discuss this in detail, please feel free to contact us.

Thanking you in advance for your cooperation.

Yours sincerely,

For and on behalf of

JITF Urban Waste Management (Bathinda) Limited



[Authorized Signatory]

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4. Environmental Engineer (HQ-3/3), PPCB
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6. SDO, MC Bathinda
7. Plant Head, BCL Industries & Infrastructure Ltd. (Distillery Div.), Village Machhana & Sangat Kalan, Distt. – Bathinda



By Registered Post (AD) / Courier / Email

17th October 2024

To,

The Director/Plant Head
M/S TALWANDI SABO-THERMAL LIMITED
MANSA.

Subject: Follow-up on Compliance under Rule 18 of Solid Waste Management Rules, 2016 – Utilization of RDF in Industrial Units

Dear Sir

This is with reference to our **previous communication sent to you on 25th September 2024** regarding utilization of Refused Derived Fuel (RDF) produced by our facility, M/s JITF Urban Waste Management (Bathinda) Limited, in compliance with Rule 18 of Solid Waste Management Rules, 2016, and the directions issued by the Punjab Pollution Control Board, Patiala, on 5th September 2024. (previous communication dated 25th September 2024 is hereby attached for your reference)

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Yours sincerely,

For and on behalf of

JITF Urban Waste Management (Bathinda) Limited


[Authorized Signatory]

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4. Environmental Engineer (HQ-3/3), PPCB
5. Commissioner, MC Bathinda
6. SDO, MC Bathinda
7. Plant Head, BCL Industries & Infrastructure Ltd. (Distillery Div.), Village Machhana & Sangat Kalan, Distt. – Bathinda

By Registered Post (AD) / Courier / Email

17th October 2024

To,

**The Director/Plant Head
MIS ADANI WILMAR PVT. LTD. (EARLIER
M/S FEROZEPUR FOODS PVT. LTD.)
VILL. WAAN, FARIDKOT ROAD,
FEROZEPUR**

**Subject: Follow-up on Compliance under Rule 18 of Solid Waste Management Rules, 2016 –
Utilization of RDF in Industrial Units**

Dear Sir

This is with reference to our **previous communication sent to you on 25th September 2024** regarding utilization of Refused Derived Fuel (RDF) produced by our facility, M/s JITF Urban Waste Management (Bathinda) Limited, in compliance with Rule 18 of Solid Waste Management Rules, 2016, and the directions issued by the Punjab Pollution Control Board, Patiala, on 5th September 2024. (previous communication dated 25th September 2024 is hereby attached for your reference)

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Thanking you in advance for your cooperation.

Yours sincerely,

For and on behalf of

JITF Urban Waste Management (Bathinda) Limited



[Authorized Signatory]

Encl.: Directions for Statutory Compliance as issued by Punjab Pollution Control Board

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6. SDO, MC Bathinda
7. Plant Head, BCL Industries & Infrastructure Ltd. (Distillery Div.), Village Machhana & Sangat Kalan, Distt. – Bathinda

By Registered Post (AD) / Courier / Email

17th October 2024

To,

The Director/Plant Head
SATIA INDUSTRIES LTD.
(PAPER)RUPANA, MUKTSAR

Subject: Follow-up on Compliance under Rule 18 of Solid Waste Management Rules, 2016 – Utilization of RDF in Industrial Units

Dear Sir

This is with reference to our **previous communication sent to you on 25th September 2024** regarding utilization of Refused Derived Fuel (RDF) produced by our facility, M/s JITF Urban Waste Management (Bathinda) Limited, in compliance with Rule 18 of Solid Waste Management Rules, 2016, and the directions issued by the Punjab Pollution Control Board, Patiala, on 5th September 2024. (previous communication dated 25th September 2024 is hereby attached for your reference)

Rule 18 of the Solid Waste Management Rules, 2016, requires all industries near to our processing facility to use at least 5% of their fuel by the RDF produced by us. The above is being reproduced hereunder for ready reference: "Duties of the industrial units located within one hundred km from the refused derived fuel and waste to energy plants based on solid waste – All industrial units using fuel and located within one hundred km from a solid waste based refused derived fuel plant shall make arrangements within six months from the date of notification of these rules to replace at least five percent of their fuel requirement by refused derived fuel so produced."

It has come to our attention that we have not yet received a response from your office regarding the initiation of RDF supply to your Plant, as per above. As you are aware, the rule mandates that all industrial units within a 100 km radius of RDF production facilities replace at least 5% of their fuel with RDF, and we are keen to begin discussions on how best to facilitate this arrangement for your operations.

We would appreciate it if you could kindly confirm the following at your earliest convenience:

1. Your intended timeline for incorporating RDF into your fuel mix
2. Any logistical requirements you foresee to ensure a smooth commencement of RDF supply
3. Any specific concerns or clarifications you may have

For your ease of reference, the RDF quality parameters are as follows:

- **Calorific Value:** above 3400 Kcal/kg
- **Moisture:** up to 15%
- **Dust:** up to 5%
- **Size:** 50.0 mm



We understand the importance of compliance and environmental responsibility, and our team remains committed to supporting your efforts in transitioning to RDF as part of your fuel mix. We look forward to your prompt response so that we can ensure timely supply in line with regulatory requirements.

Please reconsider your decision.

Should you need further information or wish to discuss this in detail, please feel free to contact us.

Thanking you in advance for your cooperation.

Yours sincerely,

For and on behalf of

JITF Urban Waste Management (Bathinda) Limited



[Authorized Signatory]

Encl.: Directions for Statutory Compliance as issued by Punjab Pollution Control Board

(PPCB) dt. 05.09.2024

Copy to:

1. Chairman, Punjab Pollution Control Board, Patiala
2. Regional Officer, Pollution Control Board, Bathinda
3. Sr. Environmental Engineer (HQ-3), PPCB
4. Environmental Engineer (HQ-3/3), PPCB
5. Commissioner, MC Bathinda
6. SDO, MC Bathinda
7. Plant Head, BCL Industries & Infrastructure Ltd. (Distillery Div.), Village Machhana & Sangat Kalan, Distt. - Bathinda

By Registered Post (AD) / Courier / Email

17th October 2024

To,

The Director/Plant Head
VIATON ENERGY PVT. LTD.
VILLAGE KHOKHAR KHURD
MOOSA, MANSA

Subject: Follow-up on Compliance under Rule 18 of Solid Waste Management Rules, 2016 – Utilization of RDF in Industrial Units

Dear Sir

This is with reference to our **previous communication sent to you on 25th September 2024** regarding utilization of Refused Derived Fuel (RDF) produced by our facility, M/s JITF Urban Waste Management (Bathinda) Limited, in compliance with Rule 18 of Solid Waste Management Rules, 2016, and the directions issued by the Punjab Pollution Control Board, Patiala, on 5th September 2024. (previous communication dated 25th September 2024 is hereby attached for your reference)

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It has come to our attention that we have not yet received a response from your office regarding the initiation of RDF supply to your Plant, as per above. As you are aware, the rule mandates that all industrial units within a 100 km radius of RDF production facilities replace at least 5% of their fuel with RDF, and we are keen to begin discussions on how best to facilitate this arrangement for your operations.

We would appreciate it if you could kindly confirm the following at your earliest convenience:

1. Your intended timeline for incorporating RDF into your fuel mix
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For your ease of reference, the RDF quality parameters are as follows:

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- **Moisture: up to 15%**
- **Dust: up to 5%**
- **Size: 50.0 mm**



We understand the importance of compliance and environmental responsibility, and our team remains committed to supporting your efforts in transitioning to RDF as part of your fuel mix. We look forward to your prompt response so that we can ensure timely supply in line with regulatory requirements.

Please reconsider your decision.

Should you need further information or wish to discuss this in detail, please feel free to contact us.

Thanking you in advance for your cooperation.

Yours sincerely,

For and on behalf of

JITF Urban Waste Management (Bathinda) Limited



[Authorized Signatory]

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7. Plant Head, BCL Industries & Infrastructure Ltd. (Distillery Div.), Village Machhana & Sangat Kalan, Distt. – Bathinda

By Registered Post (AD) / Courier / Email

17th October 2024

To,

The Director/Plant Head
MIS TRIDENT LTD (SAP)
VILLAGE DHAULLA
BARNALA

Subject: Follow-up on Compliance under Rule 18 of Solid Waste Management Rules, 2016 – Utilization of RDF in Industrial Units

Dear Sir

This is with reference to our **previous communication sent to you on 25th September 2024** regarding utilization of Refused Derived Fuel (RDF) produced by our facility, M/s JITF Urban Waste Management (Bathinda) Limited, in compliance with Rule 18 of Solid Waste Management Rules, 2016, and the directions issued by the Punjab Pollution Control Board, Patiala, on 5th September 2024. (previous communication dated 25th September 2024 is hereby attached for your reference)

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It has come to our attention that we have not yet received a response from your office regarding the initiation of RDF supply to your Plant, as per above. As you are aware, the rule mandates that all industrial units within a 100 km radius of RDF production facilities replace at least 5% of their fuel with RDF, and we are keen to begin discussions on how best to facilitate this arrangement for your operations.

We would appreciate it if you could kindly confirm the following at your earliest convenience:

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2. Any logistical requirements you foresee to ensure a smooth commencement of RDF supply
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We understand the importance of compliance and environmental responsibility, and our team remains committed to supporting your efforts in transitioning to RDF as part of your fuel mix. We look forward to your prompt response so that we can ensure timely supply in line with regulatory requirements.

Please reconsider your decision.

Should you need further information or wish to discuss this in detail, please feel free to contact us.

Thanking you in advance for your cooperation.

Yours sincerely,

For and on behalf of

JITF Urban Waste Management (Bathinda) Limited



[Authorized Signatory]

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6. SDO, MC Bathinda
7. Plant Head, BCL Industries & Infrastructure Ltd. (Distillery Div.), Village Machhana & Sangat Kalan, Distt. - Bathinda

By Registered Post (AD) / Courier / Email

17th October 2024

To,

The Director/Plant Head

UNIVERSAL BIO-MJ\SS ENERGY PVT. LTD.

GIDDERBAHA - LAMBI ROADVILL. CHANNU

Subject: Follow-up on Compliance under Rule 18 of Solid Waste Management Rules, 2016 – Utilization of RDF in Industrial Units

Dear Sir

This is with reference to our **previous communication sent to you on 25th September 2024** regarding utilization of Refused Derived Fuel (RDF) produced by our facility, M/s JITF Urban Waste Management (Bathinda) Limited, in compliance with Rule 18 of Solid Waste Management Rules, 2016, and the directions issued by the Punjab Pollution Control Board, Patiala, on 5th September 2024. (previous communication dated 25th September 2024 is hereby attached for your reference)

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It has come to our attention that we have not yet received a response from your office regarding the initiation of RDF supply to your Plant, as per above. As you are aware, the rule mandates that all industrial units within a 100 km radius of RDF production facilities replace at least 5% of their fuel with RDF, and we are keen to begin discussions on how best to facilitate this arrangement for your operations.

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Please reconsider your decision.

Should you need further information or wish to discuss this in detail, please feel free to contact us.

Thanking you in advance for your cooperation.

Yours sincerely,

For and on behalf of

JITF Urban Waste Management (Bathinda) Limited



[Authorized Signatory]

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6. SDO, MC Bathinda
7. Plant Head, BCL Industries & Infrastructure Ltd. (Distillery Div.), Village Machhana & Sangat Kalan, Distt. – Bathinda

By Registered Post (AD) / Courier / Email

17th October 2024

To,

The Director/Plant Head

**MALWA POWER PRODUCTS LTD.
VILLAGE GULABEWALA, MUKTSAR**

**Subject: Follow-up on Compliance under Rule 18 of Solid Waste Management Rules, 2016 –
Utilization of RDF in Industrial Units**

Dear Sir

This is with reference to our **previous communication sent to you on 25th September 2024** regarding utilization of Refused Derived Fuel (RDF) produced by our facility, M/s JITF Urban Waste Management (Bathinda) Limited, in compliance with Rule 18 of Solid Waste Management Rules, 2016, and the directions issued by the Punjab Pollution Control Board, Patiala, on 5th September 2024. (previous communication dated 25th September 2024 is hereby attached for your reference)

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It has come to our attention that we have not yet received a response from your office regarding the initiation of RDF supply to your Plant, as per above. As you are aware, the rule mandates that all industrial units within a 100 km radius of RDF production facilities replace at least 5% of their fuel with RDF, and we are keen to begin discussions on how best to facilitate this arrangement for your operations.

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Please reconsider your decision.

Should you need further information or wish to discuss this in detail, please feel free to contact us.

Thanking you in advance for your cooperation.

Yours sincerely,

For and on behalf of

JITF Urban Waste Management (Bathinda) Limited



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4. Environmental Engineer (HQ-3/3), PPCB
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6. SDO, MC Bathinda
7. Plant Head, BCL Industries & Infrastructure Ltd. (Distillery Div.), Village Machhana & Sangat Kalan, Distt. - Bathinda

By Registered Post (AD) / Courier / Email

17th October 2024

To,
The Director
BCL Industries & Infrastructure Ltd. (Distillery Div.)
Village Machhana & Sangat Kalan
Distt. – Bathinda

Subject: Follow-up on Compliance under Rule 18 of Solid Waste Management Rules, 2016 – Utilization of RDF in Industrial Units

Dear Sir

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Please reconsider your decision.

Should you need further information or wish to discuss this in detail, please feel free to contact us.

Thanking you in advance for your cooperation.

Yours sincerely,

For and on behalf of

JITF Urban Waste Management (Bathinda) Limited



[Authorized Signatory]

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(PPCB) dt. 05.09.2024

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4. Environmental Engineer (HQ-3/3), PPCB
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6. SDO, MC Bathinda
7. Plant Head, BCL Industries & Infrastructure Ltd. (Distillery Div.), Village Machhana & Sangat Kalan, Distt. - Bathinda

By Registered Post (AD) / Courier / Email

17th October 2024

To,
The Director
OM SONS MARKETING PVT. LTD.
VILLAGE SANGAT KALAN,
DISTT. BATHINDA

Subject: Follow-up on Compliance under Rule 18 of Solid Waste Management Rules, 2016 – Utilization of RDF in Industrial Units

Dear Sir

This is with reference to our **previous communication sent to you on 25th September 2024** regarding utilization of Refused Derived Fuel (RDF) produced by our facility, M/s JITF Urban Waste Management (Bathinda) Limited, in compliance with Rule 18 of Solid Waste Management Rules, 2016, and the directions issued by the Punjab Pollution Control Board, Patiala, on 5th September 2024. (previous communication dated 25th September 2024 is hereby attached for your reference)

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It has come to our attention that we have not yet received a response from your office regarding the initiation of RDF supply to your Plant, as per above. As you are aware, the rule mandates that all industrial units within a 100 km radius of RDF production facilities replace at least 5% of their fuel with RDF, and we are keen to begin discussions on how best to facilitate this arrangement for your operations.

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- **Calorific Value:** above 3400 Kcal/kg
- **Moisture:** up to 15%
- **Dust:** up to 5%
- **Size:** 50.0 mm





906

108

JITF URBAN WASTE MANAGEMENT (BATHINDA) LIMITED

Jindal ITF Centre, 28 Shivaji Marg, New Delhi - 110015; Tel No.: 011 - 66463983/84

We understand the importance of compliance and environmental responsibility, and our team remains committed to supporting your efforts in transitioning to RDF as part of your fuel mix. We look forward to your prompt response so that we can ensure timely supply in line with regulatory requirements.

Please reconsider your decision.

Should you need further information or wish to discuss this in detail, please feel free to contact us.

Thanking you in advance for your cooperation.

Yours sincerely,

For and on behalf of

JITF Urban Waste Management (Bathinda) Limited

[Authorized Signatory]

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6. SDO, MC Bathinda
7. Plant Head, BCL Industries & Infrastructure Ltd. (Distillery Div.), Village Machhana & Sangat Kalan, Distt. – Bathinda

Regd. Office: A-1, UPSIDC Industrial Area, Nandgaon Road, Kosi Kalan, Distt. Mathura (U.P.) - 281403

Tel No.: 05662-232426, 232001-03; Fax No.: 05662-232577

Plant Address: ITI Chowk, Mansa Road, B/s Roshan Oil Mill, Near STP Plant, Bathinda, Punjab -151001

CIN: U90001UP2011PLC069571; E-mail Id: info@jindalecopolis.com

Website : www.jindalecopolis.com

By Registered Post (AD) / Courier / Email

17th October 2024

To,
The Director
NATIONAL FERTILIZERS LTD.

BATHINDA

Subject: Follow-up on Compliance under Rule 18 of Solid Waste Management Rules, 2016 – Utilization of RDF in Industrial Units

Dear Sir

This is with reference to our **previous communication sent to you on 25th September 2024** regarding utilization of Refused Derived Fuel (RDF) produced by our facility, M/s JITF Urban Waste Management (Bathinda) Limited, in compliance with Rule 18 of Solid Waste Management Rules, 2016, and the directions issued by the Punjab Pollution Control Board, Patiala, on 5th September 2024. (previous communication dated 25th September 2024 is hereby attached for your reference)

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- Dust: up to 5%
- Size: 50.0 mm



We understand the importance of compliance and environmental responsibility, and our team remains committed to supporting your efforts in transitioning to RDF as part of your fuel mix. We look forward to your prompt response so that we can ensure timely supply in line with regulatory requirements.

Please reconsider your decision.

Should you need further information or wish to discuss this in detail, please feel free to contact us.

Thanking you in advance for your cooperation.

Yours sincerely,

For and on behalf of

JITF Urban Waste Management (Bathinda) Limited



[Authorized Signatory]

Encl.: Directions for Statutory Compliance as issued by Punjab Pollution Control Board

(PPCB) dt. 05.09.2024

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6. SDO, MC Bathinda
7. Plant Head, BCL Industries & Infrastructure Ltd. (Distillery Div.), Village Machhana & Sangat Kalan, Distt. – Bathinda

By Registered Post (AD) / Courier / Email

17th October 2024

To,

**The Director/Plant Head
Ambuja Cement, Bathinda**

**Subject: Follow-up on Compliance under Rule 18 of Solid Waste Management Rules, 2016 –
Utilization of RDF in Industrial Units**

Dear Sir

This is with reference to our previous communication sent to you on 25th September 2024 regarding utilization of Refused Derived Fuel (RDF) produced by our facility, M/s JITF Urban Waste Management (Bathinda) Limited, in compliance with Rule 18 of Solid Waste Management Rules, 2016, and the directions issued by the Punjab Pollution Control Board, Patiala, on 5th September 2024. (previous communication dated 25th September 2024 is hereby attached for your reference)

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910

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JITF URBAN WASTE MANAGEMENT (BATHINDA) LIMITED

Jindal ITF Centre, 28 Shivaji Marg, New Delhi - 110015; Tel. No.: 011 - 66463983/84

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JITF Urban Waste Management (Bathinda) Limited

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Regd. Office: A-1, UPSIDC Industrial Area, Nandgaon Road, Kosi Kalan, Distt. Mathura (U.P.) - 281403
Tel No.: 05662-232426, 232001-03; Fax No.: 05662-232577
Plant Address: ITI Chowk, Mansa Road, B/s Roshan Oil Mill, Near STP Plant, Bathinda, Punjab - 151001
CIN: U90001UP2011PLC069571; E-mail Id: info@jindalecopolis.com
Website : www.jindalecopolis.com

By Registered Post (AD) / Courier / Email

17th October 2024

To,

**The Director/Plant Head
Sukhbir Agro and Energy Limited Jaitu
District – Faridkot Punjab**

**Subject: Follow-up on Compliance under Rule 18 of Solid Waste Management Rules, 2016 –
Utilization of RDF in Industrial Units**

Dear Sir

This is with reference to our **previous communication sent to you on 25th September 2024** regarding utilization of Refused Derived Fuel (RDF) produced by our facility, M/s JITF Urban Waste Management (Bathinda) Limited, in compliance with Rule 18 of Solid Waste Management Rules, 2016, and the directions issued by the Punjab Pollution Control Board, Patiala, on 5th September 2024. (previous communication dated 25th September 2024 is hereby attached for your reference)

Rule 18 of the Solid Waste Management Rules, 2016, requires all Industries near to our processing facility to use at least 5% of their fuel by the RDF produced by us. The above is being reproduced hereunder for ready reference: "Duties of the industrial units located within one hundred km from the refused derived fuel and waste to energy plants based on solid waste – All industrial units using fuel and located within one hundred km from a solid waste based refused derived fuel plant shall make arrangements within six months from the date of notification of these rules to replace at least five percent of their fuel requirement by refused derived fuel so produced."

It has come to our attention that we have not yet received a response from your office regarding the initiation of RDF supply to your Plant, as per above. As you are aware, the rule mandates that all industrial units within a 100 km radius of RDF production facilities replace at least 5% of their fuel with RDF, and we are keen to begin discussions on how best to facilitate this arrangement for your operations.

We would appreciate it if you could kindly confirm the following at your earliest convenience:

1. Your intended timeline for incorporating RDF into your fuel mix
2. Any logistical requirements you foresee to ensure a smooth commencement of RDF supply
3. Any specific concerns or clarifications you may have

For your ease of reference, the RDF quality parameters are as follows:

- **Calorific Value: above 3400 Kcal/kg**
- **Moisture: up to 15%**
- **Dust: up to 5%**
- **Size: 50.0 mm**



We understand the importance of compliance and environmental responsibility, and our team remains committed to supporting your efforts in transitioning to RDF as part of your fuel mix. We look forward to your prompt response so that we can ensure timely supply in line with regulatory requirements.

Please reconsider your decision.

Should you need further information or wish to discuss this in detail, please feel free to contact us.

Thanking you in advance for your cooperation.

Yours sincerely,

For and on behalf of

JITF Urban Waste Management (Bathinda) Limited



[Authorized Signatory]

Encl.: Directions for Statutory Compliance as issued by Punjab Pollution Control Board

(PPCB) dt. 05.09.2024

Copy to:

1. Chairman, Punjab Pollution Control Board, Patiala
2. Regional Officer, Pollution Control Board, Bathinda
3. Sr. Environmental Engineer (HQ-3), PPCB
4. Environmental Engineer (HQ-3/3), PPCB
5. Commissioner, MC Bathinda
6. SDO, MC Bathinda
7. Plant Head, BCL Industries & Infrastructure Ltd. (Distillery Div.), Village Machhana & Sangat Kalan, Distt. – Bathinda

From: Pramendra Hada
Sent: 21 October 2024 15:05
To: ase.swm.ppcb@gmail.com
Subject: Industries Correspondence list
Importance: High

Dear Sir,

Kindly attention : MFYr. Rajive Gaba, Environment Engineer

As discussed, & desired by you please find the communication list of Industries & their replies where we met for using RDF as a fuel.

Communication Sent to Director & Plant

Sl. No	Regional Office	Name & Address of the Industry	Contact No.	Distance from Bathinda Plant	email	Speed Post	By Hand	Follow up details
1	BATHINDA	BCL INDUSTRIES & INFRASTRUCTURE LTD. (DISTILLERY DIV.), VILLAGE MACHHAN & SANGAT KALAN, DISTT. BATHINDA	9915090211	17.6 kms	NA	25/09/2024 27/09/2024	17-09-2024	Vendor has asked for sample lot. Sample dispatched on 1st Oct-2024 Sample found OK as confirmed by BCL BCL called for discussion for RDF rates on 04.10.2024 Met with Mr. K. M. Gupta, Liaison officer, He agreed to take RDF at free of cost at plant. Letter given by BCL.
2	BATHINDA	OM SONS MARKETING PVT. LTD., VILLAGE SANGAT KALAN, DISTT. BATHINDA	9216579514	20.9 kms	NA	25/09/2024 27/09/2024	25-09-2024	At the time of visit at their plant they informed there is AFBC Boiler so RDF cannot be used. Letter received on 07.10.2024
3	BATHINDA	NATIONAL FERTILIZERS LTD., BATHINDA	6284182641	10.7 kms	NA	25/09/2024 27/09/2024	17-09-2024	They PF Boiler so RDF cannot be used. Letter received on 07.10.2024.
4	BATHINDA	MALWA POWER PRODUCTS LTD., VILLAGE GULABEWALA, MUKTSAR	9876055104	56.8 kms	25-09-2024	25/09/2024 27/09/2024	NA	Met to Mr. Jhangra on 09.10.2024, he told that Due to paddy Husk purchasing season up to 15.11.2024 will be over so RDF will be purchased continuously after 15.11.2024. He advised us join the new customers first after that we will revise the rate.
5	BATHINDA	UNIVERSAL BIO-MASS ENERGY PVT. LTD. GIDDERBAHA - LAMBI ROAD VILL. CHANNU	950111850	42.9 kms	NA	25/09/2024 27/09/2024	16-09-2024	Reply received on 16/09/2024 denied to take RDF
6	BATHINDA	SATIA INDUSTRIES LTD. (PAPER) RUPANA, MUKTSAR	9672556697	56.5 kms	25-09-2024	25/09/2024 27/09/2024	NA	Telephonically discussed Plant is running under warranty period Vibrating grate Boiler He can use (in packet form) after confirmation from M/S Cheema Boiler due to presence of Chlorine In RDF. Again Visited Today (07.10.2024) now they have taken sample for lab test. 50kg sample to be given for Burning. Mr. Akhtar, Sr. GM- Fuel is out of station he will join on 10.10.2024 and will give reply after that RDF sample handed over to use as a fuel on 09.10.2024.
7	BATHINDA	VIATON ENERGY PVT. LTD., VILLAGE KHOKHAR KHURD & MOOSA, MANSA.	8437125103	53.0 kms	25-09-2024	25/09/2024 27/09/2024	NA	Visited plant on 10.10.2024 for revenue collection Met with Mr. Alok Anand--Fuel Manager and Mr. Vivek--Accounts. Plant head was out of station and will join on 14.10.2024 or 15.10.2024 Also discussed with Mr. Kanda (Hyderabad office) Released amount Rs 192033.00 today (10.10.2024). For Balance amount we will discuss with Mr. Kanda on 11.10.2024.
8	BATHINDA	M/S GURU HARGOBIND THERMAL PLANT, LEHRA MOHABBAT, BATHINDA	7973138823	28.0 kms	25-09-2024	25-09-2024	NA	Replied received on 09.10.2024
9	BATHINDA	M/S TALWANDI SABO-THERMAL LIMITED, MANSA	9501110742	45.0 kms	NA	25/09/2024 27/09/2024	NA	Letter Received Dt: 14/05/2024 in response to old communication
10	FARIDKOT	M/S ADANI WJMAR PVT. LTD. (EARLIER M/S FEROPUR FOODS PVT. LTD.) VILL. WAAN, FARIDKOT ROAD, FEROPUR	7925555650	9.3 kms	NA	25/09/2024 27/09/2024	NA	Visited on 08.10.2024 Discussed with plant head & Technical head. Their AFBC Boiler is suitable for only for burning Rice husk and not suitable for RDF burning hence RDF cannot be used in their plant. Replied through E-mail.
11	FARIDKOT	THE FAZILKA CO-OP. SUGAR MILLS LTD., VILL. BODI WALA PITHA, TEHSIL & DISTT. FAZILKA	98559-100-15	99.3 kms	NA	25/09/2024 27/09/2024	NA	Visited plant on 10.10.2024 and met GM, Mr. Kiledar-Senior Chemist, Mr Satish Thankral-Fuel Manager Discussed with Sugar-Team they are interested to burn RDF because of fuel shortage and RDF characteristics. They will discuss with technical team so RDF sample given for lab analysis. They also asked of RDF rates we told them Rs.2533/Ton. They are burning 360 TPD bagasse and can easily consume 20 TPD RDF.
12	FARIDKOT	M/S DEE DEVOLPMENT ENGINEER (P) LTD., VILL. GADHA DHAB, ABOHAR BLOCK, DISTT. FAZILKA	967605510-1		25-09-2024	25/09/2024 27/09/2024	NA	Met to Mr. Jhangra on 09.10.2024, he told that Due to paddy Husk purchasing season up to 15.11.2024 will be over so RDF will be purchased continuously after 15.11.2024. He advised us join the new customers first after that we will revise the rate.
13	FARIDKOT	M/S INTERNATIONAL MEGA FOOD PARK LTD, VILLAGE DAIJWALA KALAN, TEHSIL & DISTT. FAZILKA	8558804533	81.0 kms	NA	25/09/2024 27/09/2024	NA	Visited on 09.10.2024. Plant is closed.
14	BARNALA	M/S TRIDENT LTD (SAP), VILLAGE DHAULLA, BARNALA	9878997508	83.1 kms	25-09-2024	25/09/2024 27/09/2024	NA	Mr. Rajat Monga Visited site on 06/09/2024, informed the fuel is not suitable to their boiler. Required fuel size is below 10mm. Replied received through Email on 10.10.2024
15	BARNALA	TRIDENT LTD (PCD), MANSA ROAD, VILLAGE DHAULLA, BARNALA	9878998811	83.1 kms	25-09-2024	25/09/2024 27/09/2024	NA	
16	Jaintia	Sukhbir Agro and Energy Limited	9267991094	40 kms				Visited on 06.10.2024. Discussed with Fuel head & Technical head. Plant head was out of station Their Boiler is under maintenance and uses Rice paddy as a fuel. RDF sample given for lab analysis They will discuss with plant head as well technical team and will reply.
17	Bathinda	Ambuja Cement Bathinda	7208658478	12		05-10-2024	Yes	Denied

Thanks & Regards,

PRAMENDRA HADA

Deputy General Manager-Projects

Jindal ITF Urban Infrastructure Limited (Part of OP Jindal Group)

Jindal ITF Centre, 28-Shivaji Marg,

New Delhi - 110 015

Mobile: +91-7725921243|Fax: 011-66463982, Tel: +91 11 66463983/986

Email: pramendra_hada@jindalecopolis.com|Website: www.jindalecopolis.com

JITF Urban Infrastructure Limited

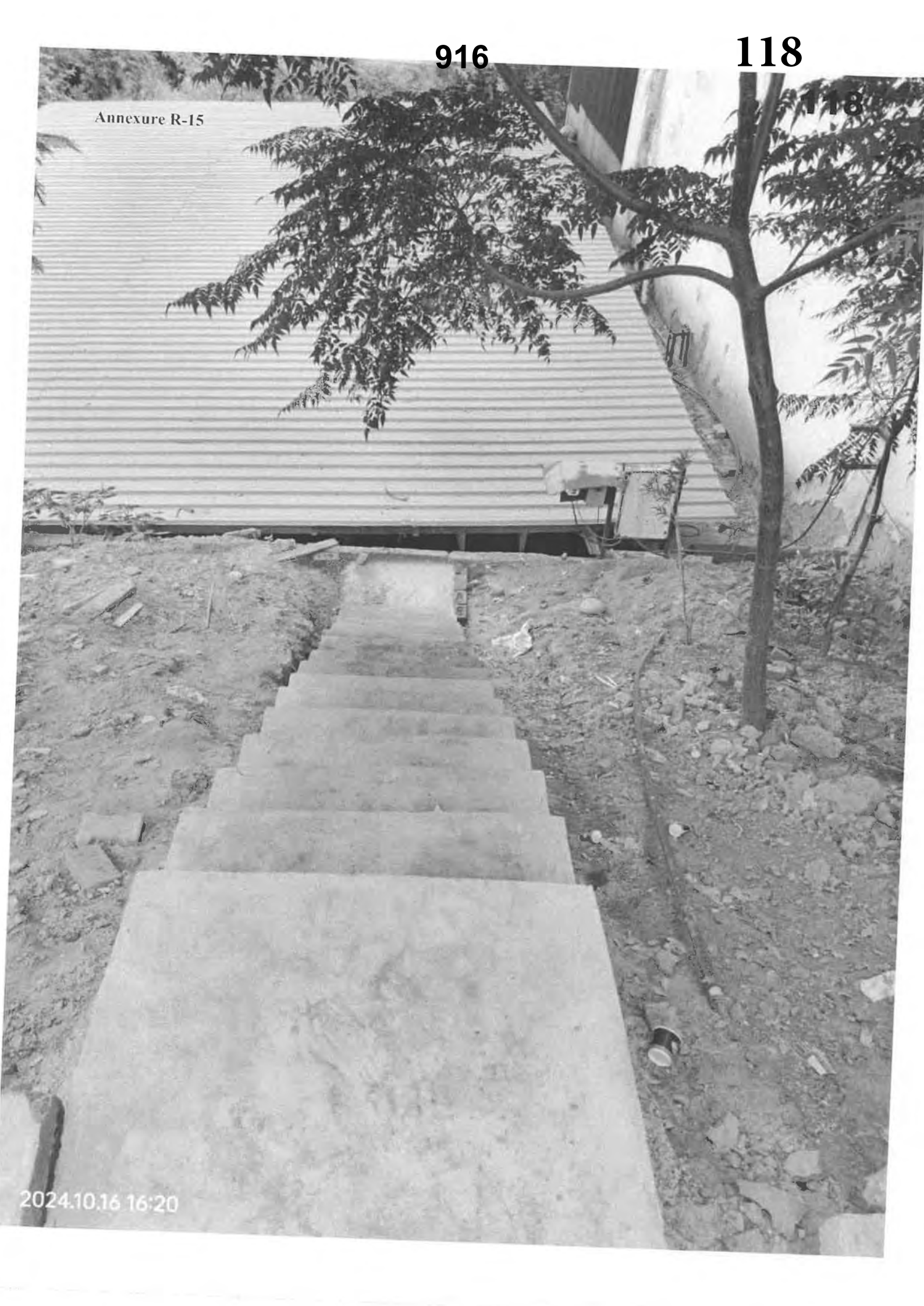


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Annexure R-15

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MUNICIPAL CORPORATION BATHINDA

No. 113/MSW

Dated: 08-01-2014

To whom so ever It may concern

This is to certify that M/s. JITF URBAN INFRASTRUCTURE (BATHINDA) LTD.(Concessionaire) had setup and is operating municipal solid waste collection and transportation system in Bathinda Cluster project area. The project area comprises of Bathinda city and 17 Urban Local bodies/towns.

Sr.No	Particulars	Particulars of the project
1	Nature of the project	Door to door collection, secondary collection and transportation of MSW to processing and disposal site on boot basis as per MSW rules (2000)
2	Entity/Authority for which the project was executed(Name of the municipality, with contact address, e-mail, phone and Fax number)	Bathinda Municipal Corporation
3	Location of the project	Bathinda Cluster
4	Concession period of the project	25 years
5	Date of commencement of project / contract	11 th December, 2011
6	Number of households being served daily for door to door waste collection	1,74,000
7	Number of commercial establishments being served daily	31,000
8	Daly Waste (Tonnage) collected and transportation in accordance with MSW rules	390 tons
9	No. of vehicles in operation for MSW collection and transportation	
	a) Rickshaw	575
	b) Mini -tipper	55
	c) Compactor	14

Performance of the concessionaire is found to be satisfactory.


Commissioner
Municipal Corporation, Bathinda

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MUNICIPAL CORPORATION BATHINDA

No. 3527

Dated: 7-10-15

To whom so ever it may concern

This is to certify that M/s. JTF URBAN INFRASTRUCTURE (BATHINDA) LTD.(Concessionaire) had setup and is operating municipal solid waste collection and transportation system in Bathinda Cluster project area. The project area comprises of Bathinda city and 17 Urban Local bodies/towns.

Sr.no	Particulars	Particulars of the project
1	Nature of the project	Door to door collection, secondary collection and transportation of MSW to processing and disposal site on boot basis as per MSW rules (2000)
2	Entity/Authority for which the project was executed(Name of the municipality, with contact address, e-mail, phone and Fax number)	Bathinda Municipal Corporation
3	Location of the project	Bathinda Cluster
4	Concession period of the project	25 years
5	Date of commencement of project / contract	11 th December, 2011
6	Number of households being served daily for door to door waste collection	1,74,000
7	Number of commercial establishments being served daily	31,000
8	Daly Waste (Tonnage) collected and transportation in accordance with MSW rules	450 tons
9	No. of vehicles in operation for MSW collection and transportation a) Rickshaw b) Mini -tipper c) Compactor	575 55 14

Performance of the concessionaire is found to be satisfactory.


Corporation Engineer
Municipal Corporation, Bathinda



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ANNEXURE R-18

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BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Appeal No. 70 of 2012
And
M.A. No. 1203 of 2015
In
Original Application No. 106 of 2013
And
Original Application No. 69 of 2016
(Earlier OA No. 36 of 2013)

IN THE MATTER OF:

Capt. Mall Singh & Ors. Vs. State of Punjab & Ors.
And
Gaurav Jain Vs. State of Punjab & Ors.
And
Rajinder Singh & Ors. Vs. State of Punjab & Ors.

**CORAM : HON'BLE MR. JUSTICE SWATANTER KUMAR, CHAIRPERSON
HON'BLE MR. BIKRAM SINGH SAJWAN, EXPERT MEMBER**

Appeal No. 70 of 2012

Present: Applicant:
Respondents:

Mr. Kamal Jeet Singh, AAG and Sukriti Singh,
State of Punjab
Mr. Naginder Benipal, Adv., for PMIDC
Mr. Rajul Shrivastav, Adv. M.P.P.C.B.
Mr. Manoj K. Singh, Ms. Naliva Bandhopadhyay;
and Mr. Manish Gopal Singh Lakhwat, Advs. for
Project Proponent

**M.A. No. 1203/2015 in
Original Application No. 106 of 2013**

Present: Applicant:
Respondent

Farul Gupta, Adv.
Mr. Kamal Jeet Singh, AAG and Sukriti Singh,
State of Punjab

Mr. Naginder Benipal, Adv., IAS for PMIDC
Mr. Manoj K. Singh, Ms. Naliva Bandhopadhyay;
and Mr. Manish Gopal Singh Lakhwat, Advs. for
Project Proponent

Original Application No. 69 of 2016 (Earlier O.A. No. 36/2013)

Present: Applicant:
Respondent

Mr. Kamal Jeet Singh, AAG and Sukriti Singh,
State of Punjab
Mr. Naginder Benipal, Adv., for PMIDC

Date and Remarks	Orders of the Tribunal
Item No. 01 to 03 September 06, 2017 SS & HT	The Learned counsel appearing for the State of Punjab submits that the plant is functioning satisfactorily and particularly there is no malodor and public agitation. He however points out that there are two major difficulties, one is that the Project Proponent is not starting the waste to energy plant in accordance with the

<p>Item No. 01 to 03</p> <p>September 06, 2017</p> <p>SS & JT</p>	<p>terms of contract and the second is that the Refuse Derived Fuel (RDF) which generated is not being accepted by the end user.</p> <p>Though, we have directed the State Government, probably the requisite RDF does not have the requisite caloric value for effective use in power generation process. The Learned counsel appearing for the Project Proponent submits that they have supplied the samples of the RDF manufactured in pursuance to the Government letter dated 31st August, 2017.</p> <p>The Learned counsel appearing for the Project Proponent submits that he has no objection to provide sample to any authority as stated in the orders of the Tribunal. According to him, the RDF generated meets the requisite parameters. He further states that if the State Government provides fair terms then the Project Proponent will be willing to establish waste to energy plant. However, he needs specific instructions in relation to the same.</p> <p>The Learned counsel appearing for the State submits that the State would put in every possible effort in terms of contract and help the Project Proponent to establish such plant. In light of the above, we pass the following directions:-</p> <ol style="list-style-type: none"> 1. The samples of the RDF produced by the Project Proponent shall be provided to the Central Pollution Control Board, Punjab State Pollution Control Board and Punjab Engineering College, Chandigarh for testing. 2. The samples should be furnished by tomorrow positively. It shall be the responsibility of the
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<p>Item No. 01 to 03</p> <p>September 06, 2017</p> <p>SS & NT</p>	<p>Project Proponent to deliver the samples against receipt to all these institutions. .</p> <p>3. The RDF be analysed with reference to critical parameters like calorific value, moisture content, inert, etc. and report thereof, be submitted to the Tribunal by the next date of hearing.</p> <p>The Learned counsel appearing for the Project Proponent may also seek instructions as to establishment of waste to energy plant, by using most modern technology, which would not result in unhealthy or environmentally hazardous emissions released in the surrounding areas.</p> <p>The plant will continue to operate in terms of our earlier order.</p> <p>List this matter on 12th September, 2017.</p> <p>On that day, the Chamber meeting will be held at 01:30 PM in NGT, subsequent upon that, the matter will be taken up for directions.</p> <p>.....,CP (Swatanfer Kumar)</p> <p>.....,EM (Bikram Singh Sajwan)</p>
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Press Information Bureau
Government of India
Ministry of Urban Development

04-May-2017 12:18 IST

Swachh Survekshan – 2017: Sanitation Rankings of Cities/Towns State/UT-wise

S.No	State/UT and no. of cities surveyed	Cities/Towns with rankings
1	A and N Islands (1)	Port Blair-221
2	Andhra Pradesh (52)	Visakhapatnam-3, Tirupati-9, Vijayawada-19, Tadipatri-31, Narasaraopeta-40, Kakkinada-43, Tenali-44, Rajahmundry-46, Ongole-70, Chittoore-71, Nandyal-80, Machilipatnam-83, Eluru-86, Bhimavaram-87, Guntakal-93, Tadepallegudem-97, Chilakaluripeta-107, Guntur-118, Srikakulam-119, Vizianagaram-126, Proddatur-133, Dharmavaram-149, Kadapa-154, Gudluda-156, Kavali-159, Hindupur-160, Nellore-165, Kurnool-176, Anantapuram-213, Srikalahasti-214, Adoni-224, Madanapalle-281
3	Arunachal Pradesh (1)	Itanagar-216
4	Assam (4)	Guwahaty-134, Nagaon-161, Silchar-280, Dibrugarh-297
5	Bihar (27)	Biharsharif-147, Kishanganj-257, Patna-262, Bettiah-270, Hajipur-272, Bhagalpur-275, Sasaram-278, Bodh Gaya-293, Muzaffarpur-304, Jehanabad-307, Buxar-327, Dehri-334, Purnea-342, Motihari-348, Darbhanga-356, Aurangabad-357, Gaya-362, Siwan-376, Arrah-390, Danapur-391, Saharsa-396, Begusarai-404, Jamalpur-414, Munger-415, Chapra-422, Katihar-430, Bagaha-432
6	Chandigarh (1)	Chandigarh-11
7	Chattisgarh (8)	Ambikapur-15, Bhillai Nagar-54, Durg-85, Raigarh-104, Raipur-129, Rajnandgaon-164, Bilaspur-179, Jagdalpur-232
8	Dadra & Nagar Haveli (1)	Silvassa-264
9	Daman & Diu (2)	Diu-340, Daman-350
10	NCT of Delhi (5)	NDMC-7, Delhi Cantonment-172, East MCD-196, South MCD-202, North MCD-279
11	Gujarat (31)	Surat-4, Vadodara-10, Ahmedabad-14, Rajkot-18, Gandhinagar-20, Navsari-25, Vapi-26, Bhavnagar-33, Kalol-34, Jamnagar-35, Jetpur Navagadh-39, Godhra-49, Junagadh-52, Bharuch-60, Dwaraka-66, Gandhidham-67, Nadiad-69, Botad-79, Palanpur-95, Morbi-96, Bhuj-98, Mehsana-99, Veraval-101, Anand-103, Patan-111, Deesa-120, Amreli-123, Valsad-142, Surendranagar Dudhrej-150, Gondal-153, Porbandar-184
12	Goa (1)	Panaji-90
13	Haryana (18)	Karnal-65, Faridabad-88, Gurugram-112, Panchkula-211, Sonapat-243, Thanesar-253, Jind-265, Sirsa-274, Kalthal-282, Hissar-291, Rohtak-295, Rewari-303, Ambala Sadar-308, Panipat-335, Bhiwani-345, Yamunanagar-346, Bahadurgarh-353, Palwal-397
14	Himachal Pradesh (2)	Shimla-47, Kullu-259
15	Jammu & Kashmir (4)	Leh-100, Anantnag-197, Srinagar-241, Jammu-251
16	Jharkhand (9)	Chas-41, Jamshedpur-64, Giridih-81, Hazaribagh-91, Deogarh-102, Dhanbad-109, Ranchi-117, Mango-131, Adityapur-144
17	Karnataka (27)	Mysuru-5, Mangaluru-63, Udupi-143, Shivmoggar-147, Mandya-148, Tumkuru-152, Gadag Betagiri-167, Hubballi-Dharwad-199, Bagalkot-203, Bengaluru-210, Bhadravati-217, Ranebennur-220, Chikmagalur-225, Hasan-227, Belgavi-248, Bellary-283, Davanagere-288, Kalaburgi-294, Vijayapura-312, Bidar-315, Hospet-317, Raichur-328, Chitradurga-337, Robertsonpet-347, Kolar-373, Gangavati-381, Badami-388
18	Kerala (9)	Kozhikode (Calicut)-254, Kochi (Cochin)-271, Palakkad-286, Guruvayoor-306, Thrissur-324, Kollam-365, Kannur-366, Thiruvananthapuram-372, Alappuzha-380
19	Lakshadweep (1)	Kavaratti-416
20	Madhya Pradesh (35)	Indore-1, Bhopal-2, Ujjain-12, Khargone-17, Jabalpur-21, Sagor-23, Katni-24, Gwalior-27, Omkareshwar-36, Rewa-38, Ratlam-48, Singrauli-51, Chindwara-53, Sehore-55, Dewas-58, Hoshangabad-59, Pithampur-61, Khandwa-73, Mandasaur-74, Satna-75, Korba-77, Betul-78, Chattarpur-92, Nagda-114, Bhind-128, Neemuch-136, Burhanpur-138, Seoni-163, Vidisha-173, Morena-205, Shivpuri-228, Damoh-242, Dabra-260, Guna-266, Datia-289
2	Maharashtra (44)	Navi Mumbai-8, Pune-13, Greater Mumbai-29, Shirdi-56, Pimpri Chindwad-72, Chandrapur-76, Ambarnath-89, Solapur-115, Thane-116, Dhule-124, Mira Bhayander-130, Nagpur-137, Vasai Virar-139, Ichalkaranj-141, Nashik-151, Satara-157, Kolgaon Badlapur-158, Jalgaon-162, Panvel-170, Kolhapur-177, Nandurbar-181, Ahmadnagar-183, Nanded Waghala-192, Ulhasnagar-207, Osmanabad-219, Parbhani-229, Yavatinal-230, Amaravati-231, Kalyan-

1/7



[Handwritten signature]

		Dombivli-234, Sangli Miraj Kupwad-237, Malegaon-239, Udgir-240, Barshi-287, Akola-296, Aurangabad-299, Beed-302, Achalpur-311, Wardha-313, Latur-318, Gondia-343, Hinganghat-355, Jalna-368, Bhiwandi Nizampur-392, Bhusawal-433
22	Manipur (1)	Imphal-122
23	Meghalaya (1)	Shillong-276
24	Mizoram (1)	Aizawl-105
25	Nagaland (2)	Kohima-208, Dimapur-277
26	Odisha (9)	Bhubaneswar-94, Rourkela-168, Berhampur-187, Balasore-190, Puri-194, Cuttack-204, Baripada-261, Sambalpur-322, Bhadrak-349
27	Puducherry (2)	Puducherry city-189, Ozukaral-206
28	Punjab (16)	SAS Nagar-121, Bhatinda-132, Ludhiana-140, Pathankot-188, Ferozepur-222, Jalandhar-233, Amritsar-258, Barnala-284, Hoshiarpur-323, Mairkot-363, Moga-369, Khanna-400, Patiala-411, Batala-418, Abohar-427, Muktsar-428
29	Rajasthan (29)	Bundi-171, Sikar-180, Pali-186, Jodhpur-209, Bhilwara-212, Jaipur-215, Ajmer-226, Gangapur City-255, Beawar-285, Jhunjhuni-292, Sujargarh-300, Chittorgarh-301, Udaipur-310, Bikaner-319, Tonk-329, Hanumangarh-332, Kota-341, Baran-354, Sawal Madhopur-358, Ganganagar-359, Alwar-364, Hindaun-367, Bhaaratpur-371, Nagaur-384, Dhaulpur-387, Jhalawar-402, Bhlwadi-403, Churu-405, Kishangarh-419
30	Sikkim (1)	Gangtok-50
31	Tamil Nadu (28)	Tiruchirapally-6, Coimbatore-16, Kumbakonam-37, Erode-42, Madurai-57, Tambaram-62, Tiruppur-68, Hosur-82, Vellankini-84, Dindigul-106, Vellore-108, Karaikkudi-110, Puthukottai-113, Rajapalayam-125, Kanchipuram-127, Salem-135, Pallavaram-155, Avadi-169, Nagercoil-174, Nagapattinam-185, Thirunelveli-193, Thanjavur-198, Thuthukkudi-223, Greater Chennai-235, Thiruvannamalai-238, Cuddalore-250, Ambur-267, Rameswaram-268
32	Telangana (12)	Greater Hyderabad Municipal Corporation-22, Warangal-28, Suryapet-30, Siddipeta-45, Nizamabad-178, Miryalaguda-182, Ramagundam-191, Adilabad-195, Nalgonda-200, Karimnagar-201, Khammam-236, Mahboobnagar-249
33	Tripura (1)	Agartala-290
34	Uttarakhand (6)	Roorkee-218, Haridwar-244, Kashipur-256, Dehradun-316, Nainital-330, Haldwani-Kotgodam-395
35	Uttar Pradesh (62)	Varanasi-32, Aligarh-145, Jhansi-166, Kanpur-175, Saharanpur-245, Jaunpur-246, Allahabad-247, Ayodhya-252, Agra-263, Lucknow-269, Orai-273, Bareilly-298, Chandausi-305, Sultanpur-309, Gorakhpur-314, Lalitpur-320, Moradabad-321, Rudrapur-325, Shamli-326, Loni-331, Akbarpur-333, Etawah-336, Deoria-338, Meerut-339, Muzaffarnagar-344, Ghazabad-351, Mathura-352, Modinagar-360, Ballia-361, Maunath Bhanjan-370, Pillbhit-374, Firozabad-375, Farukhabad-377, Sambhal-378, Mainpuri-379, Mughalsarai-382, Faizabad-383, Banda-385, Basti-386, Mirzapur-389, Amroha-393, Raibareilly-394, Azamgarh-398, Rampur-399, Sikohabad-401, Etah-406, Sitapur-407, Hathras-408, Kasganj-409, Lakhimpur-410, Fatehpur-412, Ghazipur-413, Unnao-417, Bedaun-420, Baraut-421, Bulandshahr-423, Hapur-424, Khurja-425, Shahjahanpur-426, Bahraich-429, Hardoi-431 and Gonda-434.

AAR/KM

May 4, 2017

Results and conclusions of Swachh Suvekshan-2017:

-Top 10 clean cities of India in 2017 are : Indore -1, Bhopa-2, Visakhapatnam-3, Surat-4, Mysuru-5, Tiruchirapally-6, New Delhi Municipal Council-7, Navi Mumbai-8, Tirupati-9 and Vadodara-10

Performance of these top 10 clean cities of India in sanitation surveys of 2016 and 2014:

S.No	City	Rank In 2017 (434 AMRUT Cities/Towns surveyed)	Rank in 2016 (73 Million plus population cities and Capitals Surveyed)	Rank In 2014 (476 cities/towns Surveyed)
1	Indore	1	25	149
2	Bhopal	2	21	105

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3	Visakhapatnam	3	5	205
4	Surat	4	6	63
5	Mysuru	5	1	1
6	Tiruchirapally	6	3	2
7	NDMC	7	4	15
8	Navi Mumbai	8	12	3
9	Tirupati	9	Not surveyed	137
10	Vadodara	10	13	214

-From the above, it reveals that 6 of the top 10 clean cities of 2017 viz., Indore, Bhopal, Visakhapatnam, Surat, Tirupati and Vadodara have improved their sanitation rankings in 2017 over the 2016 and 2014 rankings.

-Bottom 10 clean cities/towns of India in 2017 are: Gonda (UP)-434, Bhusawal (Maharashtra)-433, Bagaha (Bihar)-432, Hardoi (Uttarakhand)-431, Katihar, (Bihar)-430, Bahraich (UP)-429, Muktsar (Punjab)-428, Abohar (Punjab)-427, Shahjahanpur (UP)- 426 and Khurja (UP)-425.

Four of the bottom 10 clean cities are from UP, two each from Bihar and Punjab and one each from Uttarakhand and Maharashtra.

These bottom 10 cities were not surveyed in 2016.

Comparison of rankings of bottom 10 cities of 2017 with that of 2014:

S.No	City/Town	2017 ranking	2014 ranking
1	Gonda (UP)	434	151
2	Bhusawal (Maharashtra)	432	267
3	Bagaha (Bihar)	431	453
4	Hardoi (Uttarakhand)	430	235
5	Katihar (Bihar)	429	385
6	Bahraich (UP)	428	449
7	Muktsar (Punjab)	427	384
8	Abohar (Punjab)	426	420
9	Shahjahanpur (UP)	425	425
10	Khurja (UP)	424	366

While Bagaha and Bahraich have improved their rankings from 2014, Shahjahanpur remained stay put while the other 7 have slipped from 2014.

Composition of top and bottom 50 rankings:

-Gujarat, Madhya Pradesh and Andhra Pradesh account for 31 of the top 50 clean cities with 12 in Gujarat, 11 in MP and 8 in AP. Telangana and Tamil Nadu account for 4 cities each in top 50, followed by Maharashtra with 3.

Chandigarh, Chattisgarh, Delhi, HP, Jharkhand, Karnataka, Sikkim and UP account for one city each in top 50 clean cities of the country.

While 14 States/UTs find a place among the top 50 clean cities, competition is not so much for a place in bottom 50, with UP alone accounting for 25 of the bottom 50 towns.

Rajasthan and Punjab have 5 towns each in the bottom 50, followed by Maharashtra-2 and one each from Haryana, Karnataka and Lakshadweep.

Out of the 62 cities and towns surveyed in UP in 2017, 41 of them figure among the bottom 100 cities/towns.

Surprises of 2017 Sanitation Survey:

Jharkhand and Chattisgarh have emerged as the major success stories in Swachh Survekshan -2017.

While all the 9 cities/towns of Jharkhand surveyed in 2017 have substantially improved their rankings over that of 2016 and 2014, 7 of 8 in Chattisgarh have achieved this feat.

Comparison of swachh rankings of cities/towns in Jharkhand:

City/Town	2017 Ranking among 434 cities/towns	2017 Ranking among 72 million plus population cities/towns	2016 Rankings of 73 million plus Cities/capitals Surveyed	2014 Rankings of 476 cities/towns
Chas	41	Not applicable	Not applicable	371
Jamshedpur	64	26	66	109



Giridh	81	NA	Not applicable	298
Hazaribagh	91	NA	Not applicable	325
Deogarh	102	NA	Not applicable	Not surveyed
Dhanbad	109	33	72	343
Ranchi	117	36	62	223
Mango	131	NA	Not applicable	284
Adityapur	144	NA	Not surveyed	404

Comparison of swachh rankings of cities/towns in Chattisgarh:

City/Town	2017 Ranking	2017 ranking among 72 million plus cities	2016 Ranking among 73 million plus cities surveyed	2014 Ranking among 476 cities/towns surveyed
Ambikapur	15	Not applicable	Not applicable	464
Bhilainagar	54	"	"	379
Durg	85	28	46	170
Raigarh	104	Not applicable	Not applicable	294
Raipur	129	38	68	293
Rajnandgaon	164	Not applicable	Not applicable	399
Bilaspur	179	"	"	95
Jagdalpur	232	"	"	394

So, while Gujarat, MP, Andhra Pradesh continued their good work scoring well in Sanitation Rankings of 2017, Jharkhand and Chattisgarh emerge as the major success stories given sanitation levels in 2016 and 2014 with substantial improvement.

How did Delhi fare over the years?

Urban Local Body	2017 Ranking among 434 cities/towns	2017 Ranking among 72 million plus cities	2016 Rankings of 73 million plus population cities surveyed	2014 Rankings of 476 cities/towns surveyed
NDMC	7	7	4	15
Delhi Cant	172	Not applicable	Not applicable	14
East MCD	196	45	52	397
South MCD	202	47	39	397
North MCD	279	65	53	397

-NDMC and the three Municipal Corporations of East, South and North have significantly improved over 2014 Sanitation Rankings, Delhi Cantonment have reported substantial decline.

While East and South MCDs have improved over 2016 rankings, NDMC has slipped marginally.

Matters of concern:

UP: 50 of the 62 cities/towns surveyed in 2017 are ranked 305 and below among the 434 cities/towns surveyed. 41 cities and towns are among the bottom 100 cities. Varanasi is the only saving grace with a rank of 32.

Bihar: 19 of 27 cities and towns surveyed in 2017 are ranked beyond 300 with best rank in the State being 147 for Biharsharif. 15 of these 27 cities are among the bottom 100.

Rajasthan : 18 of 29 cities/towns surveyed in 2017 are ranked beyond 300 and 13 are among the bottom 100. Best Rank for the State being 171 for Bundl.

Kerala : Of the 9 cities surveyed in 2017, best rank for the State is 254 for Kozhikode (Calicut) and four are among the bottom 100.

Punjab: Of the 16 cities/towns surveyed in 2017, best rank for the State is 121 for SAS Nagar and 7 among the bottom 100 ranks.

May 3, 2017



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No. 3358 **Registered** Dated 15/7/2024

To

- (i) The Commissioner,
Municipal Corporation, Bathinda.
- (ii) M/s JITF Urban Waste Management (Bathinda) Limited,
Mansa Road, Near ITI Chowk,
Bathinda.

Subject: Proceedings of the personal hearing given to the Commissioner, Municipal Corporation, Bathinda and M/s JITF Urban Waste Management (Bathinda) Limited, Mansa Road, Near I.T.I. Chowk, Bathinda with notice to issue directions u/s 5 of Environment (Protection) Act, 1986 for violation of the provisions of the Solid Waste Management Rules, 2016 by the Chairman of the Board on 12.07.2024.

The following were present:

From Board's side:

Er. G.S. Majithia, Member Secretary
 Er. Sandeep Bahl, CEE, Bathinda
 Er. Rakesh Kumar, SEE, ZO, Bathinda
 Er. Hardeep Kaur, EE, HQ-3, Patiala
 Er. Ruby Sidhu, EE, ZO, Bathinda
 Er. Ravideep Singla, AEE, RO, Bathinda

From MC side:

Sh. Sandeep Gupta, SE
 Sh. Neeraj Garg, SDO

From JITF side:

Sh. Ramesh Chandra, AGM
 Sh. Sanjeev Verma, AM
 Sh. Maneesh Lekhawat, Advocate

It was brought out that SEIAA granted environment clearance under the EIA Notification 2006 on 30.8.2012 to the Municipal Corporation, Bathinda for development of integrated Municipal Solid Waste Treatment Processing facility at Mansa Road, Bathinda in an area of 20 acre for processing of municipal solid waste @ 350 TPD for the manufacture of RDF @ 170 TPD, Compost @ 32 TPD, Inert Material @ 67 TPD and Recyclables @ 3 TPD.....

The facility is operated by M/s JITF Urban Waste Management (Bathinda) Ltd., Bathinda and earlier obtained consents to operate under the Water Act, 1974 & Air Act, 1981 on 23.03.2016, which was subsequently extended from time to time with validity upto 31.12.2022 for processing of municipal solid waste @ 350 TPD (full capacity) to manufacture compost, RDF and inert, subject to the conditions mentioned therein.

The facility was visited by the officer of the Board on 13.12.2022 and it was observed that: -

1. The facility was not in operation.
2. Most of the spray nozzles provided to spray Ecolo Herbal solution for odour mitigation were not in working condition.
3. The facility has failed to install 2 no. ambient air quality monitoring stations.

4. The MCB/Facility has yet not developed the secured land fill (SLF) site for disposal of inert material.
5. The processing of the legacy waste is in progress, however at a very slow pace and no progress report w.r.t. same is being submitted with the Board by MCB.
6. The facility is discharging its leachate without any treatment into the STP installed by MC, Bathinda. The effluent sample of the leachate was collected by the officer of the Board on 10.12.2019 and as per the analysis report, the concentration of various parameters were found beyond the permissible limits prescribed for discharge into the sewer/STP.

The facility/MCB was issued show cause notice before refusal of consents to operate under the Water Act, 1974 & Air Act, 1981 with an opportunity of personal hearing on 28.02.2023, wherein it was decided that:-

1. The consent applications applied by the facility under the Water Act, 1974 & Air Act, 1981 be returned as the consents are to be obtained by the Custodian i.e. Municipal Corporation, Bathinda.
2. The Municipal Corporation, Bathinda shall ensure to attend all the observations pointed out by the Board and shall apply for obtaining consents to operate under the Water Act, 1974 & Air Act, 1981, within 15 days.
3. Notice u/s 33-A of the Water Act, 1974 & u/s 31-A of the Air Act, 1981 be issued to the Municipal Corporation, Bathinda with the proposed directions to initiate legal action against the concerned authorities and to impose Environmental Compensation (EC) for violation of the provisions of the Water Act, 1974 & Air Act, 1981.
4. Environmental Engineer, Regional Office, Bathinda shall visit the facility, process the consent application to be applied under Water Act, 1974 & Air Act, 1981 by MC, Bathinda on merit.
5. During hearing, it was made clear to the officer of the Municipal Corporation, Bathinda that in case of failure to comply with the decisions of the hearing and in case of any violation(s) in future, further action as deemed fit shall be initiated under the provisions of the Water Act, 1974, Air Act, 1981 & MSW Rules, 2016, without any further notice/opportunity.

In compliance to the decision of the personal hearing, the consent applications applied by the facility under the Water Act, 1974 & Air Act, 1981 were returned and the Municipal Corporation, Bathinda applied for obtaining consents to operate under the Water Act, 1974 & Air Act, 1981 for processing of the solid waste @ 120 TPD in the processing plant of capacity @ 350 TPD.

The application was considered by the Competent Authority and accordingly CTOs under the Water Act, 1974 & Air Act, 1981 was granted to the MCB on 29.08.2023 (valid upto 31.12.2023) for processing of Municipal Solid Waste @ 120 TPD, subject to the following special conditions that:-

1. The Municipal Corporation, Bathinda shall install Ambient Air Quality Monitoring Stations, within two months.
2. The Municipal Corporation, Bathinda shall upgrade Risk Management and Disaster Management plan, within one month.

3. The Municipal Corporation, Bathinda shall commission the site developed as secured land fill for disposal of inert material, within 1 month.
4. The Municipal Corporation, Bathinda shall speed-up the processing of legacy waste and shall submit the progress in this regard to the Regional Office, Bathinda of the Board on monthly basis.
5. The Municipal Corporation, Bathinda shall ensure to mitigate the odour problem by spraying eco herbal solution and shall operate its air pollution control device regularly & scientifically.
6. The Municipal Corporation, Bathinda shall also develop the vermicomposting/composting to manage the biodegradable solid waste and shall not throw burn or bury any solid wastes in open, outside premises or in drain / water bodies.
7. The Municipal Corporation, Bathinda shall promote use of alternatives of single use plastics (SUP) and awareness to discourage use of plastic, through their Corporate Environment Responsibility (CER) activities.
8. The Municipal Corporation, Bathinda shall ensure that there are no usages of single use plastic thermocol disposable items such as water bottles / water pouches/water cups, plates, forks, spoons, straw etc. and single use decorating material made of plastic thermocol or any other non-biodegradable material in the premises.
9. The Municipal Corporation, Bathinda shall properly handle and manage the solid wastages as per the provisions of the Municipal Solid Waste Rules 2016 and ensure that the solid waste is segregated & disposed of in an environmentally sound manner.

Thereafter, MC Bathinda applied for extension in the validity of consents to operate of the Board under the provisions of Water Act, 1974 and Air Act, 1981 for processing of Municipal Solid Waste @ 120 TPD. The site of solid waste facility was visited by officer of the Board on 06.03.2024 and it was observed that: -

1. The facility was in operation and the servicing of the non-working nozzles (to spray the eco solution to mitigate the odour) was going on at site.
2. The facility has failed to install ambient air quality monitoring stations.
3. The MCB has developed a part of the site as SLF (100'*150'*11') for disposal of inert material, however the same has not been commissioned yet.
4. The MCB failed to submit upgraded Risk Management and Disaster Management plan.
5. As per the MC authorities the total legacy waste which was lying at site was 3,50,000 cum out of which 2,00,000 cum of legacy waste has been processed. The MC authorities informed that the proposed deadline to treat the legacy waste has been extended.
6. The facility is discharging its leachate into sludge carrier for domestic effluent further leading to STP installed by MC, Bathinda.

Municipal Corporation, Bathinda is violating the provisions of Water Act, 1974 & Air Act, 1981 as well as conditions imposed in the consents granted to it under the said Acts.

Show cause notice before refusal of consents to operate under the provisions of Water Act, 1974 & Air Act, 1981 was issued to the MC, Bathinda alongwith an opportunity of personal hearing before the Chairman of the Board on 26.03.2024. During hearing, the officers of the MC, Bathinda submitted written reply of the notice issued to it, which was taken on record. They further stated that:-

1. The MSW plant at Bathinda is run by JITF on the behalf of MCB. The spray nozzles are working fine to mitigate the odour and timely servicing is done as per requirement by the agency. The agency is also instructed to keep regular check the defunct nozzles if any.
2. Municipal Corporation, Bathinda has already initiated the process of procuring the air quality monitoring stations and same will be installed by 15.04.2024.
3. MC, Bathinda has already developed temporary SLF adjoining to MWS site and the same will be commissioned by 31.03.2024.
4. The upgraded Risk Management and Disaster Management Plan will be submitted by 15.04.2024.
5. MC, Bathinda already completed the processing of bio-remediation of approx. 2,25,000 cum of legacy waste against the work order quantity of 2,77,000 cum. However, the remaining area is under the control of JITF & the litigation is be decided soon. It is also informed that the fractions of bio-remediation like RDF, inert etc. is to be disposed off yet and MC, Bathinda is in consultation with Bio mass plants, NHA I and others to use this as raw material in their various ongoing projects.
6. The agency is instructed to discharge its leachate with proper concentration with maintaining the dilution factor (say 1:100) to avoid sudden loading of STP.

After hearing the officials of the MC, Bathinda and the officers of the Board, the Chairman of the Board decided that consents to operate under the Water Act, 1974 & Air Act, 1981 be granted to the MC, Bathinda upto 31.12.2024, subject to the following special conditions that:-

- a) The Municipal Corporation shall install Ambient Air Quality Monitoring Stations, within one month.
- b) The MCB shall upgrade Risk Management and Disaster Management plan, within one month.
- c) The MCB shall commission the site developed as SLF for disposal of inert material by 31.03.2024.
- d) The Municipal Corporation, Bathinda shall speed-up the processing of legacy waste and shall submit the progress in this regard to the Regional Office, Bathinda of the Board on monthly basis.
- e) The MCB shall ensure to mitigate the odour problem by spraying ecoo herbal solution and shall operate its air pollution control device regularly & scientifically.

It is also pertinent to mention here that an application bearing **OA no. 413 of 2021** is pending before Hon'bleNGT in the matter of Bikramjit Singh Shergill Vs State of Punjab related to the fire incident which occurred at the solid waste dump site on 06.06.2021. The Hon'ble National Green Tribunal has passed an order dated 05.07.2024 and the Board has been impleaded as a respondent and directed to file reply within 10 days, particularly to show what action has been taken by PPCB in the matter and if no action has been taken, Member Secretary, PPCB shall explain as to why no action has been taken and who is the person responsible for such failure. The matter is listed for hearing on 01.08.2024.

The Board has already imposed total Environmental Compensation of Rs. 43.0 lacs on the MCB in regard to non-compliance of Solid Waste Management Rules, 2016 for the period 01.07.2020 to 31.03.2024.

The MCB has failed to obtain authorization under the Solid Waste Management Rules, 2016 for handling & management of solid waste (s) under the said Rules.

Immediately after the passing of order dated 05.07.2024 by the Hon'ble Tribunal the solid waste processing site was visited by the officer of the Board on 06.07.2024 and it was observed that:-

1. The processing facility i.e. solid waste processing plant being run by M/s JITF Urban Waste Management (Bathinda) Limited was in operation during visit and the facility was managing the fresh waste in the 12 no. pits, however the other process machinery was not in operation due to the rain.
2. The shed of the facility was found rusted and broken at most of the places and due to rain the shed was leaking rain water in the processing shed. The representative available informed that the mechanical separation machinery has been shut down in the morning due to rain as it may cause short circuit due to rain water leakages.
3. The facility has installed 283 nozzles in the shed as well as outside the shed, as a part of mist spray system for spraying of odour neutralization agent called ECOLO as primary stage odour neutralization for controlling the odour. During visit it was observed that the ECOLO solution was being sprayed inside and outside the shed however not all the nozzles were in operation, approx 20-30% of the nozzles were in operation mainly near the vehicle shed entry point and at the office side of the shed.
4. There was lot of odour problem sensed inside the shed and outside the shed.
5. The facility has also provided secondary stage odour control system consisting of an ID fan to suck the odorous gases from the entire shed through two parallel running ducts along the composting pits and processing area. The emissions arrested through the ducts are further treated in two stage scrubbing system using diluted ECOLO solution for scrubbing, however no system has been maintained to adjudge the conc. of odour absorbing chemical in the scrubbing solution of APCD. The whole of secondary system was un-operational during visit.
6. The agency has provided a leachate collection underground pit (cemented) having capacity of 950 KL. As per the representative the leachate is re-circulated in 12 no. pits and excess is discharged into the inlet sullage carrier drain of terminal STP. The shed of the leachate pit was also found rusted and broken leading to infiltration of the rain water.
7. Huge quantities of the fresh solid waste was observed stored in form of huge heaps in the 12 pits in organic composting section showing the plant might not have been operated for few days, however the representative denied saying that the plant has never been shut down.
8. During visit, huge quantity of semi-finished RDF was found lying outside near the processing shed. Also fresh waste was observed near the semi-finished RDF storage.
9. Legacy waste treatment is being done by the MC Bathinda at own level and MC has installed 3 no. trommel machines to process the legacy waste. During visit the process was not in operation.
10. The MCB has developed a secured land fill (SLF) (100' * 150' * 11') for disposal of inert material and the same has been commissioned however legacy waste instead of inert was found disposed in the in the said SLF.

11. A green belt has been developed around the site and the width of the same varies between 5 meters to 10 meters around periphery and 3 meters towards the terminal STP against the prescribed width of 15 meter and 05 meter, respectively.
12. The MCB has failed to install ambient air quality monitoring stations.
13. The MCB failed to submit upgraded Risk Management and Disaster Management plan.
14. The MCB has deposited an amount of Rs. 4 lacs as Environmental Compensation imposed upon it for violating the Solid Waste Rules, 2016.

In view of the violations, Notice to issue directions u/s 5 of Environment (Protection) Act, 1986 for violation of the provisions of the Solid Waste Management Rules, 2016 has been issued to the MC, Bathinda and M/s JITF Urban Waste Management Limited, Bathinda alongwith an opportunity of personal hearing before the Chairman of the Board on 12.07.2024.

The officers of Municipal Corporation, Bathinda and representatives of M/s JITF Urban Waste Management Limited, Bathinda came present to attend the hearing before the Chairman of the Board on 12.07.2024.

During hearing, the officers of the MC, Bathinda submitted written reply to the notice issued to it, which has been taken on record. The representative officers stated that-

1. The responsibility of processing of MSW is with M/s JITF, transferred to them by way of a Concession Agreement executed between MC Bathinda & JITF in Nov. 2011. The MSW Processing Plant at Bathinda is run by JITF. As per order passed by Hon'ble Court, M/S JITF has been directed to continue the operations till the litigation/arbitration is decided. The agency i.e. JITF is running the facility on daily basis.
2. The M/s JITF has been asked to keep the facility serviceable, to keep regular check on the defunct nozzles, to repair the faulty nozzels and to keep regular check on the defunct nozzles to mitigate the odour, to keep regular check on the defunct plant/machinery.
3. Municipal Corporation Bathinda vide letter no 1719 dated 05.07.2024 asked JITF submit action plan for clearing of MSW dump from site under their jurisdiction. M/S JITF in reply to this letter vide their letter dated 01.07.24 has written that they are storing the RDF temporarily and will supply the same to Biomass based power plants and will share the action plan within two to three months' time. In this way they are neither clearing the site themselves nor allowing MCB to clear the dump site. However, on insistence by MC Bathinda, the demarcation of additional approximately 3 acres has been done on 08.07.2024 in the presence of JITF officials and the remediation work on this additional land has been started. As per signed Concession Agreement M/s JITF is to run facility in accordance with the prevailing MSW Rules/ guidelines issued by PPCB/CPCB/ Hon'ble NGT at all times.
4. It is submitted that Municipal Corporation, Bathinda is executing the work of bio-remediation of legacy waste as per NGT/PPCB guidelines and approximately 2,35,000 cum of legacy waste has been processed till date in an area of 10 acres. The remaining area is under the control of JITF. The litigation is pending before Hon'ble Arbitral Tribunal, which is to be decided soon. However, Municipal corporation Bathinda vide letter no 1719 dated 05.07.2024 asked JITF to demarcate and give more land to MC Bathinda for remediation and/or submit action plan for clearing of MSW dump from site under their jurisdiction. The

demarcation of additional approximately 4.5 acre has been done on 08.07.2024 in the presence of JITF officials and the remediation work on this additional land has been started.

5. MCB has already developed temporary SLF and commissioned it along with MWS site. It is submitted that some of the inert material from the bio remediate legacy waste has been disposed off in it. However, some of the lighter RDF material such as polythene was there in SLF area due to stormy weather which have been now removed.
6. It is submitted that green belt is already developed all along the perimeter of the facility with the width varies from 5 mtr to 15 mtr as per land availability. However, recently very few plants got damaged due to excessive heat, which have been replaced now in rainy season.
7. Municipal Corporation Bathinda has already initiated the process of procuring the air quality monitoring stations and supply order has been placed and same will be installed by 15.07.2024. Imposition of model code of conduct due to Parliament elections delayed the procurement.
8. The upgraded Risk Management and disaster Management plan is submitted.

During hearing, the representatives of M/s JITF Urban Waste Management (Bathinda) Limited, submitted written reply in the matter, which is taken on record. The representatives stated that: -

1. At the outset, the Concessionaire denies and disputes each and every contention of the Notice dated 09.07.2024 under reply. Mere non-traversal of any fact/contention of the Notice ought not to be treated as an admission on the part of the Concessionaire and the same ought to be treated as denied.
2. The Concessionaire denies that it has violated any of the provisions of the Solid Waste Management Rules, 2016. It is submitted that the Concessionaire is in compliance of and has always complied with the conditions of the Applicable Laws.
3. It is stated that MCB did not comply with its terms, conditions and obligations as per the Concession Agreement dated 23.11.2011 executed between Municipal Corporation, Bathinda, Concessionaire and the Department of Local Govt, Punjab. Therefore the Concessionaire was constrained to terminate the Concession Agreement vide its Termination Notice dated 05.12.2018. However, the Concessionaire is continuing its operations in compliance of the order dated 04.12.2019 read with interim order dated 15.01.2019 of the Ld. District Court of Bathinda.
4. It is stated that on 06.07.2024 i.e. the day of visit of the PPCB team, some part operations of the processing facility were only temporarily halted for a limited time due to rain as well as repair and maintenance of the said part for proper and smooth functioning of the plant. Further, the operations of the Processing Facility were resumed on the same day i.e. on 06.07.2024 around 3 PM. Therefore, it is stated that there is no violation of any of applicable laws and provisions of the Solid Waste Management Rules, 2016.
5. The damage to the shed is due to normal wear and tear. We are in the process of replacing the damaged shed sheeting and the new sheets have arrived at the site also. The damaged sheets shall be replaced by 20th August 2024

6. It is denied that on the date of the visit i.e. 06.07.2024, only 20-30% of the spray nozzles were in working condition and the remaining were not in operation.
7. Kindly note that the spray nozzles provided by the Concessionaire to spray the Ecolo Herbal solution for odour mitigation are fully operational. It is clarified, that since there is a continuous ingress of dust and other foreign particles in the spray nozzles, thus, the same require regular maintenance. On the date of the visit i.e. 06.07.2024, the 10-20% of the nozzle sprays were under maintenance and being cleaned. Further at the time of the visit due to rain few nozzle sprays were affected, but remaining and most of the nozzle sprays were working. Please note all the nozzle sprays are in operation.
8. It is denied that there was a lot of odour problem inside or outside the shed, as alleged. The facility has provided suction hoods along with suction ducts to improve the odour problem. Additionally, along with suction hoods, the facility is continuously sprayed with ECOLO (odour neutralizer) to cure the odour. We are taking measures to control the odour at the Processing Facilities. Further, our odour control system is operational and there have not been any complaints from anybody regarding the odor emanating from the processing facilities. Due to weather condition (rain), the secondary system was precautionary shut down for a limited time to prevent any electrical hazardous.
9. Please note the secondary stage odour control system is in operation. Odour absorbing solution PH 10 is being maintained as per recommendation of SAI Labs using Sodium Hydroxide & Hypochlorite. Therefore, it is stated that there is no violation of any of applicable laws and provisions of the Solid Waste Management Rules, 2016.
10. The damage to the shed is due to normal wear and tear. We are in the process of replacing the damaged shed sheeting and the new sheets have arrived at the site also. The damaged sheets shall be replaced by 20th August 2024.
11. It is denied that the processing facility might not have operated for few days, as alleged. It is stated that the MSW is being processed regularly in the processing facility. Due to rainy season from around last 2 weeks, extra repair and maintenance is being done by the Concessionaire. On the date of the visit, due to the ongoing repair and maintenance of the plant and rain on the date of the visit some quantity of fresh solid waste was stored in the pits temporarily. Please note the same is processed.
12. The stock of RDF is stored for sale and disposal to the Biomass power plants as per requirements. It is denied that any fresh waste is being stored near the RDF storage, as alleged.
13. It is denied that the green belt is between 5 to 10 meters around periphery and 3 meters towards the STP, as alleged. It is submitted that a green belt of 15 meters has been developed and is being maintained by us around the periphery and towards the STP side, the width of the green belt is 5 meters. The same has also been certified by an Independent Assessor, namely G.S. Associates.

During hearing, it was deliberated that the prime responsibility w.r.t. management of Solid Waste is with the Municipal Corporation, Bathinda as per rule no. 15 of the Solid Waste Rules, 2016. M/s JITF, Bathinda is a concessionaire of Municipal Solid Waste processing facility at Bathinda as per the agreement executed between Municipal Corporation, Bathinda and M/s JITF. During visit by the officer of the Board on 06.07.2024, the Solid Waste

processing facility was found violating the Solid Waste Management Rules, 2016 and the Municipal Corporation, Bathinda being the custodian in the matter is responsible for the violations observed under the said rules. The visiting officer of the Board who visited the site on 06.07.2024 and present during the hearing on 12.07.2024 informed that the agency engaged by the Municipal Corporation, Bathinda namely M/s JITF is not complying with the provisions of the Solid Waste Management Rules, 2016 at site as it is evident from the report submitted along with the photographs of the site taken during the visit. Thus the contention / written submission of M/s JITF is factually not correct.

Chairman of the Board observed that Municipal Corporation, Bathinda has been given numerous opportunities to make compliance of the Solid Waste Management Rules, 2016 from time to time. The Board is also imposing Environmental Compensation from time to time for violations of Solid Waste Management Rules, 2016. The officers present on behalf of MC Bathinda were directed to make sincere efforts to make compliance of Solid Waste Management Rules, 2016. The main responsibility for compliance of the Solid Waste Management Rules, 2016 lies with MC Bathinda. The officers of MC, Bathinda cannot escape liability by pointing towards the lapses of the Waste Management Company. The MC Bathinda has entered into an agreement with the Waste Management Company for collection, segregation, transportation, processing and disposal of Municipal Solid Waste. Hence, it is for the Corporation to deal with the Waste Management Company according to the clauses of agreement. The Municipal Corporation, Bathinda in the given circumstances has to show and make compliance of Solid Waste Management Rules, 2016, failing which officers / official of Municipal Corporation Bathinda shall be liable for prosecution under the provisions of Environment (Protection) Act, 1986 for violation of the said Solid Waste Management Rules, 2016. Any laxity on the part of Municipal Corporation Bathinda has to be dealt with in accordance with the provisions of law. Pollution Pays Principle has to be invoked to restrain the Corporation from further violation of Solid Waste Management Rules, 2016. Higher officers of the Government of Punjab, Department of Local Government are also required to be appraised about the seriousness of the case in the background of the orders dated 05.07.2024 passed by the Hon'ble National Green Tribunal in O.A. No. 413 of 2021 wherein Suo Moto Cognizance of dumping of Municipal Solid Waste by Municipal Corporation Bathinda is taken by the Hon'ble Tribunal. To a specific query raised by the Chairman of the Board to the representative officers of Municipal Corporation, Bathinda as to when the Solid Waste will be properly managed, the officers of Municipal Corporation Bathinda stated that they undertake to clear the Solid Waste by 30.09.2024.

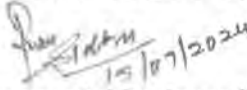
After hearing the officials of the Municipal Corporation, Bathinda, representatives of the M/s JITF and the officers of the Board and considering the relevant facts available on record, the Chairman of the Board decided that: -

1. A D.O. letter be issued to Principal Secretary, Local Government; Director, Local Government with a copy to Secretary, Department of Science, Technology and Environment regarding the non-compliance of the Solid Waste Management Rules, 2016 by the Municipal Corporation, Bathinda and the status of violation of the Solid Waste Processing Facility located at Mansa Road, Bathinda.
2. The Municipal Corporation, Bathinda shall deposit Rs. 39 lacs (Rs. 43 lacs – Rs. 4 lacs) as balance amount of Environmental Compensation imposed by the Board in compliance

to the orders dated 10.01.2020 and 17.09.2020 passed by the Hon'ble National Green Tribunal in O.A. No. 606 of 2018 for failure to comply with the Solid Waste Management Rules, 2016 for the period of violation from 01.07.2020 to 31.03.2024, within 2 working days with the Regional Office, Bathinda of the Board.

3. The Municipal Corporation, Bathinda shall deposit an amount of Rs. 3 lacs as Environmental Compensation in compliance to the orders dated 10.01.2020 and 17.09.2020 passed by the Hon'ble National Green Tribunal in O.A. No. 606 of 2018 for failure of the ULB to comply with the Solid Waste Management Rules, 2016 for the period of violation from 01.04.2024 to 30.06.2024, within 2 working days with the Regional Office, Bathinda of the Board.
4. Over and above the amount of Environmental Compensation already being imposed by the Board, the Municipal Corporation, Bathinda shall deposit an amount of Rs. 25 Lacs towards interim Environmental Compensation within 7 working days with the Board for failure to manage and process the Solid Waste at the Solid Waste Processing Facility.
5. The Municipal Corporation, Bathinda shall ensure to manage the Solid Waste in compliance to the Solid Waste Management Rules, 2016 by 30.09.2024 and in case of failure to do so, criminal prosecution of the concerned officers of the Municipal Corporation, Bathinda responsible for the management of the Solid Waste Management Rules, 2016 for the period of violation will be initiated by the Board, without any further notice / opportunity.

You are requested to ensure the compliance of the above decisions of the personal hearing.


Environmental Engineer (ZB)
For Chairman, PPCB
 Dated _____

Endst. No. _____

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Bathinda for information and requested to ensure the compliance of decision of hearing within stipulated period.


Environmental Engineer (ZB)
For Chairman, PPCB

From: [Gunita Pahwa](mailto:gunita@sandalawoffices.com)
To: benipal@naginderbenipal.com
Cc: [Kumar Shashwat Singh Sawno](mailto:Kumar_Shashwat_Singh_Sawno); [Manoj K Singh](mailto:Manoj_K_Singh); [Guddu Jha](mailto:Guddu_Jha)
Subject: In Bikramjeet Singh Shergill vs. State of Punjab: Reply on behalf of M/S JITF Urban Waste Management (Bathinda) Limited
Date: Friday, October 25, 2024 12:13:17 PM
Attachments: [Reply on behalf of JITF Bhatinda Ltd.-24.10.2024.pdf](#)
[image001.png](#)
[image002.png](#)
[image003.png](#)
[image004.png](#)

Dear Mr Benipal

We are concerned for M/s JITF Urban Waste Management (Bathinda) Ltd in the matter of Bikramjeet Shergill v. State of Punjab & Ors.

Kindly find attached herewith the Response/Reply on behalf of M/S JITF Urban Waste Management (Bathinda) Limited to the Report of the Local Commissioner dated 13.09.2024 and Municipal Corporation of Bathinda's Reply Dated 08.10.2024. Further the above filling is also in furtherance of the Hon'ble NGT's Order dated 15.10.2024.

With Kind Regards

Gunita Pahwa | Joint Managing Partner|



S&A Law Offices

S&A Tower, 3rd Floor, Plot No. 5,6,7, Udyog Vihar, Phase-IV
 Gurugram, Haryana-122015, India. www.sandalawoffices.com
 Tel: +91-124-4666400; Fax: +91-124-4666401
 Other Offices: New Delhi | Mumbai



From: Gunita Pahwa <gunita@sandalawoffices.com>

Date: Thursday, 24 October 2024 at 5:44 PM

To: judicial-ngt@gov.in <judicial-ngt@gov.in>

Cc: [Manoj K Singh](mailto:Manoj_K_Singh) <manoj@sandalawoffices.com>, sunil.trehan@jindaljols.com

<sunil.trehan@jindaljols.com>, ramesh.chandra@jindaljols.com

<ramesh.chandra@jindaljols.com>, kaushal.rastogi@jindalecopolis.com

<kaushal.rastogi@jindalecopolis.com>, [Manish Gopal Singh Lakhawat](mailto:Manish_Gopal_Singh_Lakhawat)

<Manish.g@sandalawoffices.com>, [Rahul Saraswat](mailto:Rahul_Saraswat) <Rahul.s@sandalawoffices.com>,

Kumar Shashwat Singh Sawno <Shashwat@sandalawoffices.com>, JITF Bhatinda
Arbitration <jitfbhatinda.arbitration@sandalawoffices.com>
Subject: In Bikramjeet Singh Shergill vs. State of Punjab

Respected Members of the Hon'ble Tribunal

We are concerned for M/s JITF Urban Waste Management (Bathinda) Ltd in the matter of
Bikramjeet Shergill v. State of Punjab & Ors.

Kindly find attached herewith the Response/Reply on behalf of M/S JITF Urban Waste
Management (Bathinda) Limited to the Report of the Local Commissioner dated
13.09.2024 and Municipal Corporation of Bathinda's Reply Dated 08.10.2024.

Further the above filling is also in furtherance of the Hon'ble NGT's Order dated
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With Kind Regards

Thank you

Gunita Pahwa | Joint Managing Partner|



S&A Law Offices

S&A Tower, 3rd Floor, Plot No. 5,6,7, Udyog Vihar, Phase-IV
Gurugram, Haryana-122015, India. www.sandalawoffices.com
Tel: +91-124-4666400; Fax: +91-124-4666401
Other Offices: New Delhi | Mumbai



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